DISCUSSION UNDER RULE 176 RE ATTEMPT ON THE LIFE OF THE CHIEF JUSTICE OF INDIA ON THE 20TH MARCH, 1975

SHRI BHUPESH GUPTA (West Bengal): Sir, in less than 3 months, 3 nationally-noted incidents involving violence or suspected violence motives have occurred, on January 2, a grenade exploded at Samastipur resulting in the death of Shri L. N. Mishra. The other day, on the March, in Allahabad High Court, one. Govind Mishra, was apprehended with a revolver when the Prime Minister, Shrimati Indira Gandhi, was to appear there for giving evidence in connection with the election petition against her by Shri Rajnarain. On the 20th of this month, only a few days ago, a grenade attack took place and the target of the attack was the Chief Justice of India, Shri A. N. Ray. Incidentally, we were together in England as students and I know him for many years. He is an absolutely harmless man at the personal level. These are not the only incidents in this category. Many others have taken place and are taking place in the country today where guns, bombs and other lethal weapons are used. For example, in Calcutta, some sections of the Congress are using bombs and firearms against the rival sections even within the party, not to speak of others. Some elements in the Congress are trying to recapture trade unions in Asansol and other areas by the use of guns, bombs and weapons. In Asansol, the AITUC union has been subjected to such attacks. In Kerala, some of our comrades have been killed, if I may say so, by our friends of the CPM. In Bihar . .

SHRI NIREN GHOSH (West Bengal): Hundreds of our comrades have been murdered by you and your allies, if I may say so.

(Interruptions)

SHRI BHUPESH GUPTA: In Bihar and U.P., these political murders and murderous attacks have become the order of the day,

especially in Bihar, thanks to the movement called "the total revolution".

4 PM.

In Tamil Nadu, we find the ruling party indulging in such attacks on trade unionists. on their rivals. In Andhra Pradesh, our comrades have been killed and in one case, at least, a Member of Parliament belonging to the ruling party was clearly involved and I had an occasion to make the charge in this House. Many incidents could be cited to show that the political murders and political assassinations and attacks of this type are spreading in this country. No matter who does it, it is to be deplored. No matter who is the victim of it, the victims and their friends and their relations are to be sympathized. ourselves to be saved from such attacks. I am mentioning these facts only to point out that what has happened in Samastipur or in New Delhi are not isolated occurrenc-They must be viewed in the context of a rather alarming situation in which the gun is having a sway. We have face the situation in its entirety. There must not be any pick and choose or we must not spare anyone, not even ourselves. if we want to keep our political life on a democratic footing, if we want to solve our political disputes and problems by a democratic debate, democratic means, and by leaving it to the masses to judge who is right and who is wrong. To highlight some problems, some incidents and not to take note of others would be a mistake in this situation. However, the three incidents have rightly held the attention of the whole nation because of the targets of the attack and also because of the political context in which the attacks have taken place or the incident has taken place as in the case of Allahabad High Court. After all, the assassination of a Cabinet Minister and an attempt on the life of the Chief Justice of India cannot be treated lightly as an ordinary crime, with only a brief reference and showing a little informal concern. The appearance of one Govind Mishra in the Allahabad High Court premises in the particular circumstances is no small matter either. Though no

act of violence was actually involved in it. people have their suspicions, doubts and apprehensions. The culprits behind these crimes in Samastipur and New Delhi are yet to be brought to book. We do not know how the investigation is going on of what is going to be done to resolve them. It does not seem that the investigating authorities are either very efficient or particularly concerned about other aspects of the matter. It is easy to declare or announce rewards of Rs. 10,000, Rs. 12,000, Rs. 50,000. We can do so. But that will not deliver the culprits. If have behind them political patronage or vested interests, well, they will be given not Rs. 10,000 but Rs. 10 lakhs for hitting the target of the kind some people have in mind. Therefore, what is the use of declaring or announcing this reward? It is not a cross-word puzzle for which you are You should be more announcing awards. serious about how to tackle this problem. Three months have passed since the Samastipur grenade blast took place. But still we are in the dark about the results of the investigation. I think, in some matters. without compromising the investigation, it is necessary for the Government to be a little more expansive than it is because the country wants to know how the investigation is progressing. It does not speak well of our investigating authorities anyhow.

Questions have also been raised about security arrangements. Sir, the other day, I had an occasion to criticize the security arrangement for the Chief Justice of India and other Judges. Now, it is quite clear that you are not provided with any security guard whereas we find that even the tiny Deputy Ministers, who are not known beyond their Party circles or beyond their families, are provided with very powerful security guards. No one will take trouble of looking at them, not to speak of shooting at them; yet they are provided with security guards. But, here the Chief Justice of our country is not given a security guard when he is moving around in the city or going to the court or coming from the court to his residence, although he had

received a threatening letter in January this year. And, now we have been given to understand by some top bosses-you can find it out-that the letter in question is of a political nature. And, in that letter, seems to have been made out that Chief Justice was objectionable because he an agent of Prime Minister Indira Gandhi. If that was the letter, it should have been taken a little more seriously and the Government should have discussed this letter when it was in their possession and they should have at least come to the conclusion that the Chief Justice of India should be provided with security guards round the clock; that should have been done. That was not done. Therefore, I have something more to say.

Sir, I do not wish to pre-judge the results of the investigation but certain wider aspects of the issues highlighted by these incidents need to be discussed. They call for a dispassionate and objective consideration so that Parliament can give a moral and political lead for the public opinion to put a stop to the cult of the grenade and the gun. I am more concerned with it here today than anything else. It is not my job to find out clues and other things. In this debate it is my task here to deal with such aspects of the matter as any public man should deal with when faced with such challenges as these and such threats as these.

Sir, we must bear in mind the climate and background in which these incidents have occurred and this climate and background cannot and should not be overlooked. There is, of course, discontent, there is frustration, there is anger among people and there is the shocking devaluation of certain public standards and moral values in our public life. Corruption undoubtedly is rampant not only in one party but in many other parties; not only in one section but in many other sections; but corruption in high places whether in the opposition or in the Government spells danger to our democracy and indeed to our public life.

By themselves, however, these frustrations and discontentment on the part of the [Shri Bhupesh Gupta]

suffering masses do not necessarily lead to assassination attempts. assassination or such crimes take place, if I may say so, Mr. Deputy Chairman, when certain forces, whether political or otherwise, operate on the situation and try to exploit the situation for their nefarious ends. Therefore, there is juxtaposition between an objective situation and those who are operating and when acts such as these take place, one must go to the root of the problem in its entirely. Sir, this is exactly what is happening in our country today. For critical situation the Government undoubtedly must bear its major share of responsibility. Because of its failures on the economic front, because of the breach of faith with the people in certain respects and the violation of the electoral mandate resulting in unemployment, rising prices, suffering of the masses, well a condition has been created for the malevolent forces in the society, whether of right reaction or otherwise, to operate on it and to push their design for political ends.

That is what we are finding today in the country.

There is the call for total revolution. They do not believe in half revolution!

SHRI O. P. TYAGI (Uttar Pradesh): Non-violent revolution,

SHRI BHUPESH GUPTA: They believe in total revolution which must be led by the Rajmata of Gwalior on the one hand and Goenka on the other, the father figure of Jayaprakash Narayan standing in bet-There is a call for MLAs to resign and that if they do not resign they should face death. Any man normally would like to live rather than die for an MLA's seat. Such things have been done in Gujarat recently to prevent Congress M.Ps to there. Well, there is the call for a parallel government in Bihar and we know how, the other day it was pointed out, in order to collect money for the parallel government to run-because it has no treasury apart from the one created by banditry-

shot at. The brother of a man who was shot, of the Sangharsh Samiti, wrote a letter to Jayaprakash Narayan protesting against this kind of subscription and so on for running the parallel government or for financing the total revolution.

श्री^ग ग्रोम प्रकाश त्यागी : सी० पी० ग्राई० के ग्रादमी होंगे।

SHRI BHUPESH GUPTA: Everything. There is a call for revolution; there is a call to the Armed Forces to mutiny and to revolt. And that is justified because the call has come from a great man in the country and this is not even condemned! Imagine what would have happened to us if we had given such kind of a call and how we would have gone in the bourgeois monopoly jute press and elsewhere!

Then, Sir there are inflammatory speeches inciting violence and presently I shall refer to such speeches and writings also. There is a selective hate campaign and certain individual targets are selectively made, it is not as if the ruling party as such is the target. Even within the ruling party targets are fixed as to who should be attacked and in what manner.

SHRI O. P. TYAGI: That is your policy, Mr. Gupta.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Guilty conscience!

SHRI BHUPESH GUPTA: Don't disturb. I will just read out how there is incitement to violence and even murder. I think in this art the *Motherland* can claim the Durga Ratan Award.

SHRI SUBRAMANIAN SWAMY: May I ask why the *Motherland* is being quoted?

SHRI BHUPESH GUPTA: I hope, Sir, I will not be disturbed. Here I have got the editorial of the *Motherland* of 2nd March. I am reading it. Listen patiently. I have read your paper very carefully.

shall subramanian swamy: Which paper? What do you mean by "your paper"? apart from the one created by banditry—when the money was refused men were said is an independent, constructive paper.

paper. Sir, ask them not to disturb me. I have not disturbed them.

MR. DEPUTY CHAIRMAN: I do not know why he is getting excited.

SHRI SUBRAMANIAN SWAMY: He said "your paper".

SHRI BHUPESH GUPTA: All right. He cannot run any paper; it can be run by others only. How can he run a paper? Sir, I know. The editorial of Motherland of 2nd March wrote:-

"Nor need the Red Queen be shocked by anybody's refusal to obey illegal orders. All Government is a compact between the people and the Government, and a Government which fails the people can always be disowned by them. Regicide—the death of a tyrannical king has, therefore, been recognised right by people throughout history."

What is the suggestion in this?

SOME HON. MEMBERS: Murder! Shame, shame.

SHRI BHUPESH GUPTA: This is incitement to murder of Indira Gandhi and nothing but that.

SOME HON. MEMBERS: Shame, shame.

SHRI BHUPESH GUPTA: Yet our law is very soft to them. Surely Motherland was not giving lessons in history to the students in the Delhi University.

They are writing and blaming in a political journal whose precedents are by now well known to the country. Sir, I have quoted only one instance. Then again, last but not the least, apart from such writings, the CIA is in the country and is active. killed by the 'establishment', thereby mean-Surely, Sir, if the CIA is here in this coun- ing Shrimati Indira Gandhi. Here I would try it is not for holiday nor is it for seek- read for your benefit what Mr. Advani

SHRI BHUPESH GUPTA: It is an RSS ing blessings from the Sai Baba just as our friends from both the sides do.

> SHRI O. P. TYAGI: What about KGB? What is it doing here?

SHRI BHUPESH GUPTA: The Prime Minister has publicly stated... (Interruptions). Why are you disturbing all the time, (Interruptions). Why are you joining them. If I am not allowed I will ask my people to do the same thing.

The Prime Minister has publicly stated that foreign hands are behind the violence the North-East India. When a Prime Minister of a country makes such a statement there must be some basis for saying so. It is the Prime Minister of a country, neither Rajnarain nor Bhupesh Gupta, who has said this. One must remember, political murder constitutes a major item in the CIA programme of subversion and destabilisation. Everyday we read in the newspapers how the CIA have been planning to murder political leaders who are liked by the Americans or who are suited to the designs of the neo-colonialism. May I proceed? Why are (Interruptions). they shouting? I never disturb any one to them.

SHRI O. P. TYAGI: Mr. Bhunesh Gupta why are you out of . . .

(Interruptions)

SHRI BHUPESH GUPTA: I know what you want. Wait, I am not going yield, I am not going to sit without finishing my speech. These factors should engage our attention and we must come to grips with these factors which I have just narrated. I am surprised at the manner in which the Samastipur or the Allahabad incidents are sought to be interpreted by the Jana Sangh and the rightist parties and even by some of the friends on the left. Take the case of Samastipur outrage. Hardly the news had spread when the Jana Sangh and the rightists came out with a suggestion that Mr. Mishra had been Discussion under

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said. Mr. Advani immediately said, as soon as he got the news, that Mr. Mishra must have been murdered by those people who according to him are fanatically hostile to JP-led movement in order to malign it.

SHRI SUBRAMANIAN SWAMY: Where from are you quoting?

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Swamy, will you please take your seat? You were not in the House, you have just walked in.

(Interruptions).

SHRI BHUPESH GUPTA: No speaker will be allowed to speak if you do like this. I will ask the House . . .

(Interruptions).

MR. DEPUTY CHAIRMAN: I will have to make a remark against Mr. Swamy. Every time you come and disturb the proceedings of the House and in a very immature way.

SHRI SUBRAMANIAN SWAMY: What do you mean by that? When he says that he is quoting Mr. Advani I am asking from where he is quoting.

MR. DEPUTY CHAIRMAN: You should behave in a responsible way.

(Interruptions)

Please, take your seat.

SHRI BHUPESH GUPTA: You can adjourn the House, I am prepared.

MR. DEPUTY CHAIRMAN: The House will not adjourn. You proceed and I will expect the hon. Members to behave.

श्री श्रोम प्रकाश त्यागी : मेरा प्वाइंट ग्राफ ग्राइंर है। ग्रगर स्वामी जी ने श्री भूपेश गुप्त से यह पूछा है कि वह कहां से कोट कर रहे हैं तो क्या गलत बात है?

श्री उपसभापति: लेकिन आप को पता नहीं है कि Mr. Swamy just walked into the House. He does not know what is going on and he just gets up. SHRI SUBRAMANIAN SWAMY: How do you know?

MR. DEPUTY CHAIRMAN: I have been seeing. I know what you have been doing.

SHRI SUBRAMANIAN SWAMY: I only wanted to know the source.

श्री राजनारायण: (उत्तर प्रदेश) ग्राप कहा से कोट कर रहे हैं ?

SHRI BHUPESH GUPTA: Out of my memory.

SHRI SUBRAMANIAN SWAMY: How can he say that?

SHRI BHUPESH GUPTA: I can quote from anywhere I like.

श्री श्रोम प्रकाश त्यागी: जब उन्होंने कोट किया है तो उन को हिम्मत होनी चाहिए कि वह बताये कि वह कहां से कोट कर रहे हैं।

SHRI BHUPESH GUPTA: Sir, I say I have quoted it—I repeat it. Let him deny it. Then I shall say what I have to say.

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, you are quoting wherefrom? You please state it.

SHRI BHUPESH GUPTA: I am quoting from memory.

श्री राजनारायण: श्रीमन्, मैं श्रापके द्वारा श्रपने मित्र से रेक्वेस्ट करूंगा कि . . .

SHRI O. P. TYAGI: He is wrong.

SHRI T. N. SINGH (Uttar Pradesh): He has not quoted the source.

SHRI BANARSI DAS (Uttar Pradesh); He has not quoted the source.

SHRI BHUPESH GUPTA: I quoted out of memory.

Now, Sir, on March 21, the Mother-land read:

"Political observers in the capital are shocked and amazed over the throwing of two grenades in Chief Justice Ray's car. They are shocked that anybody

should have thrown grenade and that too at the Chief Justice. But they are also amazed by the circumstances of the inciednt . . .

Then it went on to say many other things. The paper is there. You can see it It is of March 21. Not only that. In that paper of March 21 it was said: "Many in the capital see in these mysterious happenings the preparation of a ground to suspend the Constitution and establish naked dictatorship in the country. They see in these incidents Indira's counterpart of Hitler's Reischastag fire." I hope they will not ask me to produce it.

Then, Sir, again they published other things. When Mr. L. N. Mishra was killed, in a matter of days they wrote in their paper in January. Sir, here is the paper and I can read from that. On January 4, the *Motherland* said this on "Who killed Mishra?":

"Still others are of the opinion that it is a case of 'government by assassination'. Shri Mishra had become an embarrassment to the government "

They went on to say:

"...It is, therefore, possible, it is pointed out ...

SHRI O. P. TYAGI: Sir, point of order again, यह डिस्कशन चीफ जिन्टम पर आक्रमण के सबंध में है तो यह सारी चीजें आप क्यों एलाऊ कर रहे हैं?

MR. DEPUTY CHAIRMAN: Mr. Tyagi, you know and I know, everybody will talk about other things also.

SHRI BHUPESH GUPTA:

"It is, therefore, possible, it is pointout, that it was decided to liquidate Mishra. His exist at this stage would leave the question of guilt unsettled. He has been silenced for ever. And his death could even be exploited to foist the blame on the opposition parties."

This is the Motherland, I can give more quotations of this type from the Jana

Sangh paper. In this connection, in the case of the Chief Justice Ray, on the same day when he was attacked, on 20th of this month, in the morning the Motherland carried some news-item in which it appeared:

"For years the police used to stop traffic at Tilak Marg, New Delhi, every time the Chief Justice of India goes to enter or leave the Supreme Court. When Shri Subba Rao became the Chief Justice he discontinued the practice. He told the Court Registrar: There are no Maharajas among us, we are all equal. It is learnt that the feudal practice has now been revived."

Why suddenly they felt about the Tilak Marg area? I do not know. You better find out. The next day, after the assassination, the paper carried the assassination news, the Motherland of 21st, and the same paper, without waiting for anything, in the morning carried this: Many in the capital see in the mysterious happenings the preparation of a ground to suspend the Constitution and establish naked dictatorship of the Prime Minister. This was the same paper. This is how the Motherland went on writing. Then, again, it wrote:

"It would seem that the grenades were thrown to create a climate of violence and scare away the law-abiding citizens from any resistance to the Government."

After this, is it to be believed that the Motherland is not interested in presenting the case—I may put it mildly--in a particular way, that it is not interested in shielding the criminal by putting the blame on the Government itself and suggesting that the Government is responsible for the killing? Even my friend, Mr. Jvotirmov Bosu, speaking in the other House yesterday, said, referring to the incident near the Supreme Court. This is part of the concerted game that the ruling class are playing today and, according to him, the operation against the Chief Justice of India was-I am quoting his words from the proceedings

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of Lok Sabha-"planted operation". Now, you will see . .

SHRI NIREN GHOSH: It might be so and I will give you facts.

SHRI BHUPESH GUPTA: I mention this. I think these are highly irresponsible and extremely dangerous remarks. This kind of statement by a responsible political leaders shows, of course, the desperation of our friends of total revolution and their camp-followers. This kind of statement really shields the real culprits and diverts public attention from those responsible for the crime. Now, it is not as if these are utterances of childish persons. These are calculated and deliberate utterances by very calculating politicians, if I may say so, to shield the criminal and the crime. The happiest people will be the perpetrators of these crimes at Samastipur and New Delhi. Such an approach is politically dangerous. more dangerous' than even grenades that may or may not explode.

Coming to Mr. Justice A. N. Ray all I can say is on the face of it Mr. is not that type of Judge. We do not know what is the motive. I would not like to take upon myself the responsibility for identifying the motive at this stage. It should be found out by the Government by an enquiry, but it is unlikely that he became the target of attack on account of some private grudge agginst him. I do not know recently he has given any such judgment which would cause or which is of such a nature that some desperate man would come to take revenge upon him, but how can I forget that he became a controversial figure when three Supreme Court Judges were super-He was made the Chief Justice and at that time he became the butt of attack in some sections of the press as well as in the two Houses of Parliament. In the Lok Sabha debate in 1973, Member-I do not wish to name him now-even called him a stooge of Indira this is what Gandhi. In this House Mr. C. D. Pande said on the 3rd May.

1973, when the supersession issue was debated. He said:

"Mr. A. N. Ray, you have opened a new vista for careerist lawyers-not the Communist lawvers? There will be a large number of lawyers who will be seeking the recommendation of M1. Bhupesh Gupta for appointment in the High Court and in the Supreme Court." I do not know . . .

SHRI O. P. TYAGI: What is wrong In it?

SHRI BHUPESH GUPTA: This is a perverse way of maligning a Judge. We know it very well. He says, what is wrong? Either he is intelligent or he is not. If he is intelligent, it is a devil's intelligence. If he is not, he should cultivate intelligence. Sir, this is how Mr. Ray was subjected to severe and very blistering attacks by certain elements of the rightist forces in the country. In the High Courts and in the Supreme Court, I believe even demonstrations were staged against him. He was boycotted and I believe the same judges perhaps are adhim now as 'My Lord', dressing Lord', 'My Lord', because to these gentlemen who staged the demonstration at the call of the total revolution, nothing more precious than the glittering gold-or the black money-not even the total revolution of Mr. Jayaprakash Narayan. This has happened. How can I forget this thing? When political controversies conflicts are going on in public life between the forces of right reaction and the forces of progress, when the controversy has been taken even to the High Court of Allahabad, for example, is it to be ruled out that the crime at the Tilak Marg 15 a projection of what is going on elsewhere, including the court of law, in the country? I do not know. It is for the people to find out. But that also should be an object of the inquiry.

Some insinuations have been made against Judges. Supreme Court Judges in particular. About that I have said. Here I am saying only one thing towards the end. We should get the letter which

Mr. Ray received; we should see it. And I am told that the letter is of a political nature. We should like to know. That is why I say that we should study it objectively.

Finally, before I sit down, I should like to make some suggestions. I have not blamed anybody as such. I would like the matter to be investigated and pursued administratively and politically and in every way, in public life and in other spheres of life. Now, Sir, let their investigations continue and the culprit be brought to book as also the political force the attack. the motivation behind The crime must be nailed down, it must be identified and pin-pointed. That very essential. The Opposition parties certainly must show restraint and conform to democratic standards in such matters. day for sad It would he а take adcountry if we were to of the attack the vantage Supreme Court Chief Justice or similar actions in order to have a politically vantage point against our rivals, not to speak such attacks. We of organising not take advantage of such incidents. On the contrary, we must, in a very sensible and sober manner and dispassionately and pin down the culprit objectively try to and see that such things do not defile and disgrace our public life and ruin our gun and grenade future. The cult of cannot be stopped without ideoligically and politically disarming the forces of right reaction and isolating them from the political life. Right reaction always releases forces of violence, indeed it heavily relies on them Once they are released sometimes it is not possible even for the right reaction to control the forces unleashed by them, forces of fascism, forces of violence, forces of counter-revolution and terror and murder.

Sir, here all of us have a role to play. But the ruling party must take urgent, radical measures to improve the conditions of the masses so that discontent, frustration and anger are stopped. They must take a positive attitude towards democratic movement and struggle instead of using the MISA and the DIR against them.

Democratic forces must be set in motion to meet the forces of counter-revolution, fascism, terror and murder in the arena of struggle. Ultimately in the final analysis we will have to come to grips with them in our political and social life. We will have to hound them out by our unity, by our struggle...

MR. DEPUTY CHAIRMAN: You will have to wind up.

SHRI BHUPESH GUPTA: Unfortunately, that approach is missing. finishing. Communal and other irresponsible propaganda should be curbed. propaganda, especially aimed political murders, violence and communalism. I do not know, Sir, what the Press Council of India is doing today. It is supposed to take care of the press. You very well that Motherland know published a report in the newspaper that the people who had made confession in the Samastipur bomb case were all members of the Communist cell. Thev not even care to find out that the C.P.I. does not have cells today. This has been denied by the Home Minister and others. Not even a word of regret and apology has been published in the Motherland They spread such blatant lie. First Shri L. N. Mishra was killed by the supporters of the J. P. movement, then killed by Mrs. Indira Gandhi and then by Communists. And up till now not a word of regret has been published in the paper.

MR. DEPUTY CHAIRMAN: Finish now.

SHRI BHUPESH GUPTA: Here this kind of thing is going on and nobody is going to look at this thing. The situashould be tackled tion at government level. Strong arm methods should be used by the State. We have the experience of West Bengal. I am not saving that Congressmen are doing it. I am not blaming the Congress Government, But how can you deny facts? Your President goes to Calcutta and elements within the Congress Party in West Bengal nabbing each other, their partymen attacking their partymen, throwing bombs at their partythem. men every day. What happened in the

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Rabindra Bharati is a matter of shame. Some people claiming to be Congressmen used bombs against Congressmen.

Discussion under

SHRI O. P. TYAGI: How is it? You are also blaming the Congressmen.

SHRI BHUPESH GUPTA: He will not Mr. Tyagi understand. has taken the role of interruptor the great.

Since you ask me to sit down I will sit down. Towards the end, all of us are deeply concerned by this spate of terror and violence which is taking place in the country by the show of arms, by the use of guns and the blasting of bombs, by intimidation an dterror and other methods to force a particular ideology or policy or particular viewpoint in political to be stopped. If we These are believe that public life is to be rid terror, intimidation and corruption, surely, Sir, we cannot afford to let any one of us go in for this kind of matters, matters which are not only counter-productive but are subversive of our independence.

We know very well how this C.I.A and other forces are active. They like to spend millions and millions rupees. They are utilising disgruntled and other forces for political subversion and destabilisation in our country. Therefore I think in this debate we should make it a common point that whatever may be our differences in political life—differences are there and they are certainly seriouslet them be settled in a democratic manner, through discussion and in the arena of democratic and peaceful mass struggle. We leave it to the people to judge who is right and who is wrong. We never allow these forces to have upper hand.

I would like to end by saying that Government should think seriously as to how so many guns are being circulated illegally in the hands of these people. In West Bengal I am told that 600 unlicensed arms have been recovered in a matter of few years. Last year 314, according to the statement of the Minister, were recovered. How is it that hand grenades find their way . . .

MR. DEPUTY CHAIRMAN: You will have to conclude.

SHRI BHUPESH GUPTA: . . . into the hands of the criminals from ordnance factories? Surely, our ordnance factories must be better taken care of, must be protected, so that smuggling does not take place. If, Sir, today it is hand grenade, tomorrow it will be a rifle and the day after it will be a machine gun. And then it shall be tanks, smuggled tanks, appearing in the streets to settle the dispute in in political life. We do not want to go in for such things. (Time bell rings) Therefore, I strongly condemn such incidents. I demand united action these forces. Above all, I think, the rightist forces must bear the political responsibility and moral responsibility unleashing forces of murder and terror in the country and they have made it known who their targets are.

SHRI R. K. MISHRA (Rajasthan): Mr. Deputy Chairman, Sir, before I speak on the subject, I would like to inform the hon. Member, Shri Bhupesh Gupta, since I was in Calcutta a couple of days ago, that it has now been established that the fight in the Rabindra Bharati University was not between two factions students but that it was because of some anti-social elements who had got in there. (Interruption) And most of the who were injured belong to the Youth Congress and Chhatra Parishad. were attacked. And leaders of both factions have denounced it. Therefore, the earlier impression that it was a factional fight is not correct.

Mr. Deputy Chairman, Sir, . . .

SUBRAMANIAN SHRI **SWAMY** This is All India Radio.

SHRI R. K. MISHRA: This is not Voice of America, Mr. Swamy, which you are.

SHRI **SUBRAMANIAN** SWAMY : Radio Peace and Progress.

SHRI RANBIR SINGH (Haryana): They are proud of All India Radio.

SHRI R. K. MISHRA: No, I can deal with Mr. Swamy.

Mr. Deputy Chairman, Sir, I share the indignation of the House at the incident which took place on the 20th of this month and I condemn in the strongest terms the dastardly attack on the Chief Justice of India. But, Sir, I would like the House to consider this incident in its total perspective. We will be making a grievous mistake if we do not look at this incident in its totality.

A couple of days before this incident, there was an attempt by an armed person to sneak into the Allahabad High Court where the head of the Government, head of the executive, was to tender evidence. And it was followed by an attack on the head of the judiciary in our country. We have seen, prior to these, in Gujarat and in Bihar and in other parts of the country attempts to browbeat, to intimidate, to coerce and to assault the elected sentatives of the people. We have seen, Mr. Deputy Chairman, a calculated attempt to undermine the prestige of Parliament. We have seen calculated tempts to denigrate Parliament and Members of Parliament and to make its functioning difficult so that this elected House and the other elected legislatures in the country may not discharge their duties. Thus, we see that in this country there are forces which are deliberately trying to attack and undermine the judiciary, the executive and the legislature both at the State and Central level. Taken in its totality. if this is not Fascism, what else is Fascism?

Mr. Deputy Chairman, Sir, as a newsman who has been a journalist all his life. I hate to criticise or to refer to what newspapers write. But I cannot forget that even in the assassination of Mahatma Gandhi certain newspapers had played a role which has been recorded by the commission of inquiry into the murder of Mahatma Gandhi. Those newspapers like Agrani and Hindu Rashtra had deliberately tried to create a climate of hatred against the Father of the Nation. And

during the last few days, I have been trying to compare what Hindu Rashtra and Agrani wrote during that period what one of the New Delhi dailies, referred to by Shri Bhupesh Gupta, has been writing Mr. Deputy Chairman, repeatedly. I would only like to point out to you two striking similarities. An attempt being made to create a climate of hatred in the country and an attempt is being to browbeat the executive lossening the security arrangements the national leaders and for important public men and to demoralise them the same manner as was done only a little prior to the day when the Father of the Nation was assassinated.

Sir, the "Dainik Hindu Rashtra", a paper which was owned and run by the same force, in spite of the angry and unconvincing protestations of my friend, Shri Subramanian Swamy, which are associated with the "Motherland", wrote on the 24th January 1948 like this:

"We request that the Government of India should provide more armed soldiers for Gandhiji's protection as long as he makes anti-national and terrible statements."

Now, Mr. Deputy Chairman, Sir, you can compare this attempt to ridicule the security arrangements for Mahatma Gandhi with what "The Motherland" has written and which has been quoted only in parts by the previous speakers. Now, Sir, under "Bandobastocracy", headline paper has said that whenever a VIP visits a town, it becomes a nuisance for the people there, the traffic there is held up and the entire roads are cleared and barred, except where the real security is involved, and the whole thing is irritating and indeed, illegal. Then, Sir, the paper gone on to refer to the security arrangements for the Chief Justice of the Supreme Court and has said that this kind of a bandobast is meant to impress and overawe the people and this is something that is entirely alient to the spirit of democracy. Those who want to denigrate democracy in our country are talking of [Shri R. K. Mishra]

what is consistent with democracy and what is not consistent with democracy.

Discussion under

Mr. Deputy Chairman, Sir, I would like to point out to you that on January 18, 1948, one of the persons closely connected with the then Hindu Maha Sabha, a person called Kesho Ram, whose evithe Kapur dence has been recorded by Commission, said something. He on the 18th January 1948, at a meeting, that Mahatma Gandhi was a dictator and that he might meet the fate of Hitler soon And; Sir, you compare this with "The Motherland" has written about this particular incident. It says that they see incidents Indiraji's in these counterpart of Hitler's Reichstag fire which he used for imposing dictatorship, etc. This terrible remark, Sir, I have quoted is only to place before the House the view that what is happening in this country neither new nor something which should be treated casually or in a frivolous manner. I am aware that there are people, that there are parties, that there are elements, in this country who are trying to create a climate in which all these incidents, all these atempts at violence and intimidation should be treated lightly so that the gravity of the threat that our democratic system faces today sight of and is pushed into the background and the people may be lulled into complacency. I only hope that the Govthe Home Ministry, ernment and Deputy Chairman, Sir, will not be fulled into complacency because I remember that on which Madan Lal between the day threw a bomb on at Gandhiji's prayer meeting and the day on which he was assassinated, unfortunately, the record of the Delhi police was not at all satisfactory and, in fact, if adequate steps had been taken at that time, the tragedy that the nation could have been I hope that the averted honourable Minister, Shri Om Mehta when he plies to this discussion, will assure this House that the state of the Delhi police is better than what it was in 1948 and he will also take the House into confidence

about the steps that his Ministry and the Government are taking in order to see that crimes of this nature, crimes of a political nature and other crimes are not allowed to be perpetrated with impunity. This I am saying, Mr. Deputy Chairman, Sir. because there will be no point in being wiser after the event, because these forces are deliberately trying to preach hatred, to create a climate of violence, to select targets and, as was usual with fascists in Italy and fascists in Germany, to rouse passions they are trying direct those passions against selected targets, against national leaders who, they think, are inconvenient obstacles in the pursuit of their own political designs which, by no means, are in the interests of the people.

Mr. Deputy Chairman, Sir, there another aspect. I can understand the Opposition political parties criticizing Government. I can also understand some irresponsible elements, and to quote what said the other day, "The Shri Advani lunatic fringe in our political parties are trying to take political advantage of such incidents". But I have no words to condemn the attempt even to involve the Chief Justice himself who has been target of attack and the attempt to involve him and the members of his family as if they were also part of this whole thing that has happened. Sir, . . .

SHRI JAGDISH PRASAD MATHUR (Rajasthan): You are misinterpreting . . . (Interruptions).

SHRI R. K. MISHRA: I am prepared to accept Shri Jagdish Prasad Mathur's verdict, whom I know for the last decade or two decades. I am going to read it out to him and if, in all consciousness he can tell me that it does not mean what I am interpreting, I am prepared to change the interpretation, and . . .

SHRI JAGDISH PRASAD MATHUR: I have also read it.

SHRI R. K. MISHRA: Please listen. Mr. Deputy Chairman, Sir, in the "Motherland" of March 21... (Inter-

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March 21, apart from reporting the incident, this paper says:

of "Observers are asking a number questions . . . "

And what are the questions?

"There were four persons in the car-Shri Ray, his son, an attendant and the driver. While Shri Ray is too old to run after a miscreant, how is it that the other three failed to chase and catch the man, who had no other visible weapon on his person? . . . "

SWAMY: **SUBRAMANIAN** What is the answer?

SHRI R. K. MISHRA: You will give the answer. I am asking you what it means? I hope that in spite of the fact that you are in Jana Sangh, you have enough education and enough sense responsibility to realise what such an irresponsible writing means. I can even understand your criticising or blaming the Government. I can understand your saying that Mr. Om Mehta had planned everything. But I cannot understand in a serious situation like this when the Chief Justice has been attacked, how you seeing this thing . . . (Interruptions). I do not know the English dialect. Some Harvard touch appears to be in it. . . Interruptions).

It says:

"Why could not the Chief Justice and his son get down, and the driver and the attendant chase the man car? . . . ".

Because Mr. Subramanian Swamy was not there to advise him. . .

(Interruptions)

"They had no reason to be afraid of the grenades exploding . . .

Because he had been told early in the morning by the editor of the "Motherland" that these grenades will not explode . . .

(Interruptions)

"They had no reason to be afraid of the grenades exploding. Having ed to explode in the first five seconds, exploded later. they could not have But assuming they were afraid of the grenades exploding, why could they not chase the push out the grenades and miscreant? . . . "

"And if they had lost all their wits. why could they not ask one of the many other cars also stopping at the traffic light to give the chase? Observers are intrigued by the whole chain of queer lapses."

Lapses on the part of whom? Lapses on the part of the Chief Justice or lapses on the part of other members? This is how it is going on. I would like to ask a question and I do not know which Ministry in the Government can give a proper reply. Is there any way of protecting eminent people? I had raised this question earlier when Motherland had written about the wife, sister and daughter of late Shri L. N. Mishra. Can't you do anything to give protection to such people who are harassed by this type of propaganda, calumny and slander? If you do not have legal powers, why don't you come forward before the Parliament and ask for powers so that the innocent citizens may be spared? This is not something which is new. There are conventions and laws in other countries. As I mentioned earlier, even in Great Britain, where the Press Council has a lot of power, when there has been bereavement in a family and somebody tries to harass the relatives, even if he is a newspaper man, then appropriate action is taken. If you cannot give this protection, then I am afraid that this attempt to create this climate of violence, hatred, slander and intimidation in bound to continue.

Mr. Deputy Chairman, I think that no condemnation is strong enough for such reprehensible things and campaigns which are going on in the name of journalism. (Time bell rings) Sir, I would not like to inject politics into it. But what do your say when the leader of an opposition party

[Shri R. K. Mishra]

describes the situation, even after these 3 incidents, as if everything is normal in the country? Even after what has happened in Samastipur, even after what has happened at Allahabad, even after what happened at the Tilak Road crossing and even after what is happening in Bihar where more than 100 cases of arson, loot and murder have taken place, if they say that everything is normal in this country and that we should try to think as if normalcy prevails, then I think this is a deliberate attempt to lull the country into complancency so that the gravity of the situation is not fully comprehended. Mr. Deputy Chairman, I would like to know from the Government of India whether it is true that they had received a message from Bengal a few days ago warning that a band is on its way to Delhi to kill people in high places. I am putting this question because a newspaper has published this report and the newspaper correspondent who sent it has claimed that 'authoritative sources rule out involvement of any political I would like to know who is this authoritative source and whether the Government confirms this statement made by the socalled authoritative source or whether it is a figment of imagination. Sir. if all these deliberate attempts to undermine Parliament, judiciary and executive, to create a climate of terror in this country and to introduce the politics of terror which is the same way as Hitler and Mussolini had done in their countries, continue, then I am unable to understand what else will remain. I am sure that in spite of all these campaigns, the will of the Government to act effectively and sternly to curb activities will not be undermined. (Time bell rings). All this campaign that is going on is merely intended to say: don't make security arrangements, don't arrest people and don't deal firmly with it. If you do it, then you will be called anti-democratic.

5 P.M.

Before I conclude, Mr. Deputy Chairman, Sir, I have a word to those who still claim themselves to be socialists. They

may be in any Party, they may be sitting in any part of the House but I would only like to remind them that they should not forget the murder of Giacoma Malleoti, the PSU leader of Italy, who helped Mussolini in the early part of his campaign. But when Mussolini found it necessary, he assassinated him. Therefore, those who are carrying on the politics of murder may be aiming today at people in authority. But tomorrow, when it suits them, they will not hesitate to train their guns and their bombs at those who are now helping them to sow the seeds of fascism. Those who are sowing them will have to reap their harvest.

Thank you, Sir.

श्री प्रकाशवीर शास्त्री (उत्तर प्रदेश): उप सभापति जी, मर्वोच्च न्यायालय में यह दूसरी घटना उस प्रकार की है। पहली घटना तब हुई थी जब जस्टिस ग्रोवर के ऊपर एक क्षब्ध पागल ने इसी प्रकार का ग्राक-मण किया और दूसरी घटना यह है जब सर्वोच्च न्यायालय के प्रमुख न्यायाधीश, श्री ग्रजीत नाथ रे के ऊपर, उनकी गाड़ी जब चौराहे पर खड़ी थी तब उनकी गाडी में दो बम फैके गये। इतना तो अवश्य है कि दोनों स्थानों में भी अन्तर है और दोनो कारणो मे भी ग्रन्तर है। एक का स्थान कोर्ट का कमरा था जहां उन्होने निर्णय सुनाया, वही उनके ऊपर ग्राकमण हम्रा ग्रौर दूसरा स्थान सडक के चौराहे परथा। कारण में ग्रन्तर इसल्दिये कहना हुं कि जहा निर्णय मूनने ही वह त्यक्ति इतना क्षदध हो उठा कि उसने न्यायाधीश पर आक्रमण कर दिया। यहा का कारण क्या है वह सरकार जब वास्तविकता का पता लगायेगी तभी अधिकृत रूप से कुछ कारण प्रकट किया जा सकेगा।

कुछ भी कहने से पहले मैं गह राज्य मली श्री श्रीम मेहता जी से एक बात श्रवण्य पूछता चाहता हूं। मेरी जानकारी यह है कि वर्तमान न्यायाधीण जब मुख्य न्यायाधीण बने तो उन्हें सणस्त्र रक्षक प्राप्त था, इनके माथ श्राम्ड गार्ड रहता था। लेकिन फिर कुछ दिन बाद सणस्त्र रक्षक हटा दिया गया। क्या कारण हुआ, क्यो हटा दिया गया, उमका कारण में नहीं समझ पाया। मेरी जानकारी यह है कि

Rule 176

Discussion unde

दूसरी बात मैं यह कहना चाहता हूं कि हिसात्मक घटनाओं के बारे में अभी हमारे मित्रों ने समस्तीपुर की चर्चा की। इसी प्रकार की चर्चा इलाहाबाद की हुई। मैं यह नहीं चाहता कि केवल मात्र इन तीनों घटनाओं की भत्सेना करके छोड़ दिया जाए या निन्दा करके छोड़ दिया जाए या निन्दा करके छोड़ दिया जाए, मैं उन व्यक्तियों में हूं जिनकी अपनी ६च्छा है कि इन घटनाओं की तह में पहुंचा जाय और तह में पहुंचकर कुछ इस प्रकार के उपाय किये जायें कि भविष्य में इस प्रकार की घटनायें न दोहराई जा सकें। अगर हिसा की राजनीति बुद्ध

श्रीर गांधी के देश में चल पड़ेगी तो हमारे प्रजातंत्र के लिए एक प्रश्नवाचक चिन्ह हो जाएगा ग्रौर हमारा प्रजातत्व ठीक ढंग से ग्रागे बढ सकेगा इसमें एक सन्देह पैदा हो जाएगा । मैं इस दिशा में दो बातें कहना चाहता ह। एक तो यह कि भ्रगर इसमें राजनीतिक तत्व सम्मिलित हैं तो मेरा कहना यह है कि बजाय इसके कि एक इसरे पर श्रारोप लगाया जाए वह कहे कि यह सम्मिलित हैं, दूसरे कहें कि यह सीम्मलित हैं-इसकी अपेक्षा अगर किसी के पास प्रमाण हो तो सदन में भी रखने चाहिए और देश को भी वह प्रमाण देने चाहिएं। जो भी हिसा में विश्वास करते हैं और इस प्रकार की हिसात्मक कार्यवाहियों से हमारे हैं प्रजातंत्र, जनतंत्र को लांछित करना उनको नंगा किया जाना चाहिए । सारी बाते ग्रानी चाहिए ताकि हमारा प्रजातंह सुरक्षित रह सके भीर इस प्रकार की पुनरावृति न हो सके । घ्रगर इसमे विदेशी तत्वों का हाथ है तो वह भी स्पष्ट होना चाहिए। . प्रयान (संती कहती है या भूपेश गुप्ता कहते है या ग्रीर कोई कहता है तो इस दृष्टि से नहीं मोचना चाहिए । भ्रगर सी० भ्राई० ए० का हाथ है तो बड़ी चिन्ताजनक स्थिति है भ्रौर ग्रगर के जी वी का हाथ है तो भी बड़ी चिन्ताजनक स्थिति है। कोई भी हो चाहे वह सी० म्राई० ए० हो या के० जी० बी० ग्रगर हमारे देश के वातावरण को बिगा-डता है तो हम को मिल कर सोचना चाहिए। मेरी अपनी जानकारी इस प्रकार है कि इस समय, जैसा मेरे मित्र ऋषि कुमार मिश्र ने संकेत दिया कि दिल्ली के ग्रंदर एक बंगाल का गैग ग्राया हुन्ना है। इसके संबंध में ग्रधिकांश लोगों का कहना यह है कि यह के० जी० बी० से संबंधित है। यह जो के० जी० बी० से संबंधित गैग है यह राजधानी दिल्ल के भ्रदर एक भ्रातंक पैदा करना चाहता है। हो सकता है मेरी जानकारी में किसी प्रकार की भल हो । मैं यह चाहगा कि गृह मंत्रालय इसकी तह में जाए कि बंगाल का कोई गैंग इस प्रकार का स्राया हुआ है, क्या जो दिल्ली के म्रंदर इस प्रकारका वातावरण पैदा करना चाहता है ग्रीर श्रातंक पदा करना चाहता है। बड़े लोगों पर इस प्रकार से पहलें

[श्री प्रकाशवीर शास्त्री] हाथ उठाना चाहता है ताकि और राज्यों में भी इम प्रकार की स्थिति पैदा हो मके।

दूसरी चीज यह कि अगर कोई राजनीतिक दल इसकी जड़ में है चाहे मेरा दल हो, आपका हो या किसी दूसरे का हो तो मैं सभी साथियों से कहना चाहना हूं कि इस प्रकार के दलो की अच्छी तरह से खोज की जानी चाहिए। ऐसा न हो कि यहां तो हिंमा की भरसंना की जाए, हिंसा की निन्दा की जाए और अंदर से हिंसा को प्रोत्साहन दिया जाए—जैसे बंदर सारा दही खाकर आखिरी हाथ गाय के मुंह पर लगा देता था और दही खा कर यह कहता था कि सारा दही गाय खा गई। सरकार को इस तह में जाना चाहिए और जा कर देखना चाहिए कि वास्तविकता क्या है श्रीर कौन है इन घटनाओं के पीछे जिसने दिल्ली में आकर इस प्रकार से हिंसा का वातावरण पैदा कर दिया है।

मैं यह अवश्य कहना चाहता हूं इस पक्ष के साथियों से भी और उस पक्ष के साथियों से भी कि इस प्रकार की घटनाएं जब इस देश में हों, चाहे वह समस्तीपुर की घटना हो चाहे वह इलाहाबाद की घटना हो ग्रीर चाहे वह सर्वोच्च न्यायालय के मुख्य न्यायाधीश के ऊपर बम फैकने की घटना हो उस समय एक दूसरे पर लांछन लगाने के बजाय सब का यह प्रयास होना चाहिए कि इस घटना की तह में, बैठ कर पता लगाना चाहिये कि वास्तविकता नया है। कौन तत्व है इसके पीछे जो इस काम को कर रहे हैं। अजित नाथ रे की कार पर बम फेकने की कोई कोशिश करे स्रौर जयप्रकाश जी को चार गाली सुना दी जाए या इलाहाबाद में कोर्ट में पिस्तोल ले जाते हुए कोई ग्रादमी पकड़ा जाएतो जयप्रकाश जी को चार गाली सुना दी जायें या समस्तीपुर कांड हुआ उसकी लेकर जयप्रकाश जी के म्रान्दोलन को चार गाली सुना दी जाएं मेरा कहना है कि यह कोई समझदार व्यक्ति का काम नहीं है । जब भी कोई घटना इस प्रकार की हो तो उस घटना की तह में जाया जाए और वास्तविकता की जानकारी ली जाए।

अपने सत्तारूढ़ दल के मिल्लों से एक बात अवश्य कहना चाहूंगा कि जब कभी भी इस प्रकार से किसी के ऊपर श्रंगृली उठाई जाए तो एक बात यह श्रवण्य ध्यान कर लेनी चाहिए ... एक उर्द् के शायर ने कहा है:

जब तू गैरों की तरफ करना है भ्रंगृश्त नुमाई। तुझे ध्यान रहे श्रगृलियां चार झुकी हैं तेरी तरफ।।

दूसरो की ब्रोर कीचड़ उछालने से पहले अपनों की भी देख लेना चाहिए। जिन मिन्नों से आपने ग्रंथि बंधन किया है वे आपकी प्रतिष्ठा बनाने में कहां तक सहयोगी हो सकते हैं यह आने बाला इतिहास बताएगा। मै इसका निर्णय नहीं करना चाहता और न ही अधिकारपूर्ण कोई बात कहना चाहता हूं। इतना अवश्य कहना चाहता हूं कि हम को मिल कर सोचना चाहिए। क्योंकि इस देश को बचाने की जिम्मदारी हम सब पर है और उन पर भी है जो प्रजातन्न में विश्वास रखते हैं, जनतंन्न में विश्वास रखते हैं, जनतंन्न में विश्वास रखते हैं।

जहा तक श्री जयप्रकाश नारायण जी का संबंध है मिश्रा जी का शायद यह कहना हो कि इन्होंने इस प्रकार की हवा पैदा कर दी है। मैं अधिकार पूर्वक इस बात को कहना चाहता हूं कि जयप्रकाश जी का नेतृत्व इस प्रकार का है ग्रगर उनको कुछ कहना है चाहे वह हिंसा के लिये ही क्यों न हो, छ्प कर कहने की भावण्यकता नही वह समझते। जयप्रकाश नारायण उस चरित्र के व्यक्ति नहीं हैं जो किसी बात को स्पष्टन कहना चाहें, दब कर किसी बात को कहना चाहे। हम लोगों को थोड़ा-सा इस बात को सोचना चाहिये। ग्रभी कुछ दिन पहले ग्राचार्य विनोबा भावे की सर्व सेवा संघ की कार्यकारिणी की बैठक हुई क्योंकि श्री जयप्रकाश जी के, विहार म्रान्दोलन को लेकर विनोबा जी के साथ मतभेद थे। जयप्रकाश जी की स्पष्टवादिता को साधवाद देना चाहता हं कि उन्होंने वहां से त्याग पत दे दिया ग्रीर त्याग पत्न देते हुए यह कहा कि ज्यो ही बिहार ग्रान्दोलन का मेरा काम पूरा हो जाएगा मैं फिर से इसमें ग्रा जाऊंगा। जो व्यक्ति इस प्रकार का हो और स्पष्टवादिता के साथ कोई निर्णय ले सकता है उस व्यक्ति के सम्बन्ध में यह कहना कि वे छुप कर कोई बात कहते हैं, उचित नहीं है। हां, हमारे गुप्ता जी ने यह कहा

कि उन्होंने सेना को भीर पुलिस को भड़काने वाली बाते कही। स्राज भी मैं इस बात को कहता ह कि श्री जयप्रकाश नारायण जी ने जो बात कही है उसको उसी ग्रर्थ में लिया जाना चाहिये। श्री जयप्रकाश जी की बात की गलत व्याख्या नहीं करनी चाहिये। जब पुलिस का नागरिको के ऊपर लाठियां श्रौर गोलियां चलाने के लिये उपयोग किया जाएगा, जनता को दबाने के लिये मिलिटरी का गोलिया चलाने में उपयोग किया जाएगा तो जयप्रकाश जी ही नहीं मेरे जैसे सामान्य व्यक्ति का कहना भी यही हो सकता है---श्रापको जो जिम्मेदारी राष्ट्र ने सौपी हुई है, देश की रक्षा करने की जो जिम्मेदारी श्रापको दी गई है उसमें देश की निरीह जनता पर गोलियां चलाने की जिम्मेदारी श्रापको नही सींपी गई है। मेरे मिलों को इस प्रकार की इन सारी बातो के ऊपर गम्भीरता के साथ सोचना चाहिये। हमारे मित्र इस बात को भी सोचे की थी जयप्रकाण नारायण कल तक ग्रापके साथी रहे है। लेकिन श्राज उन्होंने भ्रष्टाचार भौर वेईमारी को मिटाने के लिये जो आवाज उठाई है उससे वे इस प्रकार की कल्पना ून करे कि उनके साथ उनका किसी प्रकार का कोई सम्बन्ध नही रहा है। हमे इस बात पर विचार करना चाहिये कि इस तरह की बातो के पीछे हम उनके ध्यक्तित्व को चर्चा या स्रालोचना का विषय न वनाएं भ्रौर इस समस्या की तह में जाने का प्रयास करे। मैं अपने विरोधी दल के उन मिलो से भी सहमत नही हूं, जैसा कल लोक सभा के ग्रन्दर चर्चा की गई कि ग्राज सारे देश के ग्रन्दर जो स्थिति पैदा की जा रही है वह इसलिये पैदा की जा रही है कि देश में ग्रापतकालीन, इमरजेन्सी की हालत पैदा हो जाये ग्रौर बंगलादेश की घटना की पुनरावृत्ति हो । मैं भ्रपने उन मिल्लों से कहना चाहता हूं कि भ्रगर इस प्रकार की स्थिति सरकार पैदा करना चाहेगी तो आज भी सरकार के पास उनने अधि-कार हैं। ग्रगर यह चाहे तो इनसे ही तानाशाही हो सकती है और जैसे कदम चाहे, उठा सकती है। तो इसके लिये देश में इस प्रकार का नया वातावरण पैदा करने की ग्रावश्यकता नहीं है। लेकिन सबसे बडी चीज जिसको मैं कहना चाहता हूं यह यह है कि हमारे देश में ग्रगर उस तरह की स्थिति पैदा

करने की किसी ने कोशिश की, इस तरह का पागलपन किया श्रीर बंगला देश जैसा वातावरण इस देश के अन्दर पैदा करना चाहा तो मैं उनको राजेन्द्र बाब का स्मरण कराना चाहता हूं। इस सम्बन्ध में राजेन्द्र वाबुने श्री कृष्ण मैनन के बारे में जब वे मन् 1960 मे रक्षा मंत्री थे तो एक पत्न लिखा है। श्री थिमैया उस वक्त कमान्डर इन चीफ थे। उस समय के रक्षा मन्नी ने हिन्दुस्तान के ग्रन्दर सैनिक गामन स्थापित करने का निर्णय किया था। यह पुस्तक सस्ता माहित्य मण्डल ने छापी है । जो मित्र इसको पढ़ना चाहते है वे इसको सस्ता साहित्य मण्डल से प्राप्त कर सकते हैं। इस पुस्तक में राजेन्द्र बाबु का एक पत्र छपा है। राजेन्द्र बाबु ने लिखा है कि तत्कालीन रक्षा मंत्री श्री कृष्ण मैनन इस देश में मिलिटरी शामन स्थापित करना चाहते थे, लेकिन राजेन्द्र बाबू ने लिखा है कि उस समय के तीनों सेनाम्रों के चीफ इस प्रश्न पर एक मत नहीं हो सके। इसलिए उस समय के सुरक्षा मंत्री की जो योजना थी वह सफल नहीं हो सकी। इसलिये मैं कहना , चाहता हूं कि जब उस समय यह बात सफल नहीं हो सकी तो आज देश में कोई बगला देश की पुनरावृत्ति करना चाहे ग्रीर सविधान को ताक पर रख दे तो ग्राज हिन्दु-स्तान की जनता राजनैतिक दृष्टि से इतनी जागरूक हो चुकी है कि कोई भी क्यों न हो उसको उठा कर एक तरफ रख देगी ग्रौर सविधान की मर्गादाग्रों की रक्षा करेगी। यह तो सम्भव हो सकता है कि ब्रापातकालीन स्थिति का लाभ उटा कर लोक सभा के चनाव टाल दिये जाये, विधान सभाश्रों के चनाव टाल दियं जाएं। लेकिन यह बात बुद्धि में नहीं ग्रा पाती है कि कोई यह कहे कि देश के ग्रन्दर ग्रापातकालीन स्थिति पैदा करके शेख मुजी-ब्रॅहमान की स्थिति लाई जा सकती है। कोई भी इससे सहमत नहीं हो सकता है।

जहा तक श्री त्रजितनाथ रे के पत्न की चर्चा का सवाल है, श्रभी एक मित्न इसका सम्बन्ध इस बम काण्ड से जोड़ रहे थे। इस पत्न का सम्बन्ध किस बात से हो सकता है, यह तो जांच के बाद ही पता चलेगा, लेकिन यह पत्न उस समय लिखा गया था जब तीन न्यायाधीशों को लाध कर चौथे न्यायाधीश को मख्य न्यायाधीश बनाया गया था

[श्री प्रकाशवीर शास्त्री]

Discussion under

उम समय किसी ने कोघ में ग्राकर यह पत्र लिखा था। मैं चाहता हुं कि गृह मंत्रालय इन दोनो वातों का तालमेल देखे ग्रीर वास्तविक स्थिति क्या है, इसका पता लगाए। मैं चीफ जस्टिस रे की इस बात से सहमत नहीं हूं कि जब उनके पास यह पत्न श्राया तो उन्होने इसको सामान्य पत्र समझ कर रख लिया। उनको यह पत्न गृह मंत्रालय को भेजना चाहिये था। मुख्य न्यायाधीश को इस प्रकार का पव ग्राए, ग्रौर वे उसको सामान्य पत्न समझ लें, यह उचित नही है। मैं इसको उनका सीधापन तो कह सकता हूं, नेकिन यह दूरदिशता की बात नही हो सकती। ऐसी स्थिति में इन दोनों घटनात्रों का तालमेल देखा जाना चाहिये श्रौर ग्रगर यह तालमेल बैठता है तो ठीक है ग्रीर ग्रगर तालमेल नही बैठता है तो इस पत्न भ्रौर इस काण्ड की ग्रलग-म्रलग जांच की ज(ये। लेकिन देश के सर्वोच्च न्यायालय के मुख्य न्यायाधीश पर आक्रमण हो भ्रौर उसको हम राजनैतिक लांछन लगा कर, एक दूसरे पर भ्राक्रमण करे भ्रीर एक सामान्य घटना समझकर छोड़ दें, मै समझता हं यह प्रजातंत्र के लिये उचित नही होगा।

मुझे खुशी हुई एक बात को सुनकर। हमारे मिल भूपेश गुप्त ने मदरलैंड की चर्चा की। तीन-चार बार उन्होंने चर्चा की ग्रीर उसके बाद मिश्र जी ने चर्चा की। इस दृष्टि से मैं खुण हुन्ना कि 5-6 बार मदरलैंड का नाम, "मातृभूमि" का नाम तो उनके मुंह से निकला। ग्रौर दूसरी सबसे वड़ी बात यह है कि (Interruption) चौधरी साहब, आपको याद दिलाता हुं जब ये हिसा का विरोध कर रहे थे, हिसा को भ्रापत्तिजनक बता रहे थे यह कह कर कि देश में हिसा का वातावरण बन रहा है तो मुझे याद श्राया--जिन्होने 1946 से तक तेलंगाना में हिसाका वातावरण बना रखा था, हिसा का स्राधार अपना लिया था जिसके लिये पण्डित जवाहरलाल नेहरू को कई वार पार्लियामेट के श्रन्दर वक्तव्य देना पड़ा। परन्तू मुझे लगता है उनका कुछ हृदय परिवर्तन हुम्रा है, यदि इस प्रकार का हृदय-परिवर्तन हो जाए कि हर बार वे इस हिसा को बुरा कहने लगें तो यह लोकतंत्र के लिये श्रौर भारतीय संविधान के लिये शभ माना जाएगा।

तो उस मदरलैंड का नाम लेकर इस तथ्य की न छिपाया जाए। ग्रभी तो मैथ्यु कमीशन की रिपोर्ट प्रकाशित नहीं हुई। मैं यही पर एक बात कह दूं कि किसी कांग्रेसी पर लांछन लगा दें, दूसरा किसी जनसंघी पर लांछन लगा दे श्रीर तीसरा किसी कम्युनिस्ट पर लाछन लगा दें, जब वह घटना जांच की स्थिति पर है, तब किसी को उसका प्रमाणपत्न कैसे दिया जा सकता है। मैं समझता हं, ललित नारायण मिश्र की हत्या जिन परिस्थितियों में हुई उसकी तह मे जाना चाहिये, क्यो 2 घंटे तक ललित नारायण मिश्र जिस गाडी में बैठे थे उसको रोके रखा; ललित नारायण मिश्र की गाड़ी को दानापुर नहीं जाने दिया गया? कौन-कौन कारण थे कि बम विस्फोट होने के बाद ललित नारायण जी की गाडी समस्तीपुर में ही 2 घंटे तक रुकी रही ? तो सारे कारणो पर जाने की जरूरत है। मैं चाहता ह, वास्तविकता सामने भ्रानी चाहिये।

जहां तक श्री जयप्रकाश नारायण के आन्दोलन का सम्बन्ध है उसके सम्बन्ध में उपसभापति जी, केवल इतना ही कहना चाहता हूं कि हमारे मिल्रों को चाहिये कि श्री जयप्रकाश जी को बुरा कहने की बजाए ग्रौर ग्रब तक के ग्रान्दोलनों को हथियार बना कर जयप्रकाण जी पर स्राक्रमण करने की वजाऐ, ग्रगर उन बुराइयों पर ग्राक्रमण करा जिसके लिये जयप्रकाण नारायण जी ग्रान्दोलन कर रहे हैं तो ठीक हो। महगाई पर आक्रमण, भ्रष्टाचार पर ग्राक्रमण, बेरोजगारी पर श्राक्रमण, कुनबापरस्ती पर भ्रात्रमण हो तो जयप्रकाश जी की जगह श्रापकी तरफ लोग देखने लगेंगे। चाहे जे०पी० उनसे मुक्ति दिला दें, चाहे पी०पी० उसे मुक्ति दिला दे, चाहे चौधरी रणबीर सिंह मुक्ति दिला दें, देश की तमाम बराइयों से अगर मुक्ति दिला दें, तो देशवासी ग्रापके साथ होंगे। जे०पी० उन बुराइयों को मिटा कर उन ब्राइयों से देश को बचाना चाहते हैं उसी ग्रादेश को लेकर ग्राज देश जे०पी० के पीछे लग गया है।

श्रन्त में मैं प्रार्थना करता हूं कि इस घटना को सामान्य समझकर नहीं छोड़ दिय। जाए, इस घटना की तह में जाया जाए श्रौर बजाए इसके कि सरकार एकाध अपराधी को दिण्डत करे, इस घटना से देश को भी परिचित कराया जाए ताकि उनका कच्चा चिट्टा, उनकी असली तसवीर देश के सामने आ जाए।

श्री हर्षदेव मालवीय (उत्तर प्रदेश): मान्यवर, बड़ा साधु ग्रौर मज्जन वाला भाषण ग्रभी हमने मुना....

श्री प्रकाशवीर शास्त्री : ग्रब कुछ दुर्जन वाला कह दीजिये।

श्री हर्षदेव मालवीय: ग्राप भले ग्रादमी हैं, सज्जन आदमी है, गम्भीर आदमी है। मगर हो क्या रहा है, उसको भूला देगे क्या स्नाप ? स्नाप ग्रंततोगत्वा उन लोगो की मदद कर रहे है जिनको मैं चार्ज करता ह देश में खुले ग्र(म एक प्रकार का वायुमण्डल पैदा कर रहे है जिसका प्रवान उद्देश्य है प्रधान मंत्री इन्दिरा गाधी की हन्या हो। मै दुख के साथ कह रहा हं--गम्भीर बात है, कडवी बात है--लेकिन दुख के माथ कहना पडता है ग्रीर मै इसे माबित करूगा कि उनका इरादा ग्राज यह है ग्रौर वे एक वायुमण्डल बना रहे है, एक एट्मास्केयर बना रहे है । पहले तो यह "ग्रार्गेनाइजर" ग्रखवार है, यह अखबार--अभी शायद कोई मज्जन वहा से चिल्ला रहे थे जनसघ का ग्रखबार नहीं है--जब मिश्र जी मरे "मिश्रा वाज सलाटर्ड", इस शीर्षक के लेख में एक कार्टन बना है, नागरवाला को मारा, सिश्रा को मारा ग्रीर देखो किसको ग्रीर मरना है--इन्दिरा गांधी खडी है। "Mishra was slaughtered". It is your paper.

SOME HON'BLE MEMBERS: Shame, shame.

श्री हषंदेव मालवीय: इसके वाद मै यह निवेदन करना चाहता हूं कि इन्होंने इलैक्शन किमशन के बारे मे कहा है Election Commissioner is Indira's fan...

(Interruptions)

इन्होंने यह बतलाया है कि इलैक्शन किमशनर जी है, श्री स्वामीनाध्न, वह इन्दिरा के गुर्गे है ग्रौर 8 RSS/75---6 इन्दिरा जी की जेब में बैठे हुए है श्रौर जो भी इन्दिरा गांधी इन से काम कराना चाहती है करा लेती है। एक कार्न है, फैंगनेबल लेडी इन्दिरा गांधी खड़ी है और उनका पिल्ला साथ है, वह है एलेक्शन कमीशन। श्रेम, श्रेम। इस तरह से उन्होंने इलैक्शन कमिशनर को एक कुत्ता बतलाया है। इम श्रखबार के हर श्रंक में, हर लिखावट में तफरन, घुणा फैलाने की बात रहती है श्रौर इन्दिरा गांधी के खिलाफ हर तरफ की बात रहती है। इनके लेखों का तात्पर्य यही होता है। एक लेख का शीर्षक है। "PM is making money like hell".

SHRI SUBRAMANIAN SWAMY: You must have some sense of honour.

SHRI HARSH DEO MALAVIYA: Shut up.

यह श्रखबार लिखता है कि पी०एम० पैमा पैदा कर रही है क्योंकि यह समझती है कि हिन्दुस्तान में राज्य चलेगा नही और एक दिन इनको हटना है, इमलिये वह खूव पैमा पैदा कर रही है श्रौर विदेशी बैको में जमा कर रही है। इस तरह से 'पी०एम० इज मैकिंग मनी लाइक हैल'। इस तरह इन्दिरा गान्धी के खिलाफ जहर उगला जा रहा है उसकी मुझे दुख के साथ कहना पडता है। श्री प्रकाशवीर शास्त्री जी श्राप इस श्रखबार को निकाल-कर इस तरह की खबरों को फिर से पड़ लीजिये। एक लेख है, शीर्षक "How the PM tried to pressurise the Allahabad High Court."

इस तरह का पूरा लेख निकला है 22 मार्च के आर्मनाइजर में कि पी एम व ने इलाहाबाद हाईकोर्ट के जजों के ऊपर दवाव डाला है जजों को बदलने के लिये। इस तरह से खुला लाछन लगाया है। मुझे तो आण्चयं इस बात में होता है कि प्रेस कौसिल ने और हमारे होम मिनिल्ट्री ने भी इस बात को क्यों नहीं नोट किया कि इस किस्म के आरोप पी एम व के खिलाफ लगाए जा रहे है?

मान्यवर, मै ग्रापको बतलाना चाहता हूं कि ग्रभी हमारे श्री भूपेश गुप्त जी ने कुछ सम्यादकीय

[Shri Harsh Deo Malaviya]

Discussion under

, पढ़े। "मदरलैंड" ग्रखबार के ग्रौर मैं सक्षेप में, हिन्दी में कह देना चाहना हूं। उन्होंने इन्दिरा गांधी को 'रैंड क्वीन' कहा है। उन्होंने कहा है कि दुनिया में रेजीसाइड होती रहती है, राजा-रानी मारे जाते है ग्रौर जनता को यह ग्रधिकार है राजा ग्रौर रानी का मारने का। शेम, शेम। (Interruption) ग्राप इस तरह से देश चलाना चाहते है ग्रौर ग्रापको जरा शर्म ग्रामी चाहिये।

मान्यवर, मै श्रापको बनलाना चाहता ह कि जब 1961 में चनाव हुए थे तो क्या किस्मा किया गया ? ग्रार०एस०एस० ग्रौर जनसंघ वालो ने पंडित नेहरू के खिलाफ यह प्रचार किया था कि जवाहर लाल नेहरू ने तो अपने खाने के लिये भ्रशोका होटल बनाया है क्योंकि उन्हें गाय के बछडे का गोण्त पमन्द है। वहा पर गाभिन गाय को ले जाया जाता है ग्रीर फिर उमके ऊपर कृदते है ग्रीर इस तरह से बछड़ा निकल आना है ग्रीर उस बछड़े का गोण्त जवाहर लाल नेहरू खाते है भौर इसीलिये अशोका हाटल बनाया गया है। इस तरह का प्रचार इन लोगो ने उस सनय किया था। (शोम, शोम)। ये साहब कहते है कि यह श्रखबार जनसघ बालो का नहीं है, तो मैं यह कहना चाहता हं कि वे इस नरह की झठ क्यों बोलते है। इस **ग्रखबार के** जो सम्पादक एम० ग्रार**० मल्कानी** है, उनमें इनकी दोस्ती है । It is your paper. Why do you deny it? You should have the courage...

श्री रणबीर सिंहः इन्होने तो हिम्मत कभी सीखी नही है।

श्री हर्षदेव मालवीय: में यह कहना चाहता हू कि ग्राज देश के अन्दर घृणा का वातावरण फैनाया जा रहा है, नफरत का वातावरण फैलाया जा रहा है। हम सब स्वीकार करने हैं कि ग्राज देश की स्थिति खराब हैं ग्रीर हमारे देश में ग्राधिक संकट है। इन सब बातों के होते हुए, देश की हाजन खराब होते हुए जनता के अन्दर घृणा ग्रीर नकरन का वातावरण फैलाया जा रहा है ग्रीर इम तरह के वातावरण के सम्बन्ध में ग्रभी हमारे माननीय ऋषि कुमार मिश्र जी ने उदाहरण दिये है। जिम तरह से गान्धी जो की हत्या के पहने देंग में बातावरण तैयार किया गया था, घृणा का बातावरण तैयार किया गया था, खून का ग्रीर ग्रणान्ति का वातावरण नैयार किया गया था, उमी तरह का बातावरण ग्राज पैदा किया जा रहा है ग्रीर इमकी जिम्मेदारी में ग्रार०एम०एम० ग्रीर जनमय पर इालना चाहना हु।

मै कि र बार्ज करता हू कि इनका कुछ सम्बन्ध विदेश की कुछ शक्तियों से हैं, स्राप के अर्जा बी क का नाम निया करी।

(Interruption)

Yes, I believe it. Your paper believes it. मदरलैंड से 24 मार्च के इणू मे

श्री प्रकाशवीर शास्त्री हम के० जी० बी० केखिलाफ हैतोसी० श्राई०ए०केभी खिताफ हैं।

श्रो हर्परें मालवीय : यह 24 तारीख का "मदरलैड" अखबार है। इसमे पूरा लेख है कि मालदीव द्वीप के प्रधान मत्री महत्मद ग्रहमद जकी को जो निकाला गया उसमें सी० आई० ए० का हाथ था। तीत कालम भरे हुए है। इसी रिपोर्ट, में कहा गया है कि माजदीय आईलेंड से इनकी क्यों हटाया गया । इसलिए हटाया गया कि जो गान ब्रिटिश बेम है उसे ब्रिटिश छोड़ने वाले है, ग्रमरीका उसको लेना चाहता है, ज़की इसके विरुद्ध था क्योंकि वह इन्दिरा गाबी को नीतियो की, थर्ड वर्ल्ड की नीतियों को मानते थे। जकी ने कहा कि तुमको वेस नही देगें। इसीलिए उसे हटा दिया गया । फिर इथियोपिया से गडबड, वडागास्कर भें गडबड, पैटिस लमस्त्रा की हत्या मे हाथ यह मत्र आपके इस पत्र में लिखाहमा है, पढ लीजिए ग्रज सवाल यह है कि वे यहा पर एक्टिव है या नहीं। हमारे पाम तीन किताबे है, मै उद्धरण देना नही देना चाहता, एक है, सी० ग्राई०ए० की ''इनसाइड स्टोरी'' एन्ड्र ट्ली नामक अनिरोकत की लिबी हुई है, कम्युनिस्ट की लिखी हुई नही है, दुपरी पुल्तक है "दि एस्पीय्रोनाज एस्टेबिल्शमेट" इसका डेविड वाइज ग्रीर टामस बी० रास ने लिखा है, जो कि

ग्रमरीकन हैं । इन्हीं की दूसरी किताब है ''इनवि-जिबिल गवर्नमेट" । इसी तरह अलेन इलेम की. जो सी० ग्राई० ए० का हेड था, किनाब है "काफट श्राफ इन्टेलीजन्स" । उनकी क्या हरकत है, ये क्या करते हैं, मैं ज्यादा कोट नही करूगा क्योंकि स्राप घन्टी बजा देंगे। एक बान मैं बनाना हं। इसी दिल्ली नगर में करीब 7-8 माल पूर्व सप्रु हाउस में एक मीटिंग हुई । उसमें स्व० कृष्ण मेनन मौज्द थे, स्व० चारी साहब, जो एक बड़े वकील थे, मौजूद थे। मीटिंग शायद वियतनाम की हमदर्दी में थी, मझे याद नहीं है। हम भी वहा भौजद थे उस हाल के ग्रन्दर । कोने में कुछ कूर्निया खाली थी। कोने मे दो ब्रादमी ब्राकर बैठे ब्रौर थोडी देरबाद उठ कर चले गये । वे एक स्टिन्क बस फेक गए । इतनी बरी बदब फैली कि सब नाक दबा कर भाग गए। कृष्ण मेनन बहादर ब्रादमी थे, चारी माहब थे, वे बैठे रहे। मै कहना चाहता हू कि इनका "केवर्ट एक्शन डिपार्ट-मेट" होता है, सी० ग्राई० ए० का पूरा सगठन होना है। आपकी आज्ञा से मै थोडा उद्धरण दगा।

DR. RAMKRIPAL SINHA (Bihar): He has masterminded the CIA techniques.

श्री हर्पदेव मालबीय इसमें लिखा है कि मी० श्राई० ए० का एक डिवीजन था। "It was responsible for the successful overthrow of the left-wing government of Iran in 1953".

इस समय मैंने श्रमगीकी "न्यूजबीक" श्रखवार पढा था इसके "पेरिस्कोप" स्तम्भ मे छपा था। "Look out next week trouble for Mossadiq".

ग्रीर दमरे सप्ताह मुमद्दिक सरकार समाप्त हो गई 'पेरिस्कोप'' मे वे ग्राने वाली बातों की सूचना देते हैं। सी० ग्राई० ए० की किताब में लिखा है:

Mossadiq in 1953. Guatemala in 1954. It obtained and published the historic speech in which Nikita Khruschev spoke about Stalin, etc. It directed and prepared the Bay of Pigs operation.

इनके पास कितना पैसा है, ये पैसा कैंसे खर्च करने है ?

ऐसा हुआ है कि यह संस्था बनी 18 सितम्बर, 1947 को । जब यह सस्था बनी प्रेसीडेट ट्रूमेन के शासन काल मे तो उस के लिये उन्होंने 5 हिदायतें दी और मैं उन सब को तो नही पढ़ता लेकिन पाचबी हिदायत को पढ़ता हूं और वह यह है कि .

"To perform such other functions and duties related to intelligence affecting the national security as the National Security Council may, from time to time, direct."

श्रव नेणनल सिक्योरिटी कौसिल किस काम को ठीक समझ ले ग्रीर किस को ठीक न समझे इस पर किसी का वण नहीं हैं। देण में, विदेण में जहा चाहे वह दखल दे सकती है।

पैसो के मामले में यह कहा है: ^{ं ह}

"Congress formally ratified the use of unvouchered funds in the Central Intelligence Act of 1949."

श्री क्रोउम् प्रकाश त्यागी : जस्टिम रे के बारे में भी कुछ बोलिये।

श्री हर्षदेव मालवीय : मैं वही ग्रा रहा हू। तो यह हरकने उन में भरी पड़ी है। मै किनना सनाऊं तो मैं यह कहना चाहना ह कि समस्तीपुर काड में सी० म्राई० ए० का कितना हाथ है यह ग्राप नहीं जानते। मैं गृह मन्नी जी से रिक्वेम्ट करूगा कि गांधी पीस फाउंडेशन जो राउज एवेन्यु मे है, वहा काफी चीजें हो रही है भ्रौर वह पडयंत्रों का ग्रहा है। ग्राप जरा उम पर निगाह रखिए ग्रीर ज्यादा बाते तो मै नहीं कहना चाहता लेकिन ग्राप उम पर निगाह रिखये । समस्तीपुर में जो काड हम्रा उस के दूसरे दिन ही खबर फैल गयी कि मिश्रा जी को इन्दिरा जी ने मरवाया। जिस दिन इलाहा-बाद हाई कोर्ट में रिवाल्वर के साथ वह ग्रादमी पुकड़ा गया उसी दिन शाम की एक ब्हिस्परिंग कंपेन दिल्ली में चल गयी कि इन्दिरा जी ने ही यह करवाया । जैसे ही वह पिस्तौल वाला ग्रादमी वहा

[श्री हर्षदेव मालवीय]

पकडा गया उसी दिन बाजारो मे जनता मे यह बात फैल गयी कि ऐसा प्रधान मन्नी ने ही करवाया ग्रभी जो कुछ रे साहब पर हुग्रा उस के बारे मे हमारे भूपेश जी ने क्रौर ऋषि कृमार जी ने मदरलैंड से पढ़ कर सुनाया कि किस प्रकार का घातक ब्रौर गंदा ग्रौर झठा प्रचार यह कर रहे हैं। तो मैं कहना चाहता हूं कि इस तमाम चीज को ब्राप ठीक संदर्भ में देखे। केवल मात्र कुछ लोगों का पागलपन यह नहीं है । इस के पीछे मेथड इन मैंडनेस है । इसके पीछे कुछ शक्तियां है ग्रौर देश की ग्रौर विदेश की शक्तिया उस के साथ लगी हुई है जो चाहते है कि भारत के वर्तमान शासन को पलट दिया जाये : भारत की वर्तमान नीतियां बदली जाये । भारत स्रपनी एक स्राधिक नीति देश में और अपनी एक विशेष नीति विदेश में चला रहा है । उस नीति को यह बदलना चाहते है क्योंकि यह नीति य०एस० ए० की वर्ल्ड स्टेटेजी है यह मूट नहीं करती है । इसलिये वह यहां के शासन को बदलना चाहते है ग्रौर ग्रपनी कोई पिट्ट सरकार को स्थापित करना चाहते हैं । रे साहब के कांड को इसी बैंकग्राउड में देखा जाना चाहिए श्रौर मैं यह कहना चाहता हू कि स्राप को बहुत सर्तक रहने की जरूरत है। ग्रीर हत्याये होने वाली हैं। श्रौर इस किस्म के हमले होने वाले है । शान्ति से हमको नहीं बैठना है। यह बिलकुल साफ कहा गया है । कोलबी जो सी० ब्राई० ए० का चीफ हैं उसने कहा है कि हमारी तो यह घोषित नीति है कि हम गवर्नमेटस को डिइस्टैबलिश करे। उन्होंने कहा है कि कुछ देशों में कुछ हमारे चन्द दोस्त हैं उन को हम थोड़ी सी मदद देगे तो उस से वह हमारे थोडे से दोस्त उस देश की नीति को इस प्रकार बदलवा देगे कि जिस से वह श्रमरीका के हित में चली जायेगी । तो यह वडा भारी षडयंत्र है ग्रौर निवेदन कहंगा कि हमारे जनसंघ के भाई, हमारे राजनारायण हमारे दूसरे नेतागण किसी मास्टर माइन्ड के हाथ की कठपूतली है । मास्टर माइन्ड एक जगह बैठा हुन्ना है स्रोर स्नार०एस०एस० का एक फासिस्ट टाप है और वह उन को चला रहा है उस म्रार०

एस० एस० को प्राप कंट्रोल करें, जनसंध को कट्रोल करें ग्राप तो उस के मोहरे हैं ग्रौर उसी तीर पर ग्राप इस्तेमाल होते हैं:

(Interruptions)

तो मैं कहना चाहता हूं कि हम को सर्तक रहने की जरुरत है। हम को ग्राप लोगो से ग्रंपील करनी है कि ग्रंभी जैसा शास्त्री जी ने कहा, मैं उस का समर्थन करता हूं, दलगत तौर से इस बात को मत देखिए, ग्राज राष्ट्र पर बड़ा भारी खतरा ग्रा रहा है। हम सब मिलकर काम करे। भारत माता के प्रति हमारा प्रेम, भारत माता के प्रति हमारी देशभिक्त, भारत की ग्रौर भारतीय जनता की उन्नति यही हमारा लक्ष्य होना चाहिए। धन्यवाद।

SHRI M. KADERSHAH (Tamil Nadu): Sir, I condemn with utmost sincerity the deadly attack on the Chief Justice of India. There is no place for violence in democracy and no political party can survive without democracy. We have seen in the past that those who took violence as weapon in their hands were ruined by their own weapon.

Sir, parliamentary democracy is not only the best but the most suited to our conditions. It is to be nourished as our illustrious predecessors who had dedicated their time and life for it. But the account of the last fifteen years has shown that there is a sense of frustration and it is added with the non-responsive attitude of the Government leaders.

The present state of uncertainty and the political vacuum in decisions given by Parliament, the indirect disobedience of the machinery to the higher policy-making bodies. lack on the part of political leaders to stress, exert and to shape the final execution is all responsible for this confusion and chaos. But I am sorry to state that the Home Minister in the other House has remarked yesterday:—

"You are aware of the persistent efforts made by Opposition friends on the floor of Parliament and a section of the press at character assassination and the increasing attempts that are being made here and outside to shatter confidence and

the credibility of the people in the efficacy of parliamentary system of democracy and our ability improve the lot of our people."

Discussion under

This is the statement of the Home Minister in the other House. I never expected such an irresponsible statement will come from Mr. Brahmananda Reddy. Instead of analysing the root cause for this violence and inspiring peoples' confidence in parliamentary democracy he has made wild allepersons gations on the opposition. The should be sent to a refresher course in the constitutional law and should be given a thorough training in the functioning of parliamentary democracy before they appointed as Ministers and called upon to further in the cause of parliamentary democracy so dear to the people. Ignorance is a bliss for them to occupy a position is a privilege. Sir, if this was the pattern of the speech made by the Home Minister, I am not much surprised about the other speakers of his party. The statement speaks about his insincerity to the cause to get away by merely a hallow slogan like this and keeping the file shut for all time and it is not expected of the country's Home Minister. He should not shirk his responsibility as he has done in the previous cases. He should ponder over the situation sincerely. The blame, the responsibility, the prosecution, onslaught, I do not know why Government does not take upon itself the favourite line of argument that J.P., his movement, foreign hand, C.I.A., smugglers etc. are all responsible for this. Mr. Bhupesh Gupta has forgotten the good old days when J.P. considered to be godfather of their party. Sir, one thing is clear that J.P.'s movement has become a nightmare for some of my friends sitting on the right and opposite.

Fortunately, Kennedy was born in America, otherwise his assassination would also have been attributed to the J. P. movement. I would like to point out at this moment that the Jana Sangh leader Shri Din Dayal Upadhyaya, was murdered and the mystery is not yet solved

Similarly, the Marxist leader of West

in cold blood. But no action has been taken by the Government so far. Thirtytwo Marxist workers were murdered Kerala alone in the last 1.1|2 years. No symptom of sympathy was shown by the Government all these days. I would like to point out at this moment that the opposition was not so vivulent in attributing these charges to Mrs. Gandhi or to Mr. Borooah as they are doing now.

Sir, I now come to the second aspect of the problem, that is, the circumstances and precautionary measures taken for safety of judicial personalities. If vou kindly recall the statement of Mr. Om Mehta the following day, he said security arrangements were there for Ministers because they had to do a lot of touring and meet people, while the Supreme Court Judges were not required to do anything of this sort. This is a most funny argument and is baseless and misleading. The judges belong to an important wing of the State and perform delicate duties in respect of controversial issues. Their lives and security should be the highest responsibility of the State as their duty involves interpretation and protection of the laws of the State. It is regrettable that the Government takes action only after an incident occurs. But in this case, even after four days had passed, no clue was unearthed. Sir, it is said that the Chief Justice was going in his car along with three others. The assassin came all alone and put the grenades in the car. I do not know that they were doing all this time. How it happen? How did they fail to catch the culprit red-handed? All this gives doubt. But as far as this case is concerned, I can quote some other cases in which the Government failed to bring the culprits to book. For example, in the Nagarwala case, the Government has failed to investigate and find out the culprits. Similarly, the Daman Collector, Mr. Chopra, There murdered in a mysterious manner. was no arrest of anybody in that case. Recently, three high police officials murdered in Mizoram, but the Government has not arrested anybody so far. But as far as this case is concerned, the Govern-Bengal, Mr. Hemanta Bose, was murdered | ment, though it has not been able to catch [Shri M. Kadershah]

the culprit, has caught the chappals of the culprit. It is very humorous.

Sir, it may be recalled that previous attempts on former Chief Justices Mahajan and Hidayatullah and Justice Grover indicated well to the Government that they are too open to the misguided public anger against the misdeeds and non-responsive deserve attitude of the Government and adequate protection. It is shocking ill-conceived on the part of the people who are responsible for the maintenance of security that a third rate Deputy Minister, whom the people will not like to see or hear, is provided with all types of security personnel, while the Judges of the Supreme Court, to whom the people go for justice-not only people, even political parties have to go to court sometimes-are not provided with a single security personnel. Does any Minister or Deputy Minister have the capacity or the guts to address any public gathering without the help of 1,000 security personnel? They are the representatives of the people. They must enjoy the confidence of the people. judges are not the representatives of people. They are the representatives the State. This distinction must have been borne in mind by the Government in making proper arrangements for the safety of the judges.

Sir, lastly I would like to remind the Government as well as my CPI friends that to derive a parallel and call the Samastipur. Allahabad and Delhi incidents as part of a larger conspiracy and to blame and denigrate the members of the Opposition parties and JP for creating an atmosphere of personnel hatered and character assassination is nothing but a futile, abortive, mischievous and politically motivated attempt which has not succeeded so far and which will never succeed. The Home Minister will be wholly responsible for this. The people are fed up and they will not and they have not been misguided by this propaganda carried on by this machinery. It is really unfortunate that, when Mathew Commission is looking into the Samastipur case, when the U.P. Government is considering the incident at Allaha-

bad and when the top Delhi police and the CBI people are busy with the case attack on the Chief Justice, the Communist and the Congress members are making wild and baseless allegations which are naturally counter-allegations. They followed by must have some patience at least till the inquiries are over. Therefore, Sir, I would appeal to the Government that the root cause of the people's anger, their problems, their sense of frustration, their their miserable plight of living, corruption, electoral reforms, etc. must be gone into sincerely with a sense of dedication and purpose and the machinery of Government must be response-oriented to check this madness on the part of the misguided and ill-conceived actions of a few disgruntled individuals and it is of no use blaming the Opposition members, Thank you, Sir.

श्री जगदीस जोशी (मध्य प्रदेश) माननीय उप-सभापति जी, प्रश्न श्री म्रजितनाथ रेकी गाडी के ऊपर बम फैंकने का नही है। प्रश्न हिसाकी मनोवृत्ति के व्यापक रुप से बढ़ जाने का है ग्रौर इस हिंसा की मनोव नि एक मिलमिला किस में हे श्रीर दोनो लोगों ने हिसा की इस बढ़ती हुई प्रवित्त की बावत जो कहा है उस पर सरकार को गम्भीरता से सोचना पड़ेगा । यह मामला हम यह कह कर नहीं टाल सकते कि इसमें सी०बी० ग्राई० का या के० बी० जी० का हाथ है या किसी भ्रन्य तत्व का हाथ है। इसकी बनियाद मे जाना जरुरी है। मेरा श्रन्दाजा यह है कि पूराने इतिहास से लेकर आज तक जितनी भी राजनैतिक हत्याएं हुई है उनके पीछे एक निश्चित प्रयोजन रहा है। चाहे मिश्र के सम्राट हो, चाहे बेबिलोनिया रहा हो. युनान रहा हो या फारस के बादणाह रहें हो. दुनिया के भिन्न हिस्सों में हिसा होती रही है। इन हिन्सात्रों का कोई न कोई सीधा लक्ष्य रहा राजनैतिक हत्याच्यों के पीछे मख्य लक्ष्य रहा कि किसी प्रकार से शक्ति ग्रहण कर ली जाय। स्राप जानते है कि युनान के शहर के ग्रन्दर ग्ररस्तु ग्रीर प्लेटो को जहर पिला दिया गया और वह भी जनता ने पिलाया । इस प्रकार की घटनाये इतिहास मे हुई है। ये घटनाये अनन्त-

काल में चली था रही है। हमारे देश में भी जब जब इस प्रकार की घटनायें बढी है तो जनता में विश्वाम पैदा करने के लिये बौद्ध ग्रौर जैन धर्म का प्रादर्भाव हम्रा। यह बात भी इतिहास मे है कि किम प्रकार से गलन प्रचार करके रजिया बेगम को गही से उतार दिया गया। इस प्रकार का वातावरण पैदा कर दिया जाता है, इस प्रकार से झुठा प्रचार किया जाता है कि एक हिसा का वातावरण देश में पैदा हो जाता है। मै निवेदन करना चाहता ह वि हमारे देश गह विभाग इतिहास के पन्नो में भी सबक ले ग्रौर इतिहास की इन नजीरो को वर्तमान के परिपेक्ष्य पर देखने की कोशिश करे--क्या घटनाये तीन चार-पाच साल में हुई है [?] उनका जरा स्रन्दाज किया जाए। एक घटना हुई बैको का राष्ट्रीय-करण; सपन्ति का एक मलाधार जो बैको के जरिए स्था पैसे सपत्ति पर एक सक्चित वर्ग का एकाधिकार था, वह राज्य ने छीन लिया, अपने हाथ मे लेलिया। कुछ लोगो को वज परम्पराके म्राधार पर बन्ति मिला करती थी, राज्य ने किसी भी कारण मे--एक परिवर्तन वादी कारण हम उसको कहते है, दूसरे कहते है हमने स्वार्थ के लिए किया लेकिन सपन्ति के मुलाधार को, एक वंश परम्प-रागत मिलने वाली व्यवस्था को तोड दिया गया ग्रौर उसके साथ साथ यह जो चीज सपन्ति के परम्परागत मुल स्रोत्नो मे कुठाराघात करके किया गया है पुरा नहीं हम्रा है, भ्रौर पुरा होने को बहत बाकी है। उसके साथ ही साथ क्या किया गया? परमाण बम का विस्फोट करके हिन्दुस्तान दुनिया मे छटवी आणविक शक्ति बन गया। श्रौर क्या चीज हुई ? सिक्किम के भारत मे स्ना जाने से इस देश का गौरव बढ़ा सीमा बढ़ी, एक हिस्सा जो पिछडा था जड गया। चारो ग्रौर घटनायें हो रही है राष्ट्रीयता भी बढ़ रही है ग्रौर ग्रार्थिक नियन्त्रण भी दीला करने की पूरी कोशिश हो रही है ग्रौर इसके साथ साथ भ्रष्टाचार का जो बहुत उपदेश सनने को मिलता है ग्रीर जो हिन्दू-स्तान के बड़े भ्रष्टाचार का स्रोत था तस्करों का, लम्बा चौड़ा गिरोह उन पर सरकार ने जबर्दस्त कुठाराघात किया। ये बाते मत्य हैं कि नहीं ?

ये चार-पाच घटनाये तीन-चार माल के ग्रन्दर हई कि नही, ग्रौर ग्रगर इन घटनाग्रों की प्रक्रिया चलती जाती है तो उसकी हानि किसको होगी? वंश परम्परा वाले नरेशो को होगी, पुराने बैंक मालिकों को हांगी ग्रौर जो मिक्किम की ग्राजादी पर हमला करने थे उनको होगी ग्रौर जो दनिया की ताकते नहीं चाहती थी कि हिन्दुस्तान श्राणविक शक्ति बने उनको तकलीफ हुई । हिन्दुस्तान के खेत ग्रौर खलिहान मे काम करने वालो को उससे तकलीफ नहीं है। तब वह किस प्रकार ग्राच-रण करेगा ? ग्रौर उनके ग्राचरण की एक प्रक्रिया बन जाती है ग्रौर वह प्रत्रिया किसी न किसी तरह प्रदर्शित की जाती है। इसकी शक्ल जो कुछ बना दी जाये, इसका स्वरूप जो कृष्ट बना दिया जाय, उस एक बडी छाया के नीचे छटपट हिन्साम्रो को प्रोत्साहन दिया जाता है ताकि राष्ट्र के लिये, देश के लिये, विकास के लिये बनने वाली ग्रास्था की जड़ को काट दिया जाये। मै इसके पीछे किसी दल के ऊपर ब्रारोप नहीं करुगा, मैं किसी व्यक्ति के ऊपर आरोप नहीं करुंगा। लेकिन उस मनोवृत्ति के ऊपर ग्रारोप करगा जो देश के ग्रन्दर भी है देश के बाहर भी है ग्रौर जो चाहता है इस देश के स्थायित्व को सकटपूर्ण स्थिति मे डाले। तो मेरा निवेदन था कि हम इस बात का ग्ररण्य रोदन क्यों करें कि साहब, सी० ग्राई० ए० का हाथ है या के० जी० बी० का हाथ है। मैं साफ तौर पर उप-सभापति जी, स्रापकी स्राङा से गह मंत्री जी से निवेदन करना चाहना हः वे वज्र की तरह कठोर बने।

ग्रगर ग्राज दुनिया में लांग सी० ग्राई० ए० को जानते हैं, कें० जी० बी० को जानते है तो हम भी 60 करोड़ का देश हैं, कोई छोटा-मोटा देश नहीं है. कोई हम फास जर्मनी नहीं है कोई हम हालैण्ड डेनमार्क नहीं है कि कोई सी० ग्राई० ए० या कें० जी० बी० हमारे तख्ते को हिला देगा। हमारा गुप्तचर विभाग मुद्दु होना चाहिए। मैं मुक्ती जी से इस बात का ग्राण्वासन चाहुंगा कि ग्रापको जो कुछ भी खर्च लेना है समद् से लीजिए हिन्दुस्तान के गुप्तचर विभाग को कठोर ग्रीर कारगर बनाइए ताकि देणी ग्रीर विदेशी ताकतो का मुकाबला [श्री जगदीश जोशी]

हम फौलादी हाथों से कर मके। दया ग्रौर करुणा के बल पर हत्या ग्रौर हिमा की धारा को रोका नहीं जा मकता है ग्रौर में ग्रापसे कहूंगा, ग्रगर धर्म-शास्त्र के पन्ने में हत्यारों के लिए दया का शब्द लिखा हो तो उसको फाड़ कर फेंक दीजिए। एक नया ग्रध्याय जोड़ कर दण्ड की व्यवस्था की जाए।

जो न देहूं तोहै दड कठोरा ।

यह जरुरी बात है कि राष्ट्रीय ग्रान्दोलन की हमारी एक परम्परा रही है। मैं यह निवेदन करना चाहता हूं कि कुछ शक्तियां हैं जो राष्ट्रीय ग्रान्दोलन के गर्भ से निकली हैं और जिन्होंने कुछ पीडा मही हैं, कुछ तक्लीफे सही हैं। वे चाहे भटक भले जाय कही न कही, लेकिन उनकी ग्रान्मा में, ग्रचेतना में, राष्ट्रीयता में ग्रौर राष्ट्रीयता के मूल्यों के प्रति पीड़ा रहती है। लेकिन कुछ णितनयां देश में ग्राजादी के बाद बनी हैं, जो पैदा हुई हैं .---

जाके पैरान फटे विवाई, मो क्या जाने पीर पराई। तो उनको इस बात का ग्रन्दाजा नही है, उनको देश की राष्ट्रीयता का अन्दाजा नहीं है देश की पीडा का अन्दाजा नही है, देश के दर्द का अन्दाजा नही है। स्रीर कुछ शक्तिया ऐसी भी है जिनका नियन्तण देश के बाहर से होता है। तो मैं यह कहना चाहता हं कि इन शक्तियों को इस स्राधार पर विभाजित करिये । हम इन शक्तियों को देखते हैं स्रौर महसूस करते हैं, हम उनको बर्दाश्त करते है और बर्दाश्त करना भी चाहिये। मै यह बात कहना चाहना हूं कि इनमें से जो अधकचरे दल है, भने ही वह शक्ति में बढ जायें, साहसी दिखलाई पड़े, लेकिन मै आपको बतलाना चाहना ह कि उनके मन मे करुणा नहीं होगी । लेकिन जो दल राष्ट्रीय ग्रान्दोलन से निकले है, वे चाहे पहिले सरकारी पक्ष में रहे हो, एक बार उनके मन में कोई बड़ी हिमा करने से पहिले, दया ममना श्रीर करुणा का भाव जरूर ब्रा जायेगा क्योंकि वे इसी तरह के सस्कार में पले हुए है, सरकारी पक्ष के पश्चिक रहे है भ्रौर उनमे कभी कभी पुराने सस्कार स्नाही जायेगे। उनके विचारों में जो मतभेद है, वह मै ममझ सकता हं। क्योंकि ग्राज की परिस्थिति भिन्न है।

विचारों में जो मतमेद है वे समझ में स्नासकते है, नीतियों में जो मतभेद है वह समझ मे आ सकते हैं। नीतियों के स्राधार पर स्रायरण स्रोर नीतियो के स्राधार पर कर्म यह बात समझ में स्ना सकती है । लेकिन जब सारी नीतियों को छोड़कर सारी शक्ति किसी एक व्यक्ति के ऊपर केन्द्रीत हो, किसी एक व्यक्ति के खिलाफ मुहम पैदा कर दी जाय, श्रपनी नीतिया को दरिकनार किया जाय, तब इस तरह की बात समझ में नहीं ग्रासकती है। यह कह दिया जाय कि ग्रमक 'क' ग्रच्छा है ग्रौर 'ख' खराब है। एक दल में सब की समर्थक नीति होती है, ग्रगर उस नीति के ग्रन्दर श्री ग्रोम मेहता जी ग्रच्छे है, तो मै खराब नहीं हो सकता है। ग्रगर मैं खराब हू तो श्री स्रोम मेहना खराब नहीं होने चाहिये। इस तरह से एक दूसरे में फर्क की प्रकिया बाधी जारही है है इस देश के ग्रन्दर एक दो ग्रादमी के प्रति और उनके प्रति हिमा का महोल तैयार किया जारहा है।

· Rule 176

जो हमारे माननीय सदस्य ने कहा था कि गान्धी जी की हत्या के पहिले हिसा का वातावरण तैयार किया गया था। मुझे यह बात मालुम है कि छोटे छोटे कस्बों में कहा जाता था कि गान्धी जी इस देश की पाकिस्तान के हाथ बेच रहे है और वे इस देश का 60 करोड़ रुपया देना चाहते है तथा ये सब कुछ मुसलमानों को दे देंगे। इस तरह की तमाम चीजें उस समय कही जाती थी गांधी जी के बारे मे ग्रौर इस तरह मे गार्धाजी के खिलाफ जहर फैलाया गयाथा। ऋराज हम उसी तरह की बात ग्रीर उसी तरह का बातावरण देख रहे है ग्रीर इस तरह का प्रचार हमारे देश में कुछ भाई कर रहे हैं। लेकिन उस समय भी देश की सरकार उतनी ही कमजोर थी जितनी भी **त्राज** है। मुझे दर्द के साथ कहना पड़ता है कि श्रगर समय रहते सरकार नहीं चेतेगी तो जिस तरह में गाधी जी चले गये, उसी तरह की बात और उससे भी वडी घटना कभी भी हो सकती है। इसलिए में निवेदन करना चाहता ह कि इससे पहिले कि कोई भयकर घटना हो जाय, सरकार को मारी माकूल तैयारी कर लेनी चाहिये।

एक सवाल **में ग्रो**र कहना चाहता हूं ग्रीर वह यह है कि हमारे माननीय सदस्य श्री भूषेण गुप्त ने वड़ें

जोर शोर से यह कहा यहा पर कुछ लोग बम स्रौर हत्या का प्रयोग करते है। मै यह कहना चाहना ह कि इस देश में, गान्धी जी और गौतम के देश में, जहां हमने ऋहिमा द्वारा ऋाजादी ली वहा हमारे बीच मे इस तरह की कोशिश हो कि अहिमा और हत्या का इम्तेमाल किया जाय, तो इसके लिए कानन कटोर बना हस्राहै स्रौर कानुन के अन्दर उस व्यक्ति को लाया जाना चाहिये, यह मेरी मान्यता है। मै ग्रौर भी कहना चाहता ह । या तो यह दूनिया रदेगी या हथियार रहेगे, वह स्थिति स्नाने वाली है। इतनी बात में जरूर कहना चाहता ह कि हथियारों के मामले में जो नरमी बरती गई है, जो मख्ती नही बरती गई है उम पर भी गौर करना जरूरी है। हथियारों ने जानवरों को खत्म किया, लोगो को खत्म किया, इकैतिया पर्दा । इसलिये मेरा कहना है कि हथियारों के कानन का भी संशोधन होना जरूरी है ताकि उनका इस्तेमाल नियन्नित हो सके ग्रीर ढग से हो सके।

जहा तक माननीय मुख्य न्यायाधीण पर प्रहार का मामला है वह निन्दनीय है. विशेष रूप से इसलिए भी निन्दनीय है कि हिन्दुस्तान के बड़े न्यायाधिपति के ऊपर प्रहार इस देश के माथ, इस देश के न्याय के साथ, संविधान के साथ ग्रौर लोकशाही के साथ एक बड़ा मखौल है। मैं निवेदन कर रहा हूं कि सरकार इन मब चीजो की जांच कराए।

मैं एक बात और बताना चाहता हूं । कुछ ऐसे तत्व है जो छोटे छोटे बच्चो के मदरसे चलाने है। इन मदरसों में जहर की ट्रेनिंग दी जा रही है। यह ट्रेनिंग सारे हिन्द्स्तान में हो रही है, देहातों में हो रही है। मैने कई बार इस बात को कहा है कि ग्राप मारे प्राइमरी स्कुलों को राष्ट्रीय बनाइए, मरकारी कर दीजिए, भले ही पेड के नीचे बैठ कर स्कूल चलाना पड़े लेकिन व्यक्तिगत हाथों में, निर्जा सस्थास्रों के हाथों में देश की लिखाई-पढाई को मत रिखए। ग्राज हो क्या रहा है ? बगाल में रेल में 500 ग्रादमी घुम जाते हैं, इलाहाबाद में एक डिब्बे में 100 ग्रादमी घुम जाते हैं, कोई नियत्नण नहीं रह गया है। स्राप शिक्षा की पद्धति में म्रामुल परिवर्तन की वात साचिए, नहीं तो ऐसी पीढी बनेगी जो हिसा पर विण्वास रखेगी, देश के

मुल्यों को गिराएगी और देश जो प्रगति के रास्ते पर है ग्रौर 200 माल पीछे चला जाएगा।

Rule 176

श्री राजनारायण : श्रीमन, मझे बडा अफसीम है कि बहस क्या ग्रौर बात कहा की चल रही

श्री स्रोउम प्रकाश त्यागी: दर्द कहा, दवा कहा।

श्री राजनारायणः हमारे यहा कहावत है कि "खुर्पा का व्याह हमुग्रा से।" प्रस्ताव यह है (20 मार्च 1975 को भारत के मुख्य न्यायाधीण की हत्या के प्रयास के सबध मे चर्चा । इस पर चर्चा हई ?

श्रो उपसभापति : ग्राप कहिए, ग्रौर किसी बात पर मन जाहए।

श्रो राजनारायणः पहले मैं यह चाहूगा कि इसका संशोधन कर दू-120 मार्च 1975 को भारत के मख्य न्यायाधीश के साथ किए गए ग्रभद्र व्यवहार के संबंध में चर्चा ।

थीमन्, हमें जितने परिचित, एक्स-मिलिटरीमैन मिले उनसे हमने बात की। अगर आप मौका दें, ब्लैक बोर्ड हो, चाक हो तो मैं मदन के माननीय सदस्यों को समझा दूं कि स्राखिर यह ग्रेनेड है क्या । ग्रेनेड की यह शक्ल होती है। उसके ऊपर एक पिन होता है, फिर एक स्प्रिम होता है, लीवर होता है। ग्रगर यह पिन हट जाय तो बड़ी मजबती के साथ स्प्रिंग को दबाया जाता है, बरना चार सेकेंड के ब्रन्दर वह फट जायेगा। जब पिन हट गई तो वह प्राइमड हो जाता है, दैट मीन्स इट इज रेडी फार एक्शन (ग्रर्थात् वह काम में लाया जायेगा)। यह तमाम श्रखबारों में श्राया है कि जो दोनों ग्रेनेड थे उनमें पिन नही था । हाथ स्प्रिंग पर हो तो हमाल में कैमे बाध दिया, हमाल मे कैमे बंध गया, फिर कागज में कैसे लपेटा गया, फिर कागज में लपेट कर चीफ जज साहब की मोटर के ख्ले शीशे से कैसे गिरा, यह मेरी समझ मे नही स्राया। कोई साबित कर दे कि इस तरह से ग्रेनेड चलाया जा सकता है। यह बात विल्कुल झठी ग्रीर बिल्कुल गलन है। जिस ढग से श्राज इस सदन में इसकी चर्चा कराई गई है उस चर्चा का कराना ही हिसा को बढ़ाना देना है, मैं इस ननीजें पर पहुच रहाहू। देखिए, इस की

Rule 176

[श्री राजनारायण]

मार हाथ से होती है करीब 25,30 गज की दूरी तक यह जा सकता है, श्रीर ग्रगर राइफल से छोडा जाय तो 150 गज की दूरी तक यह जा सकता है। स्रौर यह फटता है 45 डिग्री पर । यह 90 डिग्री पर नही फटना । मैं इसीलिये कल णाम को सदन से उठ कर गया था कि यहां स्राज इस पर चर्चा होने वाली थी। मैं मुप्रीम कोर्ट गया था । वहा बहुत से एडवोकेट्स से मिला। मैने उस जगह को देखा ग्रौर जिस फाटक में चीफ जस्टिम निकले थे उस फाटक के चपरासी का बयान लिया । मेरे साथ दो ग्रौर ग्रादमी थे । उस चपरासी ने कहा कि हां, वह इस फाटक से गये श्रौर लाल बनी की जगह गाडी खड़ी हो गयी और इधर से आदमी आया और गाड़ी का जो शीशा खुला हुआ था उससे उस में बम रख दिया। वहा पर एक मिपाही भी था। वही पर तिलकनगर का पुलिस थाना भी है स्रौर वहां तमाम सिपाही खडे हुए थे । कितनी ही वहां दुकाने हैं। वही पर टैक्सी स्टैंड है लेकिन फिर भी वह ब्रादमी भाग कर चला गया। कैसे चला गया? कि तो ने उस को पकड़ा नहीं ? क्यो नहीं वह गिरफ्तार किया गया ग्रौर ग्राज तक उस का कोई पता नही चला। मेरी समझ मे नही ग्राता कि ग्राखिर यह सरकार चाहती क्या है। भाई भूपेण गुप्त, <mark>ग्रगर चीफ जस्टिस से कोई म</mark>ुहब्बन तुम को बाकी हो तो हमारी बात मुनो।

श्री सुब्रमण्यम स्वामी : भाई नही, कामरेड कहिये ।

श्री राजनारायण . यह देखो, यह एक पोस्टर है श्रौर इसे हम ने श्रभी मंगाया है। चुनाव के बाद गरीब जनता के हाथो पिटे। यह देश के दृश्मन ग्रब उतारू है, हिमा पर, लुट मार पर। मनाजवाद को रोकने ' के लिये, भ्राजादी को बेचने के लिये वे चाहते हैं कि पैदावार घटे, महंगाई बढे, बेचैनी बढ़े। जनता सावधान। इस को किस ने निकाला है। इस को निकाला है उत्तर प्रदेश कांग्रेस कमेटी, 19 कैंसर बाग, लखनऊ ने। वहा से यह प्रकाशित हुआ है। यह तमाम शहरों में ग्रीर बाजारों में, तमाम दीवारो पर यह पोस्टर टगा हुन्ना है। मैं पूछना चाहता हूं कि ब्राज हिमा को बढावा कौन दे रहा है ? इस पोस्टर को भूपेश जी ले कर पढ़ ले। एक पोस्टर ग्रौर मुझे नहीं मिला क्योंकि

के० कुमार जी ग्रभी घर में नहीं थे। उस में लिखा है कि यह राष्ट्र के दृष्मन हैं—–रावण, कुम्भकर्ण श्रौर उस में इन तमाम लोगों की शक्ल दिखायी गयी है। उस में अटलबिहारी बाजवंबी है, चौधरी चरण सिंह है स्रौर राजनारायण, चन्द्रभानु गुप्त है। इन तमाम लोगो को उस में दिखाया गया है । (Interruption) श्रत्र बेहयायी श्रव्हितयार मन करो । श्री भपेश जी यह पोस्टर देखिये । यह जयप्रकाश नारायण जी का चित्र है ग्रौर यह तमाम दिल्ली की गलियो में ग्रौर सडकों पर यह छपा हन्ना पोस्टर ग्राप देख सकते है। यह क्राज सब जगह बाटा जा रहा है। तो मैं पूछना चाहता है कि ग्राखिर यह घणा कौन फैला रहा है । साप्रदायिकता विरोधी प्रकाश प्रेस, फोन न० 588367, म्राल इंडिया सांप्रदायिकना विरोधी समिति दिल्ली की है। बाद में नाम है श्रीमती सुभद्रा जोशी। भूषेश गुप्त जी यह पोस्टर कौन छाप रहा है। ग्रखबारो पर मत जाग्रो । यह देखो कि यह हिसा कौन फैला रहा है। यह द्वेष कौन फैला रहा है। यह घुणा कौन फैला रहा है । तो जब हर्पदेव मालवीय भूपेण गप्त जी तो ग्रखबारो को पढने लगे तो मैंने भी उठ कर इन पोस्टरो को मंग-वाया ग्रौर कल मै वह भी ला इंगा । श्रीमन, इस को ग्राप सदन के पटल पर रखवा ले। ग्रब मैं उस घटना पर श्राना चाहता हं इलाहाबाद में घटी । इलाहाबाद में लोगो को कार्ड मिलता था। यहां बहुत से लोग है दिल्ली के प्रेम के लोग थे। इलाहाबाद के हाई कोर्ट का जो फाटक है उससे कोई घुस ही नहीं सकता था । हमारी गाड़ी गई, हमे रोक दिया गया । इसके बाद मान लीजिए जहां चेयरमैन साहब की कर्सी है वहां पर रस्सी लगी हई है, वहां तक हम पहुंच सकते हैं ह्वाइट कार्ड से ग्रौर हमको यही कार्ड दिखाना पडता है, जिसमें राजनारायण लिखा हम्रा है । बिना कार्ड दिखाये कोई मैटल डिटेक्टर तक पहुच ही नही सकता है वह यहा पर लगा हुन्ना है। जब तक यह कार्ड न हो, तब तक पुलिस अफ्रमरान को न दिखायें तब तक वहां कोई आर ही नहीं सकता था । वकीलों के लिए तो बार ऐसोसियेशन ने व्यवस्था की थी चीफ जस्टिस से मिलकर ।.

(Interruption) ग्रब मैं ग्रादरणीय मदन से यह पूछना चाहता हू कि वहा गोविन्द मिश्रा कैसे गयं ? उनके पास कार्ड नहीं था । कोई वकील, कोई काला कोट पहने हुए जो कि इला-हाबाद बार ऐसोमिएशन मे रजिस्टर्ड नहीं है वह नहीं जा सकता था। उसके लिए भी बार एसी-सियेशन पाम देता था । वह कैसे गया ? तीन लांग गये एक साथ। एक डाडरेक्टर ग्राफ इंफार्मेशन उत्तर प्रदेश, मिसेज साहनी, दूसरा डिप्टी डाइरेक्टर श्राफ उत्तर प्रदेश, ध्रुव मालवीय, इन दोनो के गाथ वह तीसरा भ्रादमी मिश्रा गया जो एक अखबार निकालना है। उसका अखबार काग्रेम का प्रचार करता है। .. (Interruption) . । मुझे यह कहना है कि उस समय भी हमने कहा कि यह ग्रादमी भाषा कैसे [?] हम लोगों को मालुम नहीं था। जब हम लोग उठ हैं नब हमको यह बनाया गया कि आज तो पालियामेट मे बड़ा हंगामा हम्रा। काहे भाई? इंदिरा जी की जिन्दगी पर खतरा। इंदिरा जी की जिन्दगी पर खतरा राजनारायण से नष्टी है। हमने तो प्रतिज्ञा की है मानेगे नहीं, मारेगे नहीं। 6 मार्च का यहा प्रदर्शन था, उसमे क्या नारे लगते थे? 'हाथ हमारा नहीं उठेगा चाहे जो भी जल्म करो।' मगर ये बोलते हैं। सूप बोले तो बोले, छलनिया भी बोले जिसमें 72 छेद । सारा प्रदर्शन शाति-र्ब्राहमा का प्रतीक था। इनका कम्यनिस्टो का बम लेकर चलता है, भाला लाठी लेकर चलता है। जब जब इनका प्रदर्शन हुआ सबने रेखा । मैं पूछना चाहगा कि मिश्रा जब वहा गया तो वह राजनारायण को मारने के लिए क्यों नहीं गया ? क्योंकि इस समय सारे देश में कहा जा रहा है कि इंदिरा जी का दूण्मन नम्बर 1 राजनारायण है। सारे देश में यह प्रचार किया जा रहा है।

श्रीमन्, में पहले कभी नहीं कहता था, आज कहता हूं कि हमार बकील णान्ति भूषण जी को काग्रेम की श्रोर से कितनी बार धमिकया दी गई। यह क्यो नहीं कहा गया कि णान्ति भूषण को मारने के लिए गया ताकि राजनारायण की पैरवी न करे ? यह क्यो नहीं कहा गया कि वह जज को मारने के लिए गया क्योंकि वह जज ईमानदारी में फैमना करेगा और इर था कि वह ईमानदारी से फैमला करेगा तो प्रधान मंत्री चारों खाने चित्त । ग्रगर वह किसी को मारने के लिए गया तो राजनारायण को मारने के लिए गया, णान्ति भूषण को मारने के लिए गया। ग्रगर वह गया किमी को मारने तो वह जज को मारने के लिए गया।

(Interruption)

एक. माननीय सदस्य आपको कैसे मालूम हुआ ?

श्री श्वामलाल बादव (उत्तर प्रदेश) ये जज ग्रौर शान्तिभूषण तो उस न्यायालय में रोज ही रहते थे। क्या उनके लिए इतनी व्यवस्था की गई थीं?

श्री राजनारायण: ग्राप जानते हैं कि मैं णुक्त से कोर्ट में गवाह के रूप में नहीं गया । कोर्ट में मैं कभी गया ही नहीं श्रीर प्रधान मर्वी जब गवाह के रूप में गयी तब मैं गया। वह भी उसलिए गया ताकि पता हो कि प्रधान मंत्री में कितने गट्स हैं। प्रधान मत्री कितना झूठ बोल सकती हैं, किस दर्जे का झूठ बोल सकती हैं।

श्री मुलतान सिह (हिन्याणा) गलत बात है।

श्री राजनारायण: डी०एम० राठी जो कि कल पकड़े गए कुम्ब्सेन में पुलिस के जरिए वह कौन है ? इसने चीफ जस्टिम सुप्रीम कोर्ट के अपाएटमैंट के विरुद्ध हाई कोर्ट में मुकदमा दाखिल किया था इसलिये इस गठी के साथ पुलिस ने ग्राभद्र व्यवहार किया जब कि चंडीगढ़ में चीफ जस्टिस सुप्रीम कोर्ट ग्रौर चीफ जस्टिस पंजाब हाई कोर्ट उपस्थित थे। श्रीमन्, भागने वाला म्रादमी पहले कहां गया ? जो गढ़वाल भवन है उसको जाकर मैंने देखा है वह गढ़वाल भवन कम ऊचा है श्रीर वहा से भाग कर हरियाणा भवन मे ठहरा। हरियाणा भवन में क्यों टहरा ? क्योंकि हरियाणा भवन बसी लाल के नियंत्रण में है। ग्रापकी बताना चाहता हू कि सुप्रीम कोर्ट में 700 एडवोकेट हैं। मैं यह पूछना चाहता ह कि सर्वोच्च न्यायालय के मर्वोच्च जज को मारने की हत्या करने की माजिश हो। ग्रीर सर्वोच्च त्यायालय के वकील सहानुभृति में मिलने न जाय।...

श्री सुलतान सिंह: उपसभापित महोदय, आनरेबल मैम्बर जो इस हाउम में कह रहे हैं क्या वे इस हाउम से बाहर भी कहने को तैयार है ?

भी राजनारायणः बिल्कुल ।

श्री सुल्तान सिंह: यह बिल्कुल झुठी ग्रौर बेबुनियादी बात कह रहे हैं।

श्री राजनारायण: हाउस में नहीं कुरूक्षेत्र में भी कहने के लिए तैयार हू।

श्री सुल्तान सिंह: क्या श्रानरेबल मैम्बर ने, जव पुलिस इन्कवायरी कर रही थी उस वक्त यह बात बनाई थी ?

श्री राजनारायण : ग्राप पुलिन मे जाकर पुछिए।

श्री सुल्तान सिंह: गलन ग्रौर झुठ बान हाउस के मामने कहते हैं।

श्री राजनारायण: सर्वोच्च न्यायालय के मुख्य न्यायाधीण पर हुई इस घटना पर एडवोकेट्स साहनु-भित के लिए भी नहीं गए, क्यों े सब लोग यह कहते हैं कि मामला झठा है। मामला कपोलकल्पित है। सरकारी तौर पर बड़े प्लान के नहन यह मारी घटनाये हो रही

श्री रणबीर सिंह: यह राजनारायण जी की योजना

श्री राजनारायण: इमरजैसी पर बहम हो रही थी। वह इमरजैसी पर बहस पूरी न हो सके इसके लिए भी माजिश की जा सकती है। श्राज जुडिशियरी को अपन हाथ में कौन कोन करना चाहता है ? राजनारायण ? मैं 50 बार काग्रेसी राज में जेल गया हूं. . .

श्री रणबीर सिंह: इन्होंने की शिश की सुप्रीम कोर्ट के चीफ जस्टिस पर बम गिराया जाए ताकि इनका काम चल मके।

श्री राजनारायण: मैं चाहता ह कि इस ढंग से हिसात्मक बातावरण पैदा न किया जाए । यह बडा गलन काम किया गया है जो इस सदन में इस ढंग से हिसात्मक वातावरण पैदा करने के लिए इस को चर्चा का विषय बनाया गया । यह यहां पर रखना ही नहीं चाहिए था । इसको कंडोम करना चाहिए था ग्रौर निन्दा होनी चाहिए थी सरकार की । भपेश गप्त जी कहरहे है एल ० एन ० मिश्र का जो काड है वह इन्हीं के कारण है। मैं जिम्मेदारी ^{से} कहना चाहता है कि

एल ० एन ० मिश्र वहां जा नहीं रहे थे उनको जबर्दस्ती भेजा गया। क्योंकि एक ज्योतिषी ने उनको बतलाया था कि तुम्हारी जिन्दगी पर खतरा है। भपेश गुप्ता जी को सारी बातों की जानकारी है। जब एल ० एन ० मिश्र के मरने की खबर ग्राई ग्रीर जब उनके घर पर प्रधान मबी कंडोलैंस करने गई तो उनकी पतोह ने कहा कि तुम उनसे इस्तीफा ता नहीं ले सकी, किन्तू जान जरूर लेली।

Ru'2 176

माननीय सदस्य: विल्कुल झठ वात है।

श्री राजनारायण . मै ग्रापसे कहना चाहता है कि एल० एन० मिश्र की हत्या (Interruption) इलाहाबाद का काण्ड (Interruption) जस्टिम की कार पर बम फैकना यह मब इनका प्लान है (Interruption) यह ब्लाइण्ड बम भी हो सकता है, जो बेकार रहता है। इस तरह से देश के अन्दर हिसा का वातावरण तैयार मन करो । यह देग बच्चा नहीं है। मैं ग्रहिमा का पुजारी ह। हमारे डिप्टी चेयरमैन साहब जानते है कि हमे डा॰ लोहिया ने कहा था श्रीर मन् 1948 में हमने यह प्रतिज्ञा ले ली थी कि अग्रेजो के विरुद्ध तुमने तलवार उठाई. पिस्तौलवाजी की, बमबाजी की, लेकिन यह भरकार देशी है, लेकिन पाजी है फिर भी इसके विरोध में हिंसा मत करना । मै यह माफ कहना चाहता हं कि हमे मारने के तीन प्रयास किये गये, लेकिन जिसको राखे साइया, मारि सके न कोई । मैं इसकी चर्चा करना नहीं चाहता हू... (Interruption) मै यह ऋहना चाहता हं कि जब इस प्रकार का प्रयास किया गया तो मारने वाले की एम्बेसिडर गाडी सडक मे फस गई। जब मै बनारस पहुंचा तो लोगो ने बताया कि इस प्रकार का प्रयाम किया गया है । मुझमे कहा जाता है कि तुम इन्दिरा गाधी के पीछे क्यो पडे हां.. (Interruption) मैं यह कहना चाहता हूं कि मेरा इन्दिरा जी के प्रति कोई व्यक्तिगत द्वेण नही है, कोई राग-द्वेश नही है। लेकिन हम श्री भूपेश गुप्ता से यह जरूर कहना चाहते. है और कांग्रेमी मित्रो से भी कहना चाहते है कि ग्रगर ग्राप इस देश के ग्रन्दर शान्ति चाहते हो, ब्यवस्था चाहते हो तो कम्मुनिस्टों का माथ छोडी । 5 जुन को पटना में क्या हुम्रा [?] काग्रेमी एम० एल० ए० जयप्रकाश जी को मारने बाले थे फलना राम गम्बालकार के कमरे में इन्दिरा ब्रिगेड का दफ्तर था... (Interruption) अगर आप देश की जनता की रक्षा करना चाहते हैं, देश में शान्ति और व्यवस्था कायम करना चाहते हैं, तो आप देश के अन्दर हिमा का वातावरण मत बनाइये।

SHRI HIMMAT SINH (Gujarat): Mr. Deputy Chairman, Sir, I would have been inclined to ignore Mr. Rajnarain altogether for his comic performance. But he has a tendency to treat certain matters in his own way-to terat gravity with levity and make light of ponderous matter. 1 know what exactly is running in his mind. He wants to run with the hare and hunt with the hound. I do not know what exactly he himself is. But, let me remind him of the attempt he made on a previous occasion when he spoke in this House and made certain references about what appeared in Hindustan. Hindi daily Delhi. He of one Gauri Shankar Sahai had gone to Sri Lanka in order to ascertain the facts about the death of Lal Bahadur Shastri.

Do you remember what you said at that time? I will tell you...

SHRI RAJNARAIN: I have said it and I will say it again . . .

(Interruption)

SHRI HIMMAT SINH: And I am today going to expose you. You are part of the same strategy which is being played in this country...

(Interruption)

SHRI RAJNARAIN: Point of order, Sir.

[The Vice-Chairman (Shri V. B. Raju) in the Chair]

(Interruption)

SHRI HIMMAT SINH: I know what you are up to . . .

SHRI RAJNARAIN: Point of order.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): What is your point of order?

श्री राजनारायण पहले वह बैठे, नहीं तो हाउस एड्जानं कर दीजिए । दे शुड़ लने द लेसन । मेरा पौटन्ट श्राफ श्रार्डर यह है कि गौरी शकर सहाय से मैं श्रोर श्रीमती लिलता शास्त्री मिले थे श्रौर लालबहादुर की श्रात्मा ने जो बात कही है यही बात कही है. (Interruption) इस पर पूरी बहस हो।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): No, there is no point of order.

SHRI HIMMAT SINH: You are part of the game which is being played in this country and I know what your purpose 15. You then became the advocate of Gauri Shankar Sahai on that day: today you have become the advocate of somebody else. What you said about Gauri Shankar Sahai was... (Interruption) You said on that day that Gauri Shankar an ordinary man had Rs. 10,000 on his trip. What sort propaganda you are going to make ...

श्री राजनारायण तो ग्राप जांच करा लो कि लालबहादुर शास्त्री की हत्या कैसे हुई ? जाच हो जानी चाहिए । सदन की कमेटी बैठा दो ।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Order please.

SHRI HIMMAT SINH: It was simply in order to get a story by ostensibly talking to Shri Shastriji's Soul through the medium of a mysterious girl there in Ceylon, so as to seek confirmation from Shri Shastriji's Soul that he had been murdered in Tashkent. You came out with this story...

SHRI RAJNARAIN: Yes, I did...
(Interruption) FIFTY The

SHRI HIMMAT SINH:... with the purpose of . . .

(Interruption)

श्री राजनारायण श्रीमन्, लालबहादुर जी की श्रात्मा ने कहा वि इस जात को परफर्स कराना । श्राप्र [श्री राज नारायण] े किया के के के लिता कन्फर्म कर दे तो समझना मैं लालबहादुर शास्त्री हूं । ग्रीर लिलना जी ने उसको कन्फर्म किया ।

SHRI HIMMAT SINH: What I am saying is that that particular incident...

THE VICE-CHAIRMAN (SHRI V. B. RAIU): You address the Chair, not him.

SHRI HIMMAT SINH: That cular story had no relevance; that was according to Mr. Rajnarain's fabricated The real point was ugly mind. Marshal Grechko was coming to this This story was therefore concocted and was published in a section of the press in order to vitiate the whole atmosphere, in order to create differences amongst ourselves and our friends and in order to give an impression as if something mysterious had happened and some people were responsible for what Shri Lal Bahadur Shastri happened to in January 1966. You are inclined to say all these things ...

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Do not address him.

श्री राजनारायण श्ररे, धर्म तेजा की स्त्री की चिट्ठी है। हमको वह चिट्ठी मिल गई है, श्रोरिजिनल। उसको फुल पढ दूगा कल ही। किस तरह से लाखों रुपया नेशनल हैरल्ड के लिए मांगा है।

SHRI SHYAMLAL GUPTA (Bihar): What is the relevance of that story?

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You had your say. You please sit down.

श्री राजनारायण यहा पर प्रधान मंत्री की चाटु-कारिता नहीं चलने देंगे । यह राज्य सभा है, इन्दिरा सभा नहीं है ।

THE VICE-CHAIRMAN (SHRI V B. RAJU): No, you cannot interfere like that. You cannot interfere when others are speaking.

SHRI HIMMAT SINH: By giving a fabricated story, Mr. Rajnarain then wanted a propaganda to be made outside. . .

(Interruptions)

SHRI RAJNARAIN: I would say in the House also. I have requested so many times in this House that an Inquiry Commission should be set up.

SHRI HIMMAT SINH: Again tomorrow whatever Mr. Rajnarain says here will be given wide publicity in the press and a wrong impression can well be created about the entire debate that might take place in this House this evening.

What I want to say now is that we have therefore to think seriously about the incident which happened with the Chief Justice. Mr. Vice-Chairman, there are three aspects of the whole question : political, the role of the press, and the activities of foreign agencies. Here is what was published in the "Sunday Standard" of March 23rd. It says: "... the attempt on the life of Mr. A. N. Ray, Chief Justice of India, as the beginning of armed revolution in the country." It goes on to say: "The Chief Justice had been chosen as the first target because he was a supporter of the establishment and the present immoral Government." Then, it "We hope that in future goes on to say he will pronounce his judgments not protecting the political interests of the Indira Government, but based on lawful opinion. We want him to safeguard the judiciary against the slavery of political power."

SHRI HARSH DEO MALAVIYA: From where are you quoting?

SHRI HIMMAT SINH: This is from the Sunday Standard. They are quoting some sort of a note which they might have received or their sister-paper has received, because it says: "A two-page hand-written communication received today at the office of Praja Niti, a sister-weekly publication of the Indian Express, described the attempt on the life of Mr. A. N. Ray as the precursor to a revolution." What I mean to

say is this. country who lose no opportunity to create an atmosphere of hatred, indulge in vilification and character assassination. we were witness to the manner and method which they employed against the lamented Lalit Narayan Mishra. Day in and day out the Minister was needled. Day in and day out, outside in the press an atmosphere of hatred and poison was created. From character assassination to physical assassination is a small step. This is what happened at that time. They succeeded in doing away with a man who was loyal to his principles. He was a stalwart in the party and he was a source of great strength to the Prime Minister. The target at the moment is the Prime Minister. All sorts of mechanisms are being employed in order to see that the Prime Minister becomes more pliable. A philosophy of dialogue also is being propagated, so that through that dialogue the Prime Minister's independence, the Prime Minister's authority may be undermined she might become more pliable, but, the Prime Minister is made of different stuff. The Prime Minister is not going to yield to anyone, to any force in the world. Prime Minister is interested in looking after the interests of this country, in advancing the country in the set direction of progress, socialism and amity with friendly countries, the socialist countries of world. This is what our friends opposite do not like. So, when they fail in their attempt to make the Prime Minister more pliable, a toy in the hands of some interests or some people, the other method which they try is to eliminate those whom they consider to be unwanted this in country. The very name, which has been given to their leader, Loknayak, reminds me of what we used to hear in our student days, viz., the Volk-Fuhrer. Loknayak is its literal translation—Volk means people and Fuhrer means leader. The same sort of strategy was employed by the storm troopers of Germany under Hitler, as is now being sought to be employed against the elected representatives of our people. For, it was only a little while ago Mr.

Here are elements in this Kajnarain mentioned that MPs from Gujarat will not be allowed to enter the State of Guiarat. (Interruptions). We are the elected representatives of Guiarat and we should have no right to enter the State and, who is to determine that ? It is Mr. Rainarain and his kind. The language. the approach and the attitude are exactly in line with what we used to hear Europe in the mid-thirties with advance of Fascism there, and we know what happened in Europe and what it led to. We are not going to allow this to happen in this country under any circumstances. Ramarains may come and Ramarains may ge, but this country's march to its cherished goal will never be deterred.

Now, Mr. Vice-Chairman, something has been said about foreign agencies.

I do not want to mention names. If the big powers think that their strategy has failed, that their foreign policy has misfired, that they have to withdraw from Vietnam and Cambodia as it seems evident, if they have to shed tears about their failure in Israel and the Arab World, what do they concentrate upon? They concentrate upon their declared doctrine of destabilisation, and which is the country where they consider this to be very important? Whether they like it or not, India is by far the most important country in the world today and in their reckoning they have found this intractable; in their reckoning they have found this as a big impediment in the fulfilment of their strategy and their own interests as they have conceived them. And therefore what we see today is dangerous not only from the point of view of India but also from the point of view of the whole world and from the larger interests of humanity at large.

Therefore it is necessary to understand these elements in their true colours; it is necessary to dissect them, analyse them and expose then:...

(Interruptions)

LAKSHMANAN (Tamil) G. He is showing his hand this side and says, elements. fake verv strong objection. I want your protection. He should not use those words.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): There is no point of order.

SHRI HIMMAT SINH: Mr. Jaiprakash Narayan, their leader, is supposed to fight (Interruption). He is bogus. corruption. and his whole campaign to fight corruption is meaningless. It is not based on truth. We have experience of what happened in Gujarat Mr. Rajnarain, you too were saving about fighting corruption. You wanted to dissolve the Assembly. Assembly was dissolved. But where are those fighters of corruption? Because they have not been able to fight corruption and keep the promises which they made to the people during their campaign, they are coming out now with another onslaught against democracy. They have declared that in Baroda they are going to stage a march, organise a morcha. Why? Because the Tenth Convention of the Indo-Soviet Cultural Society is going to take place there towards the end of the month. That is why they have chosen Baroda as the locale for their activities. And Mr. Rajnarain does not realise his responsibility; he echoes this very dirty sentiment which is being expressed in Gujarat through the press. And he says that Members from Gujarat should not be allowed to enter the State. We shall look after ourselves. Don't worry, Mr. Rajnarain need not bother about us. I throw a challenge. Let him come to Ahmedabad and see where the public opinion lies, whether the people are behind our party or whether there is any sympathy for people like Mr. Rainarain.

श्री राजनारायण: श्रीमन्, गुजरात भारत का है, हम भारत के नागरिक हैं, गजरात के बारे में बोलेंगे । ये राजनीति के कल के दुधमुहे बच्चे गुजरात के बारे में बोलने से मुझे नही रोक सकते

therefore SHRI HIMMAT SINH: I, Nadu). Sir, I rise on a point of order, sound a warning even to the Government. These events can lead to very serious consequences. Government should therefore take serious notice of what has happened and take all possible measures to see that the dirty game fails.

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SHRI VEERENDRA PATIL (Karnataka): Sir, I rise to condemn with all the vehemence at my command the dastardly attack on the Chief Justice of the Supreme Court on the 20th of this month. Sir, I have been hearing the speeches of the hon' ble Members but I am very sorry to say that the discussion is not going on right lines. Most of the Members-I do not say all the Members-who have participated in the discussion, it seems, came prepared to the House to hull charges against each other. Sir, whether it is the Samastipur incident, whether it is the Allahabad incident, whether it is the incident of Tilak Road, today nobody either in this House or outside is in a position to say whether an individual is behind these incidents or whether any orgainsed party is beind these incidents. I think nobody in a position to say that. But what is that we are hearing here. Members hurling charges. Ιt seems have already come to the conclusion as to who is responsible for these incidents. If the hon'ble Members of House have come to any conclusion, then there is no point in our discussing it. Then why not advise the Government of India to do away with the Mathew Commission. to do away with the investigation that is going on by the C.B.I. and to do away with all the investigation that is going on if you have already come to a conclusion, if you are quite confident about what you have said just now?

Sir, with a little experience of administration I can humbly submit to this House whenever an incident occurs they are very serious incidents, according to me, because I belong to a party which has implicit 4 1 1 2 2

faith in non-violence. I have implicit faith in non-violence. Sir, whenever any such incident occurs where a very important personality is involved and whenever an enquiry is going on, whether it is judicial inquiry or an inquiry on behalf of the C.B.I., I must submit to this House that it is the duty of every Member of this House, in all fairness to the inquiry, that we should not utter anything that is going to prejudice the inquiry. We should not utter anything that is going to to be held.

Some Members said that the C.I.A. is Some of us said that the responsible. K.G.B. is responsible. Sir. would whether clear like it to make it very is the K.G.B., the C.I.A. or it it is the word not want to use detest, but I hate both these organisations these organisations and I feel that both should not have any place in our country.

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It is said that the C.I.A. is carrying on its activities. Mr. Malaviya had brought so many books. It appears he is in possession of lot of literature so far as C.I.A. activities are concerned. I earnestly appeal to him why not you pass on that information to the hon'ble Home Minister. Why not you persuade the hon'ble Minister of Home Affairs to take action against the C.I.A. ? We are one with you if you want this resolution against the House to pass a activities of the C.I.A. We want to say should be wiped out C.I.A. from our land. But why is this not being done? You are repeating again and again that the C.I.A. and the K.G.B. hand is there. That only shows that this Government is incompetent to find out as to who is responsible. If the C.I.A. activities are growing in this country, you are demonstrating your incompetence. If you are competent you curb the activities of the C.I.A. and the K.G.B. We do not I am sorry to say have any sympathy. that whenever on that side and on the

corner of this side somebody speaks they never conclude any speech without uttering the words "right reactionary" and "left adventurist". I think we are all right reactionaries and Mr. Niren Ghosh is a left adventurist, and the only socialists, the only progressives, if there are any, are sitting on that side and on the corner of this side! We are all reactionaries. Thank God, we have not been condemned as antinationals! We have been condemned so far only as reactionaries and procapi-This is going on. Sir, so far as this incident is concerned, I must say that discontentment and frustration is growing in this country. I do not want to go into that controversy as to who is responsible for that, because we are not going to serve any cause by going into the details. But the fact remains that discongrowing and frustration is tentment is growing. So, when discontentment and frustration is growing, we cannot shut our eyes to it. We are the representatives of the people. This is the supreme body. the supreme House of this land. have to see the writing on the wall. We have to see why this frustration is growing, why this discontentment is growing. We have to go into the root of this problem. Merely by passing resolutions, merely by condemning these activities or incidents. merely by hurling charges against each other, I think we are not going to solve the problem. I can quote one instance because I was in charge of the Public Works Department. If the dam is full, it is the duty of the engineer to open the floodgates. If he does not open the floodgates, what happens? The dam would be breached, and the whole area under the dam will be flooded with water. What is happening today? The reservoir of anger is full; the reservoir of discontentment is full; the reservoir of frustration is full. It is the duty of everybody here, whether he is sitting on this side or on that side, to channelise this discontentment, not by violence but by non-violence. We have to give a way out. Otherwise, it will breach, it will explode. Sir. as 1 said, we believe in non-violence. I am

[Shri Veerendra Patil]

very happy today: I have heard our hon. friend, Mr. Bhupesh Gupta, condemning violence. Sir, you were also in Hyderabad. I was also in Hyderabad. 1946 to 1949 what is that we have witnessed and experienced? I want to remind Mr. Bhupesh Gupta about the violent Telengana movement which was launched by his party. If they have felt that this violence is not going to serve any cause and if they have got faith in nonviolence, we will be grateful to their party. But when he condemns violence and all that, he must also know that at one time. they had implicit faith in violence. I do not know whether they have got that faith even now in violence. If they have no faith in violence, the country is grateful and I will be grateful to them.

SHRI BHUPESH GUPTA: Since you have raised that point, kindly listen. We never had this 'implicit' business; we never had this 'implicit' approach.

SHRI SUBRAMANIAN SWAMY: You are explicit.

SHRI VEERENDRA PATIL: You disown the Telengana movement; it is all right.

SHRI BHUPESH GUPTA: Suppose a Fascist comes and attacks me, surely 1 can hit back. Therefore, I am not a Gandhiite like you. I do not know what ' kind of a Gandhiite you are.

SHRI BANARSI DAS: So you were a Fascist at that time?

SHRI BHUPESH GUPTA: Don't mis-Morarji Desai is a violent person. He killed 105 people in Bombay and 20 in Ahmedabad when people peacefully demanded a linguistic State. Let us not go into that.

(Interruption)

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SHRI VEERENDRA PATIL: Sir, I reminded you because you also come from that area to which I belong and both of us had the privilege of being members of and to the democratic institutions.

the Hyderabad Assembly at that time. Nothing beyond that. Sir, I want to caution all those elements who are indulging.

(Interruption)

SHRI BHUPESH GUPTA: I say, we are proud because we fought the Razakars and we fought the Nizam. We are proud of it and we do not disown it.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Patil, you please finish now. Don't address him.

SHRI VEERENDRA PATIL: Sir, I am only addressing you.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You pass on to the next point.

SHRI VEERENDRA PATIL: I have come to the concluding part of my speech, Sir.

Sir, I am taking this opportunity to caution all those elements which are indulging in violence that by indulging in violence they are only giving a handle to the Government to justify the continuance of the emergency against which we are all fighting and agitating.

Lastly, Sir, I would say that we have to find out the root cause of all these things. My only suggestion to you, to this House and through you to the Government of India is this: We are appointing so many committees. But, why not appoint a committee consisting of members of both the Houses of Parliament to go into this question? Let them tour the entire country; let them mix with the people; let them have interviews with the crosssection of the people; let them find out why violence is growing, who are responsible for it, whether it is because of some individuals or because of frustration, or because of the economic crisis and so on; and then let them submit a report to this House. If such a Committee is constituted, Sir, I think the purpose would be served and this committee would be doing the greatest service to this country

With these words, Sir, I conclude. Thank you.

श्री कल्प नाथ (उत्तर प्रदेश): ग्रादरणीय उप-सभाध्यक्ष महोदय, मै जस्टिम रे के ऊपर जो हत्या करने का कुचक किया गया है उसकी घोर शब्दो में निन्दा करता हं । ग्रादरणीय ग्रध्यक्ष महोदय, सन 48 के पहले हिन्दुस्तान में हिसा, घणा ग्रौर मल्क में हत्या का ग्रटमोर्माफयर फासिस्ट ताकतो ने पैदा किया जिसके कारण महात्मा गांधी को हिन्दस्तान की स्राजादी के 6 महीने वाद हत्या कर दी गई थी । स्राज सन 71 मे बंगला देश की लड़ाई के बाद इसी तरह का वानावरण हिन्दुम्तान के विरोधी दल फामिस्ट ताकते, दुनिया की साम्राज्यवादी ताकतें सब मिलकर प्रधान मंत्री के खिलाफ हिमा और घणा का वानावरण फैलाए हए हैं । मैं ग्रापसे कहना चाहता ह कि विरोधी दल हिन्दस्तान में एक अन्धकार की पिक्चर खीच रहे हैं। बेकारी है, श्रप्टाचार है, भुखमरी है और चारो तरफ ग्रन्धकार है। देश में प्रकाश नाम की कोई चीज नहीं है।

म्रादरणीय उपसभाध्यक्ष महोदय, जब हिन्द्स्तान के हिन्द महामागर में, दियगो-गाशिया में ग्रमरीका नेवल-बेस बना रहा है उस बक्त में जब पाकिस्तान को दनिया की साम्राज्यवादी ताकते हथियार दे रही है तब देश की जनता को एक होना चाहिए और देश के विरोधी दलों को एक होना चाहिए ऐसे वक्त में आज हिन्दुम्यान की प्रतिक्रियावादी ग्रौर दक्षिणपंथी ताकतें मल्क में हिमा और घुणा और मार-पीट का वातावरण पैदा कर रही है। क्यों ? मै चैलेंज के साथ कहना चाहना ह कि हिन्दुस्तान की 27 वर्ष की हक्मन में जितने बड़े-बड़े काम इन्दिरा गाधी ने नेतृत्व में हुए उतने हिन्तुस्नान के पुरे इतिहास में कभी नही हुए । क्या बंगला देश का यद्ध जीतना दुनिया के इतिहास स्रौर हिन्दुस्तान के इतिहास की सबसे बडी घटना नही है ? क्या राजाग्रो का प्रिवी पर्स समाप्त करना एक महान ममाजवादी कदम नहीं है ? क्या वैको का राष्टीय-करण करना मोनोपली हाउमेज पर एक जबर्दस्त धमाका नहीं है ? क्या ग्राई०सी०एस० के प्रिवेलेज खत्म करना एक महान क्रान्तिकारी कदम नही है ? क्या सिक्किम की समस्या को हल करना दनिया की राजधानियो में

हलचल मचाना नहीं है ? क्या शेख ग्रव्दल्ला से समझौता करना हिन्दस्तान के लिए सबसे बड़ा काम नहीं है ? यह सारे काम हुए है जिन पर देश की जनता को गर्व करना चाहिए । मै चुनौती देता हूं राजनारायण जी हिन्दुस्तान के इतिहास का एक पन्ना भी हम को दिखा दे जिसमें इनने बड़े काम हुए हो जिनने इन्द्रिंग गांधी के नेतृत्व में हुए है। ग्राज इन्दिरा गांधी के खिलाफ कौन है ? वे खिलाफ है जो देश की जमीदारी की ममाप्ति के खिलाफ थे, जो देश के समगलमें की गिरफ्तारी के खिलाफ थे, जो देश की वामपथी ताकतों के खिलाफ है, जो मोनोपली हाउसेज के माथी हैं। स्नाज विश्व की माम्राज्यवादी ताकतें उस घड़ी का इन्तजार कर रही है कि हिन्दुस्तान में ग्राग लगे ग्रौर हम उस ग्राग को बुझाने के लिए अपना दमकल लेकर दौड़े । मगर हम देश के विरोधी दलों को माफ कह देना चाहते हैं कि ग्राग बझाने वाली विदेशी ताकतों के दमकलों में पानी नहीं होगा बल्कि पेटोल होगा जो ग्राम बझाने की जगह हमारी 27 बर्पों की ग्राजाद देश की सम्पूर्ण उपलब्धियो को जलाकर नष्ट कर देगे स्रौर पूनः देश गलामी की जंजीरो में जकड जायेगा । हिन्दुस्तान का परमाण्विक राष्ट्र बन जाना दुनिया के किसी शक्तिशाली देश को बर्दाण्त नहीं है । हिन्द्स्तान की प्रतिकियावादी ताकते ग्रौर दुनियां की साम्राज्यवादी ताकते दोनो मिलकर हिन्द्स्तान की प्रधान मली को एक डायनेमिक लीडर-शिप को खुत्म करना चाहती है । ब्रादरणीय उपसभा-ध्यक्ष महोदय, मैं ग्रापसे कहना चाहताँ हं ग्रीर देश की ममद के माध्यम से हिन्दुम्तान की जनता को बतलाना चाहता हं कि ग्राज कातिल की तलवार श्री रे की गर्दन पर उठाई जा रही है, यही कातिल की तलवार इस देश की प्रधान मंत्री की गर्दन पर भी उठने वाली है। मैं इस देश के गह मवालय से कहना चाहना ह कि हिन्तुस्तान में महनतकण जनता, हिन्दुस्तान की वर्किम क्लाम, हिन्दुस्तान के ग्रादिवासी गिरिजन ग्रौर हिन्दस्तान के मजदूरों की ग्रगर हक्मत हिन्द्स्तान मे कायम रखनी है तो ग्रापको ला एण्ड ग्राईर की ताकत को मजबत करना होगा । हमारे श्री राजनारायण जी यहां पर बाते करते रहते है । इन्होने भाषण दिया कि श्री लालबहाद्र गास्त्री को जहर इन्दिरा गांधी जी ने दिलवाया, इन्होंने भाषण दिया कि इन्दिरा गाधी ने, मजीव गाधी ने श्री एल० एन० मिश्र की हत्या करवाई ।

[श्री कल्प नाथ]

में उनमे कहना चाहना ह कि ग्राप किसी जमाने में ममाजवादी आन्दोलन के प्रहरी भाने जाते थे, लेकिन म्राज भाष पजीवादी गराबखाने के प्रहरी बन बैठे हैं। मैं उनसे पूछना चाहना ह कि हिन्दुम्तान की प्रधान मंत्री की नियत पर इतना शक क्यों ? हर बात में इन्हें इन्दिरा गांधी दिखाई देती है । कही बम फुटा तो कहते है कि इन्दिरा गांधी ने बम फोड दिया । मैं इन लोगों से कहना बाहता है कि सरकार की ताकत बहुत मजबूत होती है। बिरोधी दल अगर तिल के बराबर हैं तो सरकारी पार्टी पहाड़ के बराबर है। हमने पिछले 27 सालों से इस देश में जनतन्त्र को कायम रखा है. बोट देने के ग्रधिकार को कायम रखा है। हिन्दुस्तान की जनता को इस बात का गर्व है कि उसने इस देश में प्रजातन्त्र को कायम रखा है। ग्रगर इस देश में पार्लियामेन्टरी डेमोकेसी कायम नहीं रहती, ऐसेम्बलिया नहीं होती तो श्री राजनारायण जी को ग्रौर उन जैसे लोगों को भारत की संसद में ग्रनाप-सनाप बोलने का ग्रधिकार भी नही होता । कांग्रेस ने देण को समाजवाद का राम्ता दिया है । हिन्द्म्तान मे पिछले 27 माल में मंग्रीय प्रथा चल रही है। हिन्दुम्तान की जनता ममाजबाद के रास्ते पर ग्रागे बढ़ रही है। इसलिए मैं यह कहना चाहता हु ग्रौर विनम्र निवेदन करना चाहता हूं कि देश के अन्दर इस तरह की बातें नही होनी चाहिएं। पहले श्री एल० एन० मिश्र की हत्या हुई। उसके बाद इलाहाबाद में श्रीमती इन्दिरा गांधी के ऊपर श्री गे।विन्द मिश्र का हमला हुआ । मै हिन्दुस्तान की मंसद में ईश्वर की शपथ लेकर कहना चाहता हूं कि भारतीय लोक दल के नेता चौधरी चरण मिह ने अपने बंगले में कहा कि प्रधान मंत्री की हत्या की बात कही (Interruption) श्री श्याम लाल यादव इसके गवाह है जो चरण सिंह की पाँटी बी० के० डी के ग्राल इण्डिया जनरल सेन्नेटरी थे।...

(Interruption)

श्री स्रोम् प्रकाश त्थागीः श्रीमन्, मेरा पाइन्ट ग्राफ ग्रार्डर है

(Interruption)

श्री राजनारायण: श्रीमन्, देखिये, डम तरह की बाते कही जा रही है . . .

(Interruption)

श्री स्रोम् प्रकाश त्यागी: मेरा पाइन्ट स्राफ स्रार्डर यह है कि जो व्यक्ति इस सदन में स्रपने स्रापको डिफेण्ड नहीं कर मकता है उमका नाम नहीं लिया जाना चाहिए । श्री चरण सिंह के बारे में बात कहीं जा रही हैं । वे यहां पर है नहीं, इसलिए मेरी प्रार्थना स्रापमें यह है कि जो व्यक्ति स्रपने को यहां डिफेण्ड नहीं कर सकता है, संसदीय परस्परा का नियम है कि उसका नाम न लिया जाय ।

7 P.M.

श्री राजनारायण: देखिए श्रीमन्, प्रधान मंत्री उस्र में हमसे छोटी हैं, चौधरी चरण मिह उस्र में उनसे दस-गृना बड़े हैं, उनके बारे में उसने ग्रसत्य बयान कराया । ग्रसत्य बयान करना तुम्हारे मृंह में शोभा नहीं देता । इन्दिरा गाधी की राजनीति में क्या हैसियत है ? कहीं से, तिकड़म में, प्रधान मंत्री बन गईं. .

श्री कल्प नाथ : ग्रादरणीय उपसभाध्यक्ष महोदय, राजनारायण जी को मैं जानता हूं। मैं जानता हूं, ग्राप में कुछ वैल्यूज हैं। मैं ईश्वर की शपथ लेकर इस पार्लियामेन्ट में कहता हूं कि चौधरी चरण सिंह ने ग्रपन क्वार्टर पर प्रधान मंत्री की हत्या की बात कही थी। (Interruption)

श्री राजनारायणः मै फिर कहना हूं यह झूठ है । ग्रनावण्यक ढंग से . . .

श्रो कल्प नाच: जो मही बात है बुरी लगती है... (Interruption)

श्री श्रोम् प्रकाश त्यागी: ईण्वर की मौगन्ध खाकर, जो श्रादमी यहा श्रपने को डिफेड नही कर सकता, उसके बारे में कहना शोभा नही देता है...

THE VICE-CHAIRMAN (SHRI V. B. RAJU): He must be having information with him. He is responsible for what he is stating.

श्री स्रोम् प्रकाश त्याणी: मैं यही कह रहा हूं कि जो स्रादमी यहा पर डिफेड नहीं कर सकता उसके बारे में यहां नहीं कहा जा सकता ।

श्री राजनारायण: पहला सवाल यह है कि ईश्वर में वह विश्वास करते हैं कि नहीं ? कल्पनाथ राय ईश्वर में विश्वास करते हैं—-ईश्वर क्या है ?

SHRI BHUPESH GUPTA: There is no ruling needed. I am not saying what should or should not be said about it. If

he wants a ruling to be given, then 90 per cent of my friend Rajnarain's speech will not be there. Why go in for this kind of thing? He can say against my party or your party.

श्री राजनार (यण : हम तो यह कहना चाहते है जो चरण सिंह के बारे में कहा वह पूर्णतया ग्रमत्य हैं।

SHRI S. P. GOSWAMI (Assam): Charan Singh is not here. Therefore. Rajnarain will have to defend him.

श्री कल्प नाथ : म्रादरणीय उपसभाध्यक्ष महोदय, मैं जिन बातो को ग्रापके सामने कहे हूं, मैं ईण्वर में विण्वास करता ह, मैने पार्लियामेन्ट मे ग्राकर शपथ ग्रहण किया है, स्रौर राजनारायण जी ने ईण्वर की शपथ नहीं ली है । मैने ईश्वर की शपथ ली है। जब एल० एन० मिश्र को हत्याहई...

(Interruption)

र्भ**शी राजनारायण**ः शपथ लेने वाले सब झठे हैं।

श्रीकल्यन(यः जब एन० एन० मिश्र की हत्या हुई ग्रौर यह ममाचार पूरे हिन्दुस्तान के लागो के बीच मे स्राया, तब चौधरी चरण सिंह के निवास में बहुत से एम् अपलब्प मौजद थे, तो उनकी प्रतिक्रिया थी कि बस से एल ० एन ० मिश्र को नहीं मारना चाहिए था ग्रौर इन्दिरा गांधी को मारना चाहिए था ग्रौर कोई नौजवान ऐसा ग्राना चाहिए... (Interruption) ... यह कहा है। 😁

श्री राजनारायण: सब झठ है।

श्री कल्प नाथ : ग्रादरणीय उपमभाध्यक्ष जी, यह वही राजनारायण जी हैं जिन्होंने चरण मिह को कहा है कि मुग्रर मस्तिष्क हैं; उन्होंने कहा है वे दलबदल् है; उन्होंने कहा है कि विभीषण हैं, उन्होंने कहा है कि हिन्दुस्तान के सबसे बड़े कुकर्मी है चरण सिंह चेयर मिह है।

श्री राजनारायण : हा, हमने विभीषण कहा है। रावण का नाण करने के लिए विभीषण बना । और कल्प नाथ से भी कहता हू तूभी विभीषण बन जा। (Interruption)

श्री कल्प नाथ: उपसभाध्यक्ष महोदय, राजनारायण जी ने कहा कि चौधरी चारण सिंह बाप की उम्र के. है । मै उनके इतिहास का इतिहास बतलाना चाहना ह । रावण का वध किया था राम ने जो इतनी कम उम्र के थे, कम का वध किया था कृष्ण ने । हिरण्य-कश्यप का वध प्रहलाद के कारण हम्रा । म्रधर्म पर धर्म की विजय रावणत्व पर रामत्व की विजय भारत का इतिहास रहा है । स्रादरणीय राजनारायण जी को भारत का इतिहास चौधरी चरह मिह को पढ़ा देना चाहिए एवं खद भी पढ़ लेना चाहिए । उपसभाध्यक्ष महोदय, हमारे राजनारायण जी नारी नर की समानता की बात करते हैं. लेकिन जिस दिन भारत मे प्रधान मत्री इन्दिरा गाधी बनी, इसके लिए उन्हें साधवाद देना चाहिये था, बधाई देनी चाहिये थी...

(Interruption)

श्री राजनारायण: जिस दिन प्रधान मती इन्दिरा गाधी बनी, उस दिन ग्रखबारों में यह बात निकली थी कि हम लोगों को एक खुबसूरत तस्वीर रोज देखने को मिलेगी। (Interruption) डा० लोहिया ने अपने बयान में कहा था कि इन्दिरा गाधी के प्रधान मबी बनने पर कम में कम एक खुबसूरत चेहरा तो रोज liel ग्रखबार में देखने का मिल जायेगा $S \neq \mathbf{h}$ (Interruption)

श्री गणानन्द ठाकुर (बिहार): इन्होंने इलाहाबाद मे गलन मकदमा पेश करके इन्दिरा गाधी के खिलाफ प्रचार किया है ... ५ ८५८ ५ ८ ४ ४ ४ (Interruption)

श्री राजनारायण: श्रीमन्, मै यह कहना चाहना Met no History (Interruption)

THE VICE-CHAIRMAN (SHRI V. B. RAIU): I have not called you to speak.

श्री राजनारायण : श्रीमन, मैं यह कहना चाहना हं कि हमने एक मही मुकदमा पेश किया है और इन्होने जो यह कहा कि हमने एक गलत ग्रौर झठा मकदमा वेश किया है, यह कैम कह दिया । (Interruption) ग्राज मारी दुनियां जानती है कि प्रधान मन्नी क्या है ?

श्री गणानन्द ठाक्र : श्रीमन, मैं यह निवेदन करना चाहता हं कि श्री राजनारायण तो हमेशा ही गलत बात करते हैं .

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THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please sit down. I have not called you, Mr. Gunanand Thakur. And I have not called you, Mr. Rajnarain.

श्री राजनारायण : श्रीमन्, यह जो बात कह रहे हैं बिल्कुल झूठ कह रहे है ।

उपसभाध्यक्ष (श्री बी०बी० राजू): ग्राप बीच में क्यों बोल रहे है और इस तरह से महील को क्यों खराब कर रहे है ? ग्रगर इसी तरह में सब बोलने रहेंगे तो किस तरह से सदन की कार्यवाही चलेगी ?

श्री कल्प नाथ : श्रीमन्, मैं दूसरी वान यह कहना चाहता हूं कि हाजी मस्ताना से जेल में मिलने के लिए श्री बीजू पटनायक गये थे, जो उड़ीना के भूतपूर्व मुख्य मंत्री थे ।

श्री राजनारायण : बिल्कुल झूठी बात है । हाजी मस्ताना से तो श्री यणपाल कपूर मिलने गये थे जिन्हे इन्दिरा गाधी ने भेजा था । (Interruption) श्रीमन्, यह इन्दिरा गांधी की चिट्ठी है जो बीजू पटनायक के नाम भेजी गई है श्रीर मैं इमको . . .

(Interruptions)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): I do not allow you.

SHRI RAJNARAIN: Why are you not going to allow me?

THE VICE-CHAIRMAN (SHRI V. B. RAJU): I cannot allow you to interfere at every moment.

SHRI RAJNARAIN: He may talk nonsense at every moment. You ask him to sit down.

श्री कल्प नाथ : श्रीमन्, मैं यह कह रहा था कि बीजू पटनायक हाजी मम्ताना से जेल में मिले थे श्रीर कहा था कि तुमको इन्दिरा गांधी ने जेल में डाल दिया है । तुम हमको दम करोड़ रुपया दो श्रीर हम इन्दिरा गांधी को दिल्ली की हुक्मत से बाहर निकाल देंगे । यह बात श्री बीजू पटनायक से हाजी मस्ताना ने कही थी।

(Interruption) And a

भी राजनारायण: ग्रमत्य है ।

(Interruptions)

श्री कल्प नाथः श्रीमन, इनके पार्टी के नेता श्री पीलू मोदी है जो हमारे देश में जो मोनोपोली हाउसेज है उनके श्रीर श्रमेरिका के एजेन्ट के रूप मे है । (Interruption)

श्री राजनारायण: मै इम बात को चैलेन्ज करना हं। (Interruptions)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Order, please.

श्री कल्प नाथ : श्रीमन्, इसी तरह में इनके पार्टी के एक नेता श्री बलराज मधीक है । जिन्होंने कहा था जो मुसलमान हमारी माता रूपी गाय को काट कर खाते हैं उनमें दोस्ती की बात करनी तो दूर रही उनकी परछाई पडना हम पाप समझते है ।

(Interruption)

श्री राजनारायण : श्रीमन्, यहां पर पोलिटिकल डिमकशन हों रहा है या 20 तारीख को जो सुप्रीम कोर्ट के मुख्य न्यायाधीश की हत्या करने का प्रयाम जो किया गया था उस पर बहस कर रहे हैं ? मैं ग्रापसे निवेदन करना चाहता ह कि इस विषय पर बहस सदन में नहीं हो रही है।

श्री कल्प नाथ: मै विषय पर च्रा रहा हं (Interruption) हिन्दुम्तान के अमरीकी एजेन्ट, हिन्दुम्तान मे मोनोपोली हाउसेज के एजेन्ट, दोनो मिलकर हिन्दुस्तान की सरकार को हटाना चाहते हैं और इन्दिरा गांधी को गद्दी मे निकाल बाहर करना चाहते हैं। क्या दुनिया के लोग इतिहास को भूल गए है ? जब हिटलर को पायर में च्राना हुचा तो हिटलर ने कहा कि जर्मन जनता तुम भूखी हो, परेणान हो, इसलिए च्राच्यो, मेरे झण्डे के नीचे च्राच्यो और इस तरह हिटलर मना में च्राया था और उसने जर्मनी का सर्वनाण कर दिया।

श्री राजनारायण: हट गई गरीबी[?]

श्री कल्प नाथ : मै जानता हूं, राजनारायण जी, ग्राप, पूजीपतियों के हाथ में हैं। दम वर्ष से हमारें माथ रहे हैं, मै डनको ग्रच्छी तरह जानता हू । मैं ग्रटल बिहारी बाजपेयी का नाम नहीं लेता । उन्होंने कई बाने कही है। बलराज मधोक ने कहा है कि हिन्दुस्तान के मुसलमान गाय के खून में, जिसको हम मा कहते हैं, रोटी खाते हैं...

(Interruptions)

श्री राजनारायणः इस तरह की बाते कह कर इन्दिरा गांधी ने वोट मांगे हैं।

श्री गुणा नन्द ठाकुर: आज आप सुनिए, आप बहुत सुनाते है ।

श्री कल्प नाथ: उपसभाध्यक्ष महोदय, सी व श्राई व ए हमारे देश की मरकार को उलटना चाहना है, ग्रमरीकी सी०म्राई०ए० हिन्दुस्तान की सरकार को डिस्टेब्लाइज करना चाहता है। रही बात के०जी०वी० की, तो इस ने 21 बार काण्मीर के मामले पर हमारा साथ दिया, बगला देश के मामले में साथ दिया । रूम ने हमारी इकोनोमी को, स्टील की इकोनोमी को, ग्रायल की इकोनोमी को, सीमेन्ट की इकोनोमी को, कोर सेक्टर की इकोनोमी को बिल्ड-ग्रंप करने में साथ दिया । हम उनकी दोस्ती की कड़ करने है ग्रीर उनसे दोस्ती करेगे । (Interruption) स्रादरणीय उपमभाध्यक्ष महोदय, पहले राजनारायण जी समाजवाद के मन्दिर के पूजारी ये लेकिन स्नाज प्जीपनियों की इयोदी के पहरेदार बन कर हिन्दुस्तान की पालियामेन्ट में भाषण दे रहे है । रही न्यायालय की बात, क्या हिन्दुस्तान के न्यायालय ने प्रिवी पर्म का विरोध नहीं किया [?] बैको के राष्ट्रीयकरण के मवाल पर न्यायपालिका ने विरोध में फैमला दिया । ममाजवाद को लाने के लिए हमे गाइडेड डेमोकेसी, गाइडेड जूडीशियरी, कमिटेड जुडीशियरी लानी होगी । तब हमारे सपने माकार होगे ।

श्री राजनारायण : इस प्रकार की ग्रध्यक्षता

पालियामेट के गौरव को गिराएगी। मैं श्रापको

केतावनी देता हूं कि एक दिन जनता श्राएगी,

पालियामेट के ग्रन्दर घुमेगी, कहेगी हटो ग्रगर

कायदे से श्राप लोग पालियामेट नही चलायेंगे।

उपसभाध्यक्ष (श्री वो०बी० राजू) : भ्राप समाप्त करिए ।

श्री कल्प नाथ : ग्रागर राजनारायण जी को देश की जनता में विश्वास है, बोट में, जनतंत्र में विश्वास है तो चुनाव का एक माल बाकी है इन्तजार कर ले फैसला जनता कर देंगी। श्रीराजनारायण : वह तो मैं लडूंगा ही। (Interruption)

श्री कल्प नाथ : मै देण की प्रधान मंत्री से श्रपील करता हूं कि वे इस मुल्क के ग्रन्दर दस हजार स्मगलर्स को जेलों मे बन्द करे, मोनोपोली हाउसेज को नेणनलाइज करें। राजनारायण जी, ग्रापकी चुनौती स्वीकार है। इस चुनाव में काग्रेस पार्टी ग्रापके चौपाल का मुकाबला कर लेगी।

श्री राजनारायण : तुम चुनौती क्या स्वीकार करोगे ?

् उपसमाध्यक्ष (श्रो बो०बो० राजू) : ग्रव ग्राप वैठिए । :

श्री राजनारायण : ग्रव यह नहीं चलेगा। ऐसे लोगो को ग्राप निकलवाइण।

श्रो ग्रोम प्रकाश त्यागी : क्या सब्जेक्ट है ग्रीर क्या बोल रहे हैं।

श्री कल्प नाथ सरकार को समस्तीपुर बम विस्फोट, इलाहाबाद में प्रधान मन्त्री की हत्या के पड्यत्र तथा जिस्टम रे की हत्या के षड्यंत्र का पर्दाफाम करना चाहिये।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Niren Ghosh.

SHRI NIREN GHOSH: He has spoken for twenty-five minutes.

श्रीकल्प नाथाः मै एक लाइन बोलूगा।

उपसभाध्यक्ष (श्री बी०बी० राजू) ग्रव नही , ग्राप वैठिये।

श्री राजनारायण: यह क्या है?

श्री करप नाथ: अगर श्राप का जनतत्र में विश्वास है तो . . .

(Interruptions)

श्री राजनारायण यह इन्दिरा जी का नशा पी कर स्राया है। जाकर इन्दिरा जी के जूते साफ करो मुक्ति हो जायेगी। THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please sit down. I have called him. Mr. Niren Ghosh.

SHRI NIREN GHOSH: Sir, my friend, Bhupesh Gupta, has said that Jyotirmoy has said in the other House that it might be a planted affair. Honestly I should tell the House that I am not surprised if it is really so. I want to give you some facts. These things are not new.

In 1928, K. C. Banerjee, a secret service agent in those days, was sent to Lahore to build a revolutionary group and he was given a service reward. He went on a dacoity mission in order to tope in some people but he was caught in the train. The Lahore police did not know that he was sent there as a planted agent. So he was sentenced and sent to prison. It was discussed in the Assembly also. Then blurted out, "I am a Government man; if you do not release me then I will blurt out everything." The police quietly released him. This is the story.

Then I will give you another story about Hemanta Basu I was told by one knowledgeable quarter that about a month before the 1971 elections, before the murder of Hemanta Basu, a conspiracy had been hatched at the highest level to kill or murder one of the noted political leaders so that they could not get a majority in the election. Hemanta Basu was murdered. It proved true and everybody knows that the Congress committed the murder through hired goondas. Everybody knows The names are there. Out of the seven people that were charge-sheeted. three were killed by the police because they knew about the conspiracy and they could blurt out something. The Siddhartha Shankar Ray Government withdrew the case from the court, in order to hush it up, saying that there was no evidence. So, I say, New Delhi was a party to it.

I will give you another case. When days. This politics of murder, these tac-Charu Mazumdar raised the slogan that tics of unfair election have been used our party cadres must be killed in order against Sheikh Abdullah. Who does not to open the floodgates of revolution, we know that for the last 20 years there was

were dummies here. Delhi made a liaison with Charu Mazumdar. They knew where he lived in every State and he was in the eves of the Research and Analysis Wing under the direct supervision of the Prime Agents were introduced into Minister. the Naxalites and they began to attack and thus the politics of murder was introduced in the opposition bу the Prime Minister herself and, I say, Bhupesh Gupta knows it. Bhupesh Gupta knows it! It was pursued in the 1971 elections and that is why I say I won't be surprised if it is

it so mysterious? Why is After Mr. L. N. Mishra was killed the Prime Minister says that the movement has generated an atmosphere in which Lalit Babu was murdered. These are ominous signs, for a Prime Minister to utter such things, knowing things fully well. Whatever grievance you may have against Mr. Javaprakash Narayan, he has not given any encouragement to violence OΓ ` murder, That is recognised by everybody. Prime Minister said it and the day before the news came in that the DM had informed the higher boss a month ago that something might happen to Lalit Babu. No security arrangements were made. Doctors gave a strange note. No clue is found. For Nagarwala there is no clue, for Ramanathan no clue. for Mr. Lalit Narain Mishra no clue and here also in the case of Mr. A. N. Ray no clue. I agree with Mr. Rajnarain. He has given a correct description of the Ray incident. These grenades were false. When a police Sub-Inspector was there how could he escape? He has left behind his chappals It is strange. Nobody can explain The Chief Justice got a threatening letter a month ago. Mr. Bhupesh Gupta has demanded that the letter be placed on the Table. The police is sleeping. the grenades did not burst, obviously these things are continuing from the British days. This politics of murder, these tactics of unfair election have been used against Sheikh Abdullah. Who does not

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no election, there was a farce of election and we will see after 20 years when the election takes place what hold the Sheikh has there? Not a single follower of the Sheikh would come to the Assembly. What was being perpetrated in the country? Democracy was butchered and Mr. Bhupesh Gupta remained silent. I was in the same party. We were forbidden to speak. say it here openly. Something happened in West Bengal and his Party was a party regrettably Unfortunately, I am compelled to say so. These things are there. So, nowadays the Government's words are not taken for granted. many mysterious things are taking place with an ulterior motive. I do not know whether it is one party dictatorship or not but it is the personal rule of Shrimati Gandhi; everybody is talking about this. Nobody is disputing that fact that one become arbiter. person has Even her father never stooped so low. He used violence, straight violence. Police used to shoot on the agitators or the movements but not like this, as it is being done today. I know the research analysiswing men in plain cloths are responsible for murders policemen also. murdering things have taken place under the direct supervision of the Prime Minister and the country won't believe her any more. there is any talk of right reaction I should say during seven years of Shrimati Gandhi's rule the right reactionery classes and upper strata have thrived as never before. Why? This question has to be answered. It is they who have thrived. Right reactioneries do not fall from the heavens. It is the monopolists, multinationalists and the Indian monopolists linked up with each other, it is the operators of the black money who do big business, it is the hoarders, profiteers and landlords who have amassed thousands of crores of rupees. These are the classes who give birth to reaction and all are concentrated under the umbrella of the Congress. It is a fact that they have thrived and the people have been made destitude These are the facts of history, who can deny them? Mr. Bhupesh Gupta may say that there is a right reactionery force but

the right reactionery force is that which is ill stituted in power. This ruling Congress Party is the right reactionery force. I hope he has read Lenin. He must have read his 'class' point of view. I challenge, these are the facts. Let anybody disprove them So a right reactionary Government can stoop so low. 1100 of our comrades have been butchered. Up to 1972-73 comrades had been butchered and nowhere they have put up any resistance. Yet in an area of 50 lakhs we cannot even enter. They talk of democracy. Democracy has been butchered in the State, an important State like West Bengal. It can happen anywhere. We said this and the ruling party and the Opposition was silent. Then Shri Rajnarain helped at one time when the UDF Government was there. He ought to be repenting. In those days, he made a false accusation on the floor of this House, and there was headline in the press. Those things occured. So elections are being rigged, these things are being managed, black money is being collected. I have heard it from business executives that they went personally to the Prime Minister and gave her so lakhs. How can you deal with them?.... the case (Interruptions). We know Bharat Singh Singhania. MISA cases have been withdrawn on the understanding that they give 20-30 lakhs to the Congress. It is a specific charge. He is Chairman of the Indian Jute Mills' Association. A strange thing!

AN HON'BLE MEMBER: One crore.

SHRI NIREN GHOSH: I do not know. That is what I heared. Some deal has taken place. Another friend, who is a Member of this House, has told...

श्री गुणानन्द ठाकुर: मेरा पोइन्ट ग्राफ ग्रार्डर है। नीरेन घोष जी ने ग्रभी कहा है कि मैंने सुना है तो मेरा कहना है कि क्या सुनी हुई बातो का इस तरह से रखना घृणा का वाता-वरण पैदा करना नहीं है?

श्री राजनारायण: वह बात भूल गए जब चरण सिंह के घर पर नौकरी करते थे। चरण सिंह के घर पर झाड़ देते थे।

उपसभाष्यक (श्री बी॰ बी॰ राजू): त्यागी जी श्रव श्रापने एतराज नहीं किया। त्यागी जी तब तो बोल रहे थे श्रव श्रापने एतराज क्यों नहीं किया। श्रापको एतराज करना चाहिये।

SHRI NIREN GHOSH: So I dare say the Communists are not violent. These are Lenin's words. We do not take to violence as matter of policy. Violence was forced on the peasantry when they took lands, they were shot down and they tried to defend. That is Lenin's movement. It is not they who took to violence, but thev were crushed the Army. Their fault was that they wanted land. That was their crime. So let us not go into that. But I do say that many statesmen knowing what has taken place in my State, with these specific Instances that I have given, knowing that mysteriously nothing clicks about L. N. Mishra, A. N. Ray, no clue; about Mr. Govind Mishra what he says is correct; he might be a secret agent even-want to throw the blame on the Opposition for the movement so that they can get away with it. It is true that Shrimati Indira Gandhi has become shaky after this movement. Good or bad. our party does not agree with all types of movements; we made our position clear But those demands are democratic demands and crores and crores of people have been around and she is feeling shaky and resorting to all sorts of cliques. These things are there in the history. We have experienced ourselves. Sheikh Abdullah has experienced there. And other States also. His Party has said, when Ghafoor was elected, that if a person can get elected in this manner, then any person can get elected anywhere. That Ghafoor is the Chief Minister of Bihar. It is their honesty. It is their democracy. It is strategy. It is their tactics See how they have no morals. From what I heard 1 can say that Shri P. N. Haksar, the then Principal Secretary to the Prime Minister told—I have heard it from

horse's mouth-before 1972 elections that under no circumstances would the Left be allowed to come to power, what do you need for proof? So, I endorse the suggestion of Shri Veerendra Patil that a Parliamentary Committee should go into these affairs and try to probe into all those things and if anybody on this side, who is bitter about it, is found to be guilty, we will accept the fact. Let us do that. Let us go before the country and face it. No, you would not do that. All these statements you will make but you will never agree to some sort of a Parliamentary probe. You are evading the question. You will never face the truth. So, a man in the street no longer believes in the Government. Shrimati Gandhi's tactics have fallen low; people do not believe in what she says. They think quite contrary and dimetrically opposite to what she says because of her actions and doings. This is the reality. Unless you adopt to trickery, you cannot prove it. You are a minority in the country. You were a minority even from the days of Nehru. You have never got 50 per cent of the votes cast, in your life in any Lok Sabha election. This is the posi-Your stock has gone low. You are tesorting to a desperate strategy and this is the bourgeoise politics what Nixon did Nixon is a bourgeoise. This is a Government of the big bourgeoise and the landlords. So under their advice they resort to any tactics. But if it is proved to be contrary, I will be happy. Whatever instances have been cited, if they are proved to be correct, one should be ready to face the truth. Let the charges that I have made today be probed into by any tribunal or any committee. Let a Parliamentary Commission go to my State as regards those things that I have stated here. It will be proved to the hilt.

That being the position, time has come for the Government to be cautious. The way they are trying to drive rough shod, they are themselves bringing their own doom and downfall.

श्री श्याम लाल यादव: माननीय उपनभाध्यक्ष जी, सर्वोच्च न्यायालय के मुख्य न्यायाधीश पर जो

हमला हुम्रा वह हमला कायरपन ही माना जाएगा भ्रौर जिस प्रकार का वातावरण देश के भ्रन्दर बनाया जा रहा है उसके सम्बन्ध में काफी चर्चा सदन में हो चुकी है। इस बारे में मैं निवेदन यह करना चाहता ह कि कुछ सदस्यों ने इस बात पर चिन्ता प्रकट की, लेकिन सबसे ज्यादा ग्राश्चर्य इस बात पर हुग्रा कि हमारे विरोधी दल के एक दो सदस्यो ने यह कहा कि यह घटना बनावटी है ग्रौर इस प्रकार का वातावरण देश के श्रन्दर सत्तारूढ़ दल बना रहा है। मै समझना हूं कि · इस प्रकार की वातों मे इस समस्या का निराकरण नहीं हो सकता है ग्रौर न ही इस तरह से हमारे देश के अन्दर जो स्थिति पैदा हो गई है उसका सही इलाज किया जा मकना है। मैं बहुत संक्षेप में एक दो बातें निवेदन करना चाहता हं। भ्राज हमारे देश मे जिस तरह का चरिव चित्रण किया जाता है, जिस तरह की तस्वीर देशवासियों के सामने उभारी जाती है उसका परिणाम यह है कि देश के कई हिस्सों में इस प्रकार की हत्याएं हुई हैं और इस प्रकार के प्रयाम भी हुए कि जो देश की जनता के नेता है उनके ऊवर हमला किया जाये। चाहे समस्तीपूर की घटना हो या गोविन्द मिश्र का हमला हो, इनको दोहराने की ग्रावश्यकता नही है। जिस प्रकार की तस्वीरं देशवासियों के सामने पेश की जाती है उसके परिणामस्वरूप ही इस प्रकार के कृत्य किये जाते हैं।

ग्राज उसी तरह से देश में श्रीमती इन्दिरा गांधी की तस्वीर को बनाने की कोशिश की जा रही है, इस प्रकार की घृणा पैदा की जाए, ग्रौर राजनारायण जी कहते हैं हम हिसा नहीं करते। लेकिन मैं समझता हू उनकी वाणी ग्राज देश में भ्राग उगलती है जिससे ग्राग लग सकती है ग्रौर मैं कहावत कहना चाहूंगा "जाते हाथी पाईये वाते हाथी पांव" यह स्थिति पैदा होती है वाणी से। ग्राप ग्राग उगल रहे हैं—ग्राप सतर्क होइये—जो ग्राग उगलते है, जो हिसा पैदा करते हैं कभी बेभी उसमें दफनाए जा सकते हैं, उसमें झुलस सकते हैं, जल सकते है, हमें सन्देह है जिस प्रकार से

वे लोग जनतंत्र की कसम स्वाते है। मैं पुछना चाहता हुं उत्तर प्रदेश में मान्यवर, जब बी० के० डी० का विघटन हुम्रा, उसके दो ग्रंग हुए, ग्रौर राजनारायण जी ने चौधरी चरण सिह को नेता माना जिनके विरुद्ध ये क्या कहते थे - यह मारी रिकार्डेड चीज हैं, कल्पनाथ जी उनके साथी रहे थे, वे सारी वातों को जानते हैं, लेकिन जब दल का विघटन हुम्रा तब मान्यवर, फैजाबाद में सीता-राम निपाद जो बी० के० डी० में हमारे साथी थे. जिन्होने फैसला किया बी० के० डी० में रहेंगे बी० एल० डी० में नहीं जाएंगे उनके ऊपर कितना दुर्व्यवहार राजनारायण जी के मित्रों ग्रौर उनके एस० एस० पी० के साथियो ने किया। इस प्रकार से च्ने <u>ह</u>ये प्रतिनिधियों के ऊपर ग्राक्रमण हुम्रा तो मैं यह कहंगा कि हिंसा को इस देश में प्रोत्साहन है। इस देश में म्रगर कोई हिसा को प्रोत्साहन दे रहा है तो राजनारायण जी सबसे प्रोत्साहन दे रहे है। मान्यवर, उतर प्रदेश की विधान सभा की लाबी में, जब विघटन हुआ थाबी० के० डी० का, तब श्री रघुवीर राम, हरिजन नेता, तथा दो ग्रन्य विधायको पर बी॰ एल० डी० के लोगो ने जो दुव्यर्वहार किया उनकी जितनी निंदा की जाए कम है। मगर उस समय एक शब्द न राजनारायण ने कहा, न चरण सिह ने कहा। ग्रगर कही दुनिया के सबसे बडे जनतंत्र की नकेल ऐसे लोगों के हाथ में स्ना गई, सत्ता उनके हाथ में ग्रा गई, तो हिटलर का नमना बन कर साबित कर देंगे। मैं तो चाहता था यहां राजनारायण जी मौजूद रहते तो मैं बहुत सी वाते उनसे कहना चाहता था, ग्रगर वे ग्रा जाएं तो फिर कहूंगा, ताकि वे हमारी बात को सुने।

स्रभी कल्प नाथ जी ने एक रहस्य का उदघाटन किया। मैं बड़ी नम्रता से कहना चाहता हूं धापके माध्यम से, मैं सदन से श्रीर राजनारायण जी से निवेदन करूंगा: इस बात की झाज जरूरत है कि देश में इसकी इंक्यावरी हो, पार्लियामेण्टरी इक्वायरी में मैं विश्वास नहीं करता क्योंकि उसमें लोक कमिटेड होंगे पार्टी से, वे निष्पक्ष राय देने

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में ग्रसमर्थ होंगे, ग्रपनी पार्टी के ग्रपने विचारों से, ग्रपने दल की नीतियों से बंधे हुए होंगे; लेकिन यह जांच होनी चाहिये कि क्या यह सही नहीं है कि चौधरी चरण सिंह की इच्छा है कि प्रधान मंत्री की हत्या हो ? उन्होंने एक बार नहीं कई बार कहा ग्रौर गवाह के रूप में मैं नाम लेना चाहता हं भृतपूर्व संसद सदस्य श्री पृथ्वी नाथ सेठ ग्रौर दूसरे श्री जयराम वर्मा है, जो पुराने गांधी-वादी विचारक हैं उत्तर प्रदेश में। वे सारे लोग जानते है क्या चरण सिंह की इच्छा नहीं थी ग्रौर क्या उन्होंने बार-बार इम बात को प्रगट नही किया कि कोई ग्रगर इन्दिरा गांधी को मार देता तो देश का शासन बदल जाता। क्यों उत्तर प्रदेश में घटना होती, हाईकोर्ट में पिस्तौल लेकर वह व्यक्ति जाता ? मैं एक बात अौर पूछना चाहता हं। क्या यह बात कही जा सकती है कि जब जनेश्वर मिश्र का चनाव हम्रा तब गोविन्द मिश्र श्रौर उनका श्रखबार उनका समर्थन नही कर रहा था. उनकी मदद नहीं कर रहा था। ग्रगर कर रहा था तो उनकी पार्टी का ही सहयोगी श्रौर समर्थक है, चरण सिंह की भावना है कि इन्दिरा गांधी को मार दिया जाय, उन्होने यह बात कही कि दुनिया के इतिहास मे इस तरह से सत्ता पलटी गई हत्या करके। मगर मैने ऐतराज किया; मैंने कहा यह काम हम नहीं कर सकते, शादय मेरठ ा कोई जवान कर सकता है। तब भी उनकी भावना नही रूकी। श्री कल्प नाथ ने जो कहा, हो सकता है यह भावना जो उन्होंने प्रगट की उसके बारे में उनको मालम हो। तो मैं कहना चाहता हूं उत्तर प्रदेश में हाईकोर्ट के ग्रंदर जो प्रकार का प्रयास प्रधान मत्नी हत्या के लिए हुआ उसकी हम निदा करते है। म्राज राजनारायण जी जो बात कह रहे हैं न्या वे सही कह रहे हैं, यह बात मैं मान कैसे लूं? क्या मैं यह बात मान लं कि वह ग्रादमी जो इलाहाबाद हाइकोर्ट में पिस्तौल लेकर गया था, वह इनको मारना चाहता था? वह इस तरह की जहमत क्यों करता जबकि वह उनको कही भी स्रासानी के साथ मार सकता है

जबिक उनकी सुरक्षा का बाहर कोई प्रबंध नहीं रहता है। कोर्ट में तो सुरक्षा का प्रबंध था, तो वह उनको वहां पर क्यों मारता। प्रधान मंत्री की हत्या करने में उसको वहा पर कायमयाबी मिल मकती थी ग्रौर इसी लक्ष्य को लेकर वह पिस्तील लेकर गया था (Interruption) इसलिए श्रीमन, मैं यह निवेदन करना चाहता ह कि उत्तर प्रदेश में इनके दल ने जो बातावरण तैयार किया है, उसकी जांच होनी चाहिये, जिनके मन में इस तरह की भावना है, ग्रगर उनके बारे में जनता को नही बतलाया गया. उनका पर्दाफाश नही किया गया. कोई पोलिटिकल इन्क्वायरी नहीं की गई तो मैं नहीं कह सकता कि देश में जनतंत्र रहेगा या समाप्त हो जायेगा।

श्रीमन, मैं एक बात श्रौर निवेदन कर देना चाहता हं ग्रपने भाई नीरेन घोष से कि उन्होंने यहां पर हिसा की दुहाई दी है। मैं उनसे यह निवेदन करना चाहता हं कि जब उनकी सरकार बंगाल में थी तो उस समय वहां पर जो हिसा का वातावरण बनाया गया था, जो बंगाल की द्रदंशा की गई थी, उसको लोग कभी भी नही भल सकते है। वहां की जनता ने इस बात को तय कर लिया है कि भविष्य में उनकी सरकार को वहा पर नहीं भ्राने दिया जायेगा । इसलिए मैं सरकार से यह निवेदन करना चाहता हूं कि इस समय हमारे देश में जो हिसा की घटनाएं हो रही है, उनके पीछे कौन तत्व है, कौन पोलिटिकल पार्टीज ग्रौर नेता हैं, इस बात की पूरी तरह से जांच होनी चाहिये ताकि यह मालम हो जाय कि कौन लोग स्राज इस देश में हिंमा पर विश्वास करते हैं तथा देश पर ग्रौर प्रधान मत्री की गही पर उनकी हत्या करके कब्जा करना चाहते हैं।

मान्यवर, ग्रंत में, मै यही निवेदन करना चाहता हूं कि इस तरह की बातों की पूरी जांच होनी चाहिये तब ही यहां पर हिंमा का वातावरण समाप्त होगा वरना यह वातावरण बना रहेमा।

SHRI B. V. ABDULLA KOYA (Kerala): Mr. Vice-Chairman, Sir, I join in the sentiments expressed by my respectable and esteemed colleagues in this House

in condemning the murderous attempt made on the Chief Justice of India. It is really a shock and a horror to the whole country. The recent unfortunate happening in various parts of the country really show that the cult of violence, especially politiviolence, is spreading. After samastipur bomb outrage on the lives of Shri L. N. Mishra and two others, a bomb was found planted in the Bhopal Guest House where the Communications Minister, Dr. S. D. Sharma, was camping. A few days ago, a young man carrying a loaded revolver was found in the Allahabad High Court wherein our Prime Minister was to appear for giving evidence. I also recall at this stage that an attempt was made on the life of our former Kerala Home Minister, Mr. C. H. Mohammad Koya, a few years ago. Generally, the country takes note of such things only when great personalities are involved. The drift towards political violence in our country which has won independence through non-violent methods is really disturbing, which fact our political parties and leaders should take note It is high time that all the political parties sat together and found out a remedy. The Government also should take prompt steps to stop such a tendency by banning such parties who keep para-military organisations. The culprits should be rounded up and punished suitably.

Sir, as a remedy, I would strongly suggest that our educational system should be reorganised so as to build up good character and morality and non-violence amongst our youngsters. Then only can we eliminate all such evils from our political and social life.

Lastly, I understand that lawyers going to the High Court and the Supreme Court are now a days searched on security grounds. If this is true, I would suggest that the lawyears might be allowed to show only their identity cards instead of being victimised by being searched.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS DE-PARTMENT OF PERSONNEL AND AD- MINISTRATIVE REFORMS AND DF. PARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Mr. Vice-Chairman, Sir, I have listened with great attention the remarks made by Members on all sides of the House. I am glad the Members who spoke unreservedly demned the tendency on the part of any individual or section of the community to inject the cult of violence into our public life. Shri Rajnarain has his own obsessions and predilections. But if I understood him he also does not believe in correctly violence.

श्री रानारायण : मैं करता ही नहीं, बोलता भी नहीं।

SHRI OM MEHTA: Public opinion including the national press in the country has expressed its horror at the incident of March 20 and it was really thanks to Providence that no harm came to the person of the Chief Justice or any other person who was occupying the car.

Sir, the security of persons in high positions of responsibility should be a matter of concern to any government. The security is there in order to ensure that every peace-loving citizen is protected against personal harm or violence and is enabled to move about freely and without fear.

The matter of providing adequate security to the Judges has received attention of the Ministry of Home Affairs from time to time. As early as September, 1968 a decision was taken to provide curity guards at the bungalows of all the Judges and in the court premises and also personal body guards to Judges. While the court agreed to have security guards at the bungalows and in the court premises they declined to have personal body guards for the Judges. Sir, as Shri Bhupesh Guptaji and Shri Prakash Shastri referred today, I may read a letter which was received by the Security section of the police on 16-10-1968 from Shri V. T. Desai, Registrar, Supreme Court of India, New Delhi, to the Superintendent [Shri Om Mehta]

of Police (Security), New Delhi. It says:—

I am directed to inform you that as agreed at the meeting held on 4-9-1968 in the office of Shri B. Venkatraman, Joint Secretary, Ministry of Home Affairs, 11 security guards may be posted at the bungalows of hon'ble Judges and 11 guards be posted in the court premises. It is now decided not to have 11 personal body guards for their Lordships and nothing need be done on that account. If any of their Lordship do not desire to have security guards at their bungalows they may be temporarily withdrawn.

For the convenience of the Security Guards posted at the bungalows of the honourable Judges guard room with separate metres for lights and water and separate lavatories will have to be provided. May I request you to move the C.P.W.D. authorities in the matter since it concerns housing members of the police force.

Yours faithfully....."

SHRI BHUPESH GUPTA: You are reading a letter which you received in 1968 but much has happened since then. For the last one year we have been faced with a movement, and many other incidents have taken place. Now you say a letter was received. Why should it be thought that only Judges should be helped? The Home Ministry should be responsible for looking after everybody. I know very often Pandit Nehru did not like Security, but the Ministry insisted. Now, if you think that the situation demands security guards being provided, then you should persuade the Judges. Can you produce a corresponding letter from the Ministry to the Judges, at least in the recent period, say, last year, in which you have tried to persuade them to change their mind and accept the security guard? Have you done any such thing?

SHRI OM MEHTA: Sir, this incident has taken place and as I told Shri Bhupesh Guptaji and others, the position is being reviewed. We are trying that in the light of the recent incident, immediate steps may be taken to give them better security and to give them personal guards also.

1975-1976

श्री प्रकाशवीर शास्त्री: उन को तो श्राम्डं गार्ड दिया हुआ था और फिर वह वापस हुआ। लेकिन यह तो श्राप 1968 की बात कह रहे हैं।

श्री ग्रो३म महता. हां, लेकिन ग्रब दिया है।

Sir, it would be realised that Delhi is the Capital of the country and we have here the Parliament, the Central Government, the headquarters of all the leading political parties and several foreign embassies and missions. Any happening anywhere in India or even outside India has its immediate impact on the city, often resulting in demonstrations and law and order problems. We had, for instance, in Delhi during 1974, 2,670 demonstrations. Out of these, 1,094 were in New Delhi district. This works out approximately to 7 demonstrations per day. I am mentioning this only to show the enormity of the task faced by the authorities in charge of law and order and the tremendous pressure on the security staff in Delhi. I would, however, like to stress one aspect of the matter in this connection, namely, the imperative need of all sections of the population-and I would say, we, members of political parties, have a special responsibility in this-to give the maximum cooperation and assistance to the Police in the discharge of their duties. Sir, as was mentioned by my senior colleague, Home Minister in the other House, the Police are making special efforts for tracing the culprits in this case and to bring the culprits to book quickly. Sit, questions have been raised . . .

श्री श्रो३म् प्रकाश त्यागी: नैवर। Never.

श्री क्रो३म् मेहता आप तो एल एन मिश्र के मामले में भी नेबर कहते थे। Budget (Gujarat)

श्री स्रो३म प्रकाश त्यागी कोई पकड़ा गया ?

श्री स्रोम मेहता मै ने बताया नही था। स्रभी कहा था कि कितने लोग गिरफ्तार हुए थे। . (Interruption)

SHRI BHUPESH GUPTA: All that we have got are a pair of sandals and hand-kerchiefs.

SHRI OM MEHTA: No. no, we are trying to do our best.

श्री राजनारायण पहो न ।

SHRI OM MEHTA: Sir, questions have been raised about political motives. Questions have also been raised about a particular type of writing in one of the Delhi Shri Mishra and some Members have referred to it. I would not, however, like to go into that discussion. Our immediate task is to see that we quickly get at the bottom of this crime and the other cases. I want to assure this House that the Government would spare no efforts at strengthening its vigilance and preventive measures.

Sir, Shri Bhupesh Gupta referred to a letter which was received by the Chief Justice. That letter, as I said earlier, was given to us only after the incident.

श्री राजनारायण कहा है वह लेटर? ग्रगर वह है तो पढ़ा जाय।

SHRI OM MEHTA: We had no knowledge about that letter before. As I said earlier, the investigation is going on and it will not be proper to reveal the contents of that letter. t Herein

1 1900

श्री भ्रो३म् प्रकाश त्यागी : श्रीमन्, मेरा प्वाइंट श्राफ ग्राइर है। मैं एक चीज पूछना चाहना हं कि जो वहा का रजिस्ट्रार एडमिनिस्ट्रेशन है उस की इयुटी है कि वह लेटर अगर उन के पास ग्राया था, चीफ जस्टिम के पास तो उस की इयटी थो कि वह ग्राप को इन्फार्म करते। मैं पूछना

चाहता हं कि उन्होने ग्राप को इंफार्म किया या नहीं किया ? ग्रगर उन्होंने ग्राप को इफार्म नहीं किया तो उन के खिलाफ आप ने कोई ऐक्शन लिया ?

SHRI OM MEHTA: Sir, that was personal letter written to Mr. Ray whic he kept with himself and did not take an notice of it.

श्री राजनारायण . कव वह लेटर लिखा गया

SHRI OM MEHTA: That was writte in the last week of January.

Sir, Mr. Niren Ghosh, who is in th habit of making all sorts of wild charge referred in his speech to one case, th case of Mr. Ramanathan, a CBI Inspecto. who was killed in an accident. While re plying to a question here. I made it quit clear that he had nothing to do with th Pondicherry case.

श्री ग्रोम प्रकाश त्यागी उस लेटर को दबाया गया है।

SHRI OM MEHTA: And, Sir, he wa having a desk job only in which he wa only referring to the files. But, Sir, since then the police has done some more con mendable work and they have impounde the vehicle of the British Airways whic was responsible for this accident and was from the broken glasses found a clue. This was the which was available to the police from that, Sir, they have been able to ir pound the vehicle and also, they arrested the driver and the CFL report h been obtained and the case is beir challaned . . . 7.

SHRI SUBRAMANIAN SWAMY: Yo can sue the British Airways for some cor pensation.

SHRI OM MEHTA: It is for them do. But our job is only to catch the cu prit and the police has done it.

[Shri Om Mehta]

Sir, this is the way in which wild charges are being levelled by these people day in I would only request the and day out. honourable Members not to say things like this, not to put all the incidents in one box and then say, "Oh, it is in this way that that DC was killed in the accident and he was killed by somebody." It is just like this that they have been saying that Mrs. Indira Gandhi got Mr. L. N. Mishra murdered. This is the sort of charges that they are levelling and I would request the honourable Members sitting opposite desist from levelling such charges, such baseless charges, against anybody.

Then, Sir, two of my friends on this side of the House, Mr. Shyam Lal Yadav and Mr. Kalp Nath, referred to a conspiracy of murdering Mrs. Indira Gandhi. Sir, if such a conspiracy has taken place, it is condemnable and I would request...

श्री राजनारायण: ग्राप श्यामलाल जी से पूछिये कि जब चौधरी चरण सिंह जी के साथ थे तो उन्होंने कोई बात ग्राज तक कही? इन्होंने कभी चरण सिंह का विरोध किया था?

श्री ग्रोम् मेहता . ग्रव तो छोड़ दिया है उनको . . . (Interruption)

श्री राजनारायण: इदिरा जी के साथ ग्रा गये हैं तो ग्रापकी बात कहते हैं। कुछ तो मारेलिटी होनी चाहिये। चौधरी चरण सिह के बारे में जितनी बाते कही गई वे सब झूठी हैं।

(Interruption)

श्रीश्याम लाल यादव: राजनारायण जी श्राप कुछ मत कहिये, श्राप श्रधिकारी नहीं है कुछ कहने के ।... (Interruption) ये भी चरण सिंह के विरोध में कहते थे।

श्री राजनारायण: जो यह बात कही जाती है कि राजनारायण जी ने इनको यह कहा, तो मैं ईमानदारी से कबूलता हूं कि मैने विभीषण कहा श्रा। चरण सिंह का मैं पहले विरोधी था जब वह इंदिरा जी के साथ थे। जब चौधरी चरण सिंह हमारे साथ था गये तो हम एक हो गये। इंदिरा जी भी हमारे साथ थ्रा जाती तो हम एक हो जाते।

श्री श्रोम् प्रकाश त्यागी: श्रीमन्, पाइंट ग्राफ श्राडंर। यादव जी ने इम बात को स्वीकार किया है कि चौधरी चरण मिंह ने 5 बार इदिरा जी को मारने की बात कही। इन्होंने इम भयंकर तथ्य को छिपाया। क्या इनके खिलाफ ग्राप ऐक्शन लेगे? इन्होंने तो यह बात ग्राज कहा जब ये पार्टी छोड गये। पहले यह बात क्यो छिपाई?

1975-76

श्री श्रोम् मेहता: इन्होंने सीरियसली नहीं लिया। जब इलाहाबाद में इन्होने देखा कि जनेश्वर मिश्र के माथी वहा घृस गये श्रौर जब देखा कि चीफ जस्टिस पर भी हमले हो रहे है तो इनको ख्याल श्राया कि इनकी कांसपिरेसी हो नकती है।

(Interruption)

श्री राजनारायण लिलत नारायण मिश्र की हत्या हुई तो उस समय भी बोले होते।...

(Interruption)

SHRI BHUPESH GUPTA: Sometimes you do not investigate. My complaint is that you do not investigate. A member has said it now and it is a serious matter. Please take note of it. Sir, previously also, another man, a follower of Mr. Charan Singh, said, "I know that Mr. Charan Singh was taking money from the CIA." He talked about Mr. Charan Singh . . .

SHRI RAJNARAIN: Who made the statement?

SHRI BHUPESH GUPTA: Some person made the statement.

SHRI RAJNARAIN: No. भूपेश गुप्ता । . . .

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Order, please.

श्री राजनारायण : भूपेश गुप्ता जब चाहें खड़ हो जाते है बोलने के लिये । He is telling a total lie...

(Interruption)

SHRI S. P. GOSWAMI: Who are you? What are you talking?

भी राजनारायण यहां पर जो बैठे है इन्होंने सफाई दी श्री। उस वक्त इन्होंने यह कभी नहीं कहा। यह श्रव जो कहते हैं ग्रमत्य ग्रीर गलन बात कहते हैं। श्री प्रकाशवीर शास्त्री: मेरा निवेदन यह है कि यह विषय बड़ा गम्भीर है। ग्रगर कही भी प्रधान मंत्री की हत्या का कोई षडयंत्र किया जाता है—चाहे वह किसी पक्ष के द्वारा हो—हमारे में से कोई पक्ष हो या सत्ताख्ढ़ पक्ष हो दोनों को मिल कर उसकी निन्दा करनी चाहिये। मैं यह कहना चाहता हूं कि माननीय सदस्यों ने जो यहां ग्रारोप लगाए है क्या वे हाउस के बाहर ी यह बात कह सकते हैं ताकि दूसरा पक्ष, सबंधित पक्ष इसका जबाब दे सके या ये यहां प्रिवेलेज का फायदा उठाना चाहते हैं?

श्री कल्प नाथ: मैं बाहर भी कहने को तैयार हं।

माननीय सदस्य: चरण सिंह ने प्राडम मिनिस्टर की हत्या का पडयंद्व किया है।

श्री राजनारायण: श्याम लाल जी ने चरण मिह जी का साथ इसलिए छोडा. जैसा वह कहते है कि बी० के० डी० जो बनी थी इम लिए बनी श्री कि वह सत्याग्रह की बात नहीं करेगी, जेल की बात नहीं की जाएगी मगर ग्रब क्योंकि चरण मिह राजनारायण के साथ हो कर सत्याग्रही बन गए हैं इसलिए हमने साथ छोड दिया।

(Interruption)

SHRI BHUPESH GUPTA: This is very unfair. It is the option of Mr. Yadav whether he is going to say it outside the House. It is his option...

(Interruptions)

श्री राजनारायण: मैं श्रापसे कहता हूं कि श्राप , राजनारायण को भी नहीं रोक सकेंगे ग्रगर श्राप भूषेश गुप्ता को बोलने से नहीं रोकते हैं।...

(Interruptions)

SHRI BHUPESH GUPTA: The leader of the BLD group in the past...

SHRI SHYAM LAL YADAV: Not BLD, but B.K.D.

SHRI BHUPESH GUPTA: You were leader of a something there. You are

now BKD or whatever it is. You said this thing. At that time you were also a colleague of Charan Singh...(Interruptions) You said it. Sir, he has said it. He has repeated it.

SHRI RAJNARAIN: Khruschev said something about . . .

(Interruptions)

SHRI BHUPESH GUPTA: Don't go by that. I would like to know from the Home Minister whether on the basis of this statement a proper investigation would be conducted in order to find out whether the statement is wrong or correct...

(Interruptions)

श्री राजनारायण . हम यह कहते हैं श्याम लाल जी बराबर चरण मिंह जी पर यह श्रारोप लगाते रहे कि श्राप तो राजनारायण की फिलौसफी को मानते है (Interruption) यह चरण मिंह जी पर तरह तरह के श्रारोप लगाते रहते हैं। मैं बताना चाहता हू कि ये वही चरण मिंह जी है जिनको इन्दिरा गार्था ने उत्तर प्रदेश का मुख्य मंत्री बनाया था। ये वही चरण मिंह जी हैं जिनको तीस पालियामेन्ट के मैंम्बरो को श्रपनी तरफ कराने के लिये 3 करोड़ रुपये देने के लिये प्रधान मत्नी तैयार थी श्रीर इन्होंने ठोकर मारी। अब चरण मिंह इनके लिए दूसरे हो गए।....

(Interruptions)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Hon. Members have got the right of freedom of speech and expression here. For every statement they make in the House, they are taking advantage of the right freedom of speech. Throwing a challenge that they should actually speak the same thing outside may not actually be doing justice to the Members...

(Interruptions)

When two hon. Members have made specific allegations, the Home Ministry will look into it as to what should be done.

SHRI OM MEHTA: Yes.

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श्री प्रकाशबीर शास्त्री: ग्रगर कोई साधारण बात हो श्रीर उसके बारे में कुछ कह दिया जाए तो कोई बात नहीं। लेकिन जैसा श्री श्रोम् मेहता जी ने कहा यह काफी गम्भीर बात है कि प्रधान मंत्री की हत्या का कोई पड्यत इधर से हो या उधर से हो इसलिए इसकी हमें गहराई में जाना चाहिये। वह बात जो इन्होंने यहां कही बह बाहर भी कहें ताकि बाहर का व्यक्ति इस का उत्तर दे सके।

श्री राजनारायण: श्रीमन्, इसकी इन्कवायरी तो ग्रब हम लोग करायेगे। इसकी इन्क्वायरी तो बी० एल० डी० कराएगी, चरण सिंह कराएगे। कल्प नाथ ग्रीर श्याम लाल ने ग्रब यह बात क्यों कही। कैसे कही?

(Interruptions)

श्री कल्प नाथ . चौधरी चरण सिंह ने इन्दिरा गांधी की हत्या का पडयंत्र किया है

(Interruption)

SHRI OM MEHTA: Mr. Rajnarain in his own style said . . .

(Interruption)

श्री रणबीर सिंह: उपमभाध्यक्ष महोदय, जिस वक्त राजनारायण जी बोले रहे थे...

(Interruptions)

श्री स्रोम् प्रकाश त्यागी : क्या इनका पोइन्ट स्राफ स्रार्डर है ?

उपसभाध्यक्ष (श्रो बी० बी० राजू): नहीं, पोइन्ट ग्राफ ग्राडंर पर नहीं बोल रहे है।

श्री रणबीर सिंह. श्रीमन्, श्राप जानते है कि श्री राजनारायण सदन में बारबार बोलते है। लेकिन ग्रभी जब माननीय सदस्य बोल रहे थे तो श्री राजनारायण जी बाहर चले गर्य। श्रापको याद होगा कि श्री राजनारायण ने एक दिन कहा था कि गोविन्द मिश्रा जो है वह काग्रेस पार्टी का ग्रादमी है, श्रीर उसका बाप कांग्रेसी था ...

(Interruption)

श्री राजनारायण मै तो श्राज भी कह रहा हू कि डायरेक्टर, इनफारमेशन, उत्तर प्रदेश ... (Interruption) श्री रणबीर सिंह. इन्होंने यह वात कही है कि गोविन्द मिश्रा जो अखबार निकालता है उसकी भी मदद की जाती है। आप जानने है कि गोविन्द मिश्रा का अखबार श्री जनेश्वर मिश्र का ममर्थक था। श्री राजनारायण जी यह भी जानते हैं कि श्री जनेश्वर मिश्र बी० एल० डी० के उम्मीदवार थे। इससे जाहिर होना है कि शायद इसमे श्री राजनारायण की साजिश है। इसलिए मै आपकी मारफत श्री राजनारायण से दर्खाम्न करता हूं कि वह जरा अपनी पोजीशन को साफ करें।

श्री राजनारायण हमारी पोजीशन विलकुल साफ है . . .

(Interruptions)

उपसभाष्यक्ष (श्री बो० बी० राजू) किपया श्राप सब बैठ जाइये।

SHRI OM MEHTA: Sir, Mr. Rajnarain and my other friends sitting opposite have said that the Sangharsh Andolan which is going on in Bihar is very much non-violent. Sir, I have a list of incidents which have taken place in Bihar during the last three months.

श्री राजनारायण . 18 मार्च को क्या हुआ ? कम्युनिस्ट पार्टी का एक एम० एन० ए० पकड़ा गया ... (Interruption) इदिरा बिग्रेड के दफ्तर से रिवोल्बर, कारतूम आदि पकड़े गये 5 जून को।

SHRI OM MEHTA: Even before Mr. Lalit Narain Mishra was killed, there were other attempts made on his life. I will bring one or two instances to the notice of the House.

SHRI G. LAKSHMANAN: On a point of order, Sir. The subject under discussion is about the grenade and so many members from both the sides have made so many charges, politically or otherwise. I think that this has been cooked. This subject has been brought in to make it political. Therefore, I would say that the Minister must reply only to the subjectmatter and not to other issues which are not connected with it. I want your ruling, Sir.

THE VICE-CHAIRMAN (SHRI V. B. | RAJU): This is no point of order. The notice. Minister has a right to reply to the debate and he is replying to it.

श्री राजनारायण : श्रीमन, पाइन्ट ग्राफ ग्रार्डर । मै यह निवेदन करना चाहता ह कि इस बारे मे मैथ्य कमीशन बैठा हम्रा है। श्री ललित नारायण मिश्र के बारे में कोई स्टेटमेन्ट यदि ये करेंगे तो वह मैथ्यु कमीजन को प्रेजुडिम करेगा। क्या ये नहीं चाहते है कि मैथ्य कमीशन ईमानदारी के साथ श्री मिश्र की हत्या के मामले पर किसी नतीजे पर पहचे [?] मेरा पाइन्ट ग्राफ ग्रार्डर यह है कि श्री मिश्र के बारे में कोई बात इस ममय कहने की जरूरत नहीं है।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Leave it to the responsibility of the Minister. He knows it.

SHRI OM MEHTA: Sir, one hon, friend from the opposite side said that we have been instrumental in bringing this subject. He forgets that when I read out the statement here, all the sections of the House demanded a discussion. And the notice for discussion was given by Shri Bhupesh Gupta, by Mr. Kadershah, who is not a Congress Member, by Dr. V. P. Dutt, Shri Prakash Vir Shastri and Dr. Mathew Kurian. Sir, he should be more careful in making a charge. Sir, here is the order paper and you can see the names of the people who have given the notice. Then this discussion has been brought before the House. Today, they come with the charge that we have been instrumental in bringing discussion.

श्री राजनारायण ग्रारे भाई, डिसकशन मागा गया 20 तारीख की घटना पर. न कि 2 जनवरी की घटना पर।

SHRI OM MEHTA: Sir, when the discussion is recoiling on them, they taking shelter under this. Sir, here is the order paper.

SHRI BHUPESH GUPTA: We gave the We took the initiative. We fully cwn it. I do not know what they do.

SHRI OM MEHTA: Sir, in Bihar, a lot of incidents have taken place . . .

SHRI O. P. TYAGI: Sir, I am on a point of order.

SHRI S. P. GOSWAMI: Sir, on a point of order.

श्री श्रोम प्रकाश त्यागी : मेरा पाइन्ट श्राफ ब्रार्डर पहले है। उपसभाध्यक्ष महोदय, मैं सिर्फ इतनी ही बात जानना चाहता ह--हम मेम्बर्म मे से कोई भी ग्रादमी किसी पौइन्ट पर बोले. यह बात समझ मे ग्राती है---ग्रभी एक पोलिटिकल हत्या के बारे में मैथ्य कमीशन इत्क्वायरी कर रहा है, एल० एन० मिश्र के डेथ के संबंध में ...

श्री ग्रोम मेहता मै उसमे नहीं कह रहा ह।

श्री ग्रोम प्रकाश त्यागी : . . . ऐसी स्थिति में श्री एल० एन० मिथ्र के सबंध में कोई स्टेटमैन्ट देना उचित नहीं होगा।

SHRI S. P. GOSWAMI: What is this, Sii? When the Minister replies. should listen carefully and afterwards, if we want any clarification, we can ask him. If the Members go on cross-examining him, then how will you control them? Here, the Minister has every right to say something to which he takes the responsibility. And that speech may be contradicted afterwards. But he cannot reply according to M1. Rajnarain's or somebody's this speech. He will make his own speech and not Mr. Rajnarain's speech.

> THE VICE-CHAIRMAN (SHRI V. B. RAJU): This is a sound advice.

> SHRI BHUPESH GUPTA: Kindly, donot unnecessarily take the time. We all mentioned, despite the Mathew sion, and in our own way referred to the case of L. N. Mishra's murder. And we are discussing also the climate and

[Shri Bhupesh Gupta.]

situation in the country under which condition and climate, the incidents have taken place. I think the Minister would be as much justified if not more in telling us, in giving us some information about the incidents.

NHRI OM MEHTA: I was not referring to the enquiry about the murder of Shri I. N. Mishra. But 1 was only saying how in Bihar a climate of violence was created . . .

SHRI RAJNARAIN: By the Communist Party and the Congress Party...

SHRI OM MEHTA: By you and your triends. Sir, I will read out:

"25 जनवरी, 1974 को लिलत बाबू कांग्रेसी नेता स्वर्गीय राम बाबू सिंह, एम० एल० ए० के श्राद्ध में शिरकत करने के लिये मुजफ्फरपुर गये थे" श्रमर टाकीज की इफतताह करने पहुंचे तो उनकी कार को निशाना बना कर सधर्ष के नाम पर जबर्दस्त पथराव किया गया। खुश-किम्मती से सिश्र जी की कार बच गई श्रीर एक निजी कार की जीप के शीशे बगैरह टूट गए। उस वक्त निशाना चूक गया लेकिन उसके बाद नहीं चुका।"

"इसी तरह से 11 और 12 जुलाई को दिमियाने रात को डा० जुगल किशोर प्रमाद, एम० एल० ए० और सेन्ट्रल जेल के असिस्टेट जेलर के मकानो पर एक साथ बम फटे, डा० जुगल किशोर के घर पर 2 अक्टूबर को 1 बजे रात में और 5 अक्टूबर को भी बम फैंके गए।"

Sir, 1 have got a complete list and it contains 47 incidents.

SHRI SUBRAMANIAN SWAMY: You have missed the 5th June, 1974 incident when the Indira Brigade tried to assassinate Mr. Jayaprakash Narayan.

SHRI OM MEHTA: We have nothing and any to do with that. And the Congress President immediately refuted that allegation concern.

and said that he is not a member of the InJira Brigade.

Sir, 45 incidents of violence took place in two three months period in Bihar where arms were thrown.

Sir, I won't take much time now.

Sir, the Government's attention has been drawn to a report appearing in one of the newspapers yesterday about a band of extremists reaching Delhi with V.I.Ps. as their targets. The Government have so far no intormation of any such organised band of extremists being in the capital. However, since such reports can create undue alarm and fear, security has been tightened wherever considered necessary.

श्री राजनारायण: श्रीमन्, मैं यह कहना चाहता हूं कि इस तरह की जो सरकार की ग्रोर से व्यवस्था की जा रही है, वह एक तरह की साजिश है ग्रीर इस के जरिये श्री जयप्रकाश नारायण ग्रीर दूसरे लोगो की हत्या की साजिश की जा रही है।

SHRI OM MEHTA: Sir, Shri Bhupesh Gupta asked a question as to how such highly explosive hand-grenades had come in the possession of the culprits. I would not like to hazard any guess or offer any explanation on this point. These are matters for the investigating and other authorities to consider and come to proper conclusions.

श्री राजनारायण: यह इन नोगों की हत्या करने की साजिश है।

AN HON. MEMBER: Sir, this should not be recorded, this is out of context.

SHRI OM MEHTA: Sir, the growth of the cult of violence which we have been recently witnessing is a dangerous sign. Violence has no place in a civilised society and any tendency towards it in our public life must cause unquestionably the gravest concern.

Early in January this year we witnessed a dastardly and gruesome crime Last week, there was Samastipur. attempt by a person to gain entry into the Allahabad High Court premises with loaded revolver, where the Prime Minister was to give evidence in the Court day in her election case. While we are still in the process of sorting out the ramifications of the Allahabad incident, within two days came this most distressing and foul attempt on the life of the Chief Justice of India. All this, this chain of events which have taken place in such quick succession within a period of less than three months has, I submit, a lesson for country which we must all ponder over with the deepest anxiety.

श्री राजनारायण : कौन इवैस्टीगेट कर रहा है ?

SHRI OM MEHTA: Sir, in this context, it would be unrealistic if we try to overlook or gloss over a certain atmosphere deliberately being built up in some parts of the country of contempt, disregard and disrespect for lawfully constituted authority and institutions which are the very basis of our democratic functioning. There is, inevitably, introduced...

श्री राजनारायण : श्रीमन्, ये गलन कह रहे है। इवैस्टीगेट कोई नहीं कर रहा है। जिस श्राफिसर को मै जानता हू श्रौर जिस श्रफिसर को इन्होंने इवैस्टेगेट करने के लिये कहा है, उसको इस तरह के इस्ट्रक्शन दिये गये है कि वह इस बारे में किसी को न बलताये।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Order, order, please.

SHRI OM MEHTA: Sir, I was saying that there is inevitably introduced into this movement campaigns of personal hatred and personal vilification. There is talk of a revolution—a total revolution—to reform society and to bring about, it is claimed, clean public life.

श्री श्रोम् प्रकाश त्यागीः श्रीमन्, मेरा एक स्वाइन्ट ग्राफ ग्राइंर है ग्रीर वह यह है कि श्री सुलतान सिंह राजनारायण को जबर्दस्ती रोके हुए है।

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(Interruptions)

SHRI. OM MEHTA: Sir, I must tell them, these crusaders of cleaning the public life that they have themselves claimed that there are some people who are corrupt in their ranks. The repeated emphasis in this movement, it is significant to note is to involve the youth of the country. Students are asked to come out of colleges, given up their studies and lead the movement to break up duly elected legislatures, paralyse administration and disrupt governmental functioning—all in the name of democracy.

The future of youth is so closely interlinked with the progress and well-being of the country as a whole that any attempt to divert them from constructive channels can result only in serious harm to themselves and to the nation.

श्री राजनारायण श्रीमन्, ग्रान ए पोइन्ट ग्राफ इनफारमेशन । क्या विश्वामित्र ने राजा दशरथ से राम, लक्ष्मण को नही मागा था, क्या उन्होंने वहां ताड़का राक्षसी को नही मारा था । ।

श्री स्त्रोम मेहता रावण को भी मारा था।

श्री र (जनारायण गाधी जी ने तीन चीजो का बहिष्कार करवाया—स्कूलो का बहिष्कार, ग्रदालतो का बहिष्कार, विदेशी माल का बहिष्कार। हम लोग भी उस समय विद्यार्थी थे। क्या हम लोगो ने कालेज नहीं छोडा। सरकार सम्भले ग्रौर गरीबी, बेकारी ग्रौर फुट्टाचार को मिटाए।

श्री श्रोम् मेहता. जिन लडकों को श्राप लोगों ने कालेज में जाने नही दिया ग्राज उनकी क्या हालत है। उनमें से ग्राज 99 परसेट लड़के कालेज में वापस चले गए है। उन्होंने ग्रापकी बात नहीं मानी

श्री राजनारायण: नहीं मानी तो ग्रन्छा है, सरकार खुश रहे। मगर जो एक फीसदी है वहीं सरकार को खा जायेगा। श्री श्रोम् मेहता: ग्रभी जाकर विहार में देखों क्या हालत है।

SHRI SUBRAMANIAN SWAMY: One per cent is all that matters.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Now please allow the reply to go on.

SHRI OM MEHTA: Sir, nobody denies that there is room for frustration and discontent among sections of our people in the country today and, may be, more so among the youth. We have been passing through difficult times and Government's efforts and emphasis always have been to find means and methods to meet these challenges-challenges of unemployment, poverty and economic pressures, I would claim that Government has achieved measure of success in this direction though in a vast country like ours the pace of progress may not be as fast as we desire. But, where do disorder and disruption lead to? Let no one who has the good of the country and the people a heart mislead any section of our community into activities which may cut at the very root of a civilised and democratic society. Let us not do anything which will shake people's faith in the rule of law and in parliamentary and constitutional processes.

Sir, in the end I would like to say that there have been several press comments on issues arising out of the incident of 20th March. I would like to quote here one particular observation by one of our leading dailies on this situation.

"Criminals tend to become more active when society itself shows less concern for law and order. The youth who made an attempt on the life of the Chief Justice is the symbol of an evil and a threat, and it is the duty not only of the Government but of the nation to destroy it".

Thank you, Sir.

MESSAGES FROM THE LOK SABHA

- I. The Nagaland Appropriation (Vote on Account) Bill, 1975
- II. The Nagaland Appropriation Bill, 1975.

SECRETARY-GENERAL: Sir, I have to report to the House the rollowing messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

(1)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Nagaland Appropriation (Vote on Account) Bill, 1975 as passed by Lok Sabha at its sitting held on the 25th March, 1975.

The Speaker has certified that this Bill is a Money Bill."

(Π)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Nagaland Appropriation Bill, 1975 as passed by Lok Sabha at its sitting held on the 25th March, 1975.

The Speaker has certified that this Bill is a Money Bill."

Sir, I lay a copy of each of the Bills on the Table.

STATEMENT BY MINISTER RE. ORDERS OF DETENTION UNDER MISA IN TRIPURA

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DE-PARTMENT OF PERSONNEL AND AD-MINISTRATIVE REFORMS AND DE-PARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, in